Fourth Lok Sabha IV Session (12/02/1968 to 10/05/1968)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, February 12, 1968/Magha 23, 1889 (Saka)

No. 111

1. Oath or Affirmation

Shri S. M. Krishna made and subscribed the affirmation in Kannada and took his seat in the House.

2. President's Address-Laid on the Table

Secretary laid on the Table a copy each of the Hindi and English versions of the President's Address to both Houses of liament assembled together on the 12th February, 1968.

3. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri N. G. Ranga, Atal Bihari Vajpayee, K. Anbazhagan, H. N. Mukerjee, S. M. Joshi, P. Ramamurti, Nath Pai, N. C. Chatterjee, Prakash Vir Shastri, Deorao S. Patil, Sirdarni Nirlep Kaur and Shri J. B. Kripalani made references to the passing away of Shri Charanjit Rai and Shri Rupnath Brahma, who were sitting Members of Lok Sabha; Dr. M. S. Aney, who was a Member of the Central Legislative Assembly, Constituent Assembly of India, Second and Third Lok Sabha; Hafiz Mohammed Ibrahim, former Union Minister of Irrigation and Power and Shri Deen Dayal Upadhyaya, President of the Jan Sangh.

Thereafter, Members stood in silence for a short while as a mark of respect.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th February, 1968).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, February 13, 1968/Magha 24, 1889 (Saka)

No. 112

1. Starred Questions

Starred Questions Nos. 1—4 were orally answered, Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1—71, 74—93, 95—112, 114—129, 131—148, 150—171, 173—183, 185—190, 192—224, 226—248, 250—256 and 256-A were laid on the Table.

3. Calling Attention to matter of Urgent Public Importance

Shri D. N. Patodia called the attention of the Minister of Home Affairs to the reported statement made by him on the 31st January, 1968 expressing profound distress at widespread disturbances and lawlessness that borke out in Gauhati on the Republic Day causing damage to property worth crores of rupees

The Minister of Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Punjab Local Authorities (Aided Schools) Haryana Amendment Act, 1967 (President's Act No. 6 of 1967) published in Gazette of India dated the 30th December, 1967, under sub-section (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967.

- (2) A copy each of the following Notifications under subsection (3) of section 17 of the Export (Quality Control and Inspection) Rules, 1964:—
 - (i) The Export of Bicycles (Quality Control and Inspection) Rules, 1967, published in Notification No. S.O. 4357 in Gazette of India dated the 5th December, 1967.
 - (ii) The Export of Steel Trunks (Inspection) Rules, 1967, published in Notification No. S.O. 4455 in Gazette of India dated the 14th December, 1967.
 - (iii) The Export of Expanded Metal Steel Sheets (Inspection)
 Rules, 1967, published in Notification No. S.O. 4575 in
 Gazette of India dated the 19th December, 1967.
- (3) A copy each of the following Ordinances, under provisions of article 123(2)(a) of the Constitution:—
 - (i) The Mahe (Stay of Eviction Proceedings) Regulation (Amendment) Ordinance, 1967 (No. 9 of 1967) promulgated by the President on the 30th December, 1967.
 - (ii) The Delhi Municipal Corporation (Amendment) Ordinance, 1968 (No. 1 of 1968) promulgated by the President on the 3rd February, 1968.
 - (iii) The Jammu and Kashmir Representation of the People (Supplementary) Ordinance, 1968 (No. 2 of 1968) promulgated by the President on the 9th February, 1968.
- (4) A copy each of the following Notifications under section 185 of the Navy Act, 1957:—
 - *(i) The Naval Ceremonial Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1967, published in Notification No. S.R.O. 25-E in Gazette of India dated the 16th November, 1967.
- **(ii) The Naval Ceremonial Conditions of Service and Miscellaneous (Sixth Amendment) Regulations, 1967, published in Notification No. S.R.O. 362 in Gazette of India dated the 26th November, 1967.

^{*}The notification was previously laid on the Table on the 29th November, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

^{**}The notification was previously laid on the Table on the 13th December, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (5) A copy of the Certified Accounts of the Delhi Development Authority for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (6) A copy of the Ministers' Residences (Amendment) Rules, 1967, published in Notification No. G.S.R. 1801 in Gazette of India dated the 9th December, 1967, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (7) A copy each of the following President's Acts under subsection (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967:—
 - (i) The Punjab Motor Spirit (Taxation of Sales) Haryana Amendment Act, 1967 (President's Act No. 12 of 1967) published in Gazette of India dated the 30th December, 1967.
 - (ii) The Punjab General Sales Tax (Haryana Amendment and Validation) Act, 1967 (President's Act No. 14 of 1967) published in Gazette of India dated the 30th December, 1967.
- (8) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Twenty-fourth Amendment) Rules, 1967, published in Notification No. G.S.R. 1880 in Gazette of India dated the 16th December, 1967.
 - (ii) The Central Excise (Twenty-fifth Amendment) Rules, 1967, published in Notification No. G.S.R. 1895 in Gazette of India dated the 23rd December, 1967.
- (9) A copy of Notification No. G.S.R. 95 published in Gazette of India dated the 12th January, 1968, extending the Medicinal and Toilet Preparations (Excise Duties) Rules, 1967 to the Union territory of Dadra and Nagar Haveli, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (10) A copy of the Tax Credit Certificate (Excise Duty on Excess Clearance) Amendment Scheme, 1968 published in Notification No. G.S.R. 80 in Gazette of India dated the 13th January, 1968, under section 280ZE of the Income-tax Act, 1961.

- (11) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1900 published in Gazette of India dated the 23rd December, 1967.
 - (ii) G.S.R. 1922 published in Gazette of India dated the 30th December, 1967.
 - (iii) G.S.R. 1923 published in Gazette of India dated the 30th December, 1967.
 - (iv) G.S.R. 1924 published in Gazette of India dated the 30th December, 1967.
 - (v) G.S.R. 1925 published in Gazette of India dated the 30th December, 1967.
- (vi) G.S.R. 1935 published in Gazette of India dated the 30th December, 1967.
 - (vii) G.S.R. 1936 published in Gazette of India dated the 30th December, 1967.
- (viii) G.S.R. 1937 published in Gazette of India dated the 30th December, 1967.
 - (ix) G.S.R. 1938 published in Gazette of India dated the 30th December, 1967.
 - (x) S.O. 4664 published in Gazette of India dated the 30th December, 1967.
 - (xi) G.S.R. 22 published in Gazette of India dated the 6th January, 1968.
- (xii) G.S.R. 23 published in Gazette of India dated the 6th January, 1968.
- (xiii) G.S.R. 24 published in Gazette of India dated the 6th January, 1968.
- (xiv) G.S.R. 25 published in Gazette of India dated the 6th January, 1968.
- (xv) The Denatured Spirit (Ascertaining and Determining) Amendment Rules, 1968, published in Notification No. G.S.R. 83 in Gazette of India dated the 13th January, 1968.
- (xvi) G.S.R. 180 published in Gazette of India dated the 25th January, 1968.

- (12) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Seventy-third Amendment Rules, 1967, published in Notification No. G.S.R. 1896 in Gazette of India dated the 23rd December, 1967.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Seventy-fifth Amendment Rules, 1967, published in Notification No. G.S.R. 1897 in Gazette of India dated the 23rd December, 1967.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Seventy-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 1898 in Gazette of India dated the 23rd December, 1967.
 - (iv) The Customs and Central Excise Duties Export Drawback (General) Seventy-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 1899 in Gazette of India dated the 23rd December, 1967.
 - (v) The Customs and Central Excise Duties Export Drawback (General) First Amendment Rules, 1968, published in Notification No. G.S.R. 18 in Gazette of India dated the 6th January, 1968.
 - (vi) The Customs and Central Excise Duties Export Drawback (General) Second Amendment Rules, 1968, published in Notification No. G.S.R. 19 in Gazette of India dated the 6th January, 1968.
 - (vii) The Customs and Central Excise Duties Export Drawback (General) Third Amendment Rules, 1968, published in Notification No. G.S.R. 20 in Gazette of India dated the 6th January, 1968.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Fourth Amendment Rules, 1968, published in Notification No. G.S.R. 21 in Gazette of India dated the 6th January, 1968.
 - (ix) The Customs and Central Excise Duties Export Drawback (General) Fifth Amendment Rules, 1968, published in Notification No. G.S.R. 81 in Gazette of India dated the 13th January, 1968.

- (x) The Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1968, published in Notification No. G.S.R. 138 in Gazette of India dated the 20th January, 1968.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Seventh Amendment Rules, 1968, published in Notification No. G.S.R. 139 in Gazette of India dated the 20th January, 1968.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Eighth Amendment Rules, 1968, published in Notification No. G.S.R. 174 in Gazette of India dated the 27th January, 1968.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Ninth Amendment Rules, 1968, published in Notification No. G.S.R. 175 in Gazette of India dated the 27th January, 1968.
- (13) A copy of the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1967, published in Notification No. S.O. 4613 in Gazette of India dated the 30th December, 1967, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (14) A copy of the Emergency Risks (Factories) Insurance (Fourth Amendment) Scheme, 1967, published in Notification No. S.O. 4614 in Gazette of India dated the 30th December, 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.
- (15) A copy of the Annual Report of the Coal Board, Calcutta for the year 1966-67 (Hindi and English versions).
 - (16) A copy of the Proclamation issued by the President on the 10th January, 1968 under sub-clause (a) of clause (2) of article 352 of the Constitution and published in Notification No. G.S.R. 93 in Gazette of India dated the 10th January, 1968 revoking the Proclamation of Emergency issued on the 26th October, 1962 under clause (1) of the said article.
 - (17) A copy each of the following Notifications issued under section 14 of the Forward Contracts (Regulation) Act, 1952:—
 - (i) S.O. 4459 published in Gazette of India dated the 14th December, 1967.

- (ii) S.O. 4583 published in Gazette of India dated the 21st December, 1967.
- (iii) S.O. 4661 published in Gazette of India dated the 28th December, 1967.
- (18) A copy of the Coffee (Sixth Amendment) Rules, 1967, published in Notification No. G.S.R. 1888 in Gazette of India dated the 23rd December, 1967, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (19) A copy of the Cardamom (Amendment) Rules, 1968, published in Notification No. G.S.R. 116 in Gazette of India dated the 20th January, 1968, under sub-section (3) of section 33 of the Cardamom Act, 1965.
- (20) A copy of the half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the period from the 1st April, 1967 to 30th September, 1967, under sub-section (1) of section 19 of the Coir Industry Act, 1953.

5. President's Assent to Bills

- (i) Secretary laid on the Table following six Bills passed by the Houses of Parliament during the last Session and assented to by the President:—
 - (1) The Haryana State Legislature (Delegation of Powers) Bill, 1967.
 - (2) The Indian Tariff (Amendment) Bill, 1967.
 - (3) The Appropriation (No. 3) Bill, 1967.
 - (4) The Appropriation (No. 4) Bill, 1967.
 - (5) The Manipur Appropriation Bill, 1967.
 - (6) The Haryana Appropriation Bill, 1967.
- (ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last Session and assented to by the President:—
 - (1) The Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Bill, 1967.
 - (2) The Essential Commodities (Second Amendment) Bill, 1967.
 - (3) The Unlawful Activities (Prevention) Bill, 1967.
 - (4) The Official Languages (Amendment) Bill, 1967.

6 Resignation by Member

The Speaker informed the House that Shri Bindhyeshwari Prasad Mandal had resigned his seat in Lok Sabha with effect from the 29th January, 1968.

7. Report of Joint Committee-Laid on the Table

Shri N. C. Chatterjee laid on the Table a copy of the Report of the Joint Committee on the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings.

8. Evidence Before Joint Committee-laid on the Table

Shri N. C. Chatterjee laid on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings.

9. Motion Re: Report of Joint Committee

Shri R. K. Khadilkar moved the following motion:-

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be further extended up to the first day of the next session."

The motion was adopted.

10. Statement by Minister

The Minister of Defence made a statement regarding the reported loss of an IAF transport aircraft on flight between Leh and Chandigarh on the 7th February, 1968.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

11. Government Bills-Passed

(i) The Bihar and Uttar Pradesh (Alteration of Boundaries) Bill, 1967.

Shri Vidya Charan Shukla concluded his speech on the motion for consideration of the Bill moved by him on the 23rd December, 1967.

The following members took part in the debate:-

- (1) Shri Vishwa Nath Pandey
- (2) Shri Chandrika Prasad

- (3) Shri Bishwanath Roy
- (4) Shri K. N. Tewari
- (5) Shri Lakhan Lal Kapoor
- (6) Shri A. S. Saigal
- (7) Shri Sheo Narain
- (8) Shri Diwan Chand Sharma
- (9) Shri Chandrajeet Yadava
- (10) Major Ranjeet Singh
- (11) Shri Rabi Ray
- (12) Shri Jageshwar Yadav

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and 5 to 36 were adopted.

Clause 4 and the Schedule were adopted, as amended.

Clause 1 and the Enacting Formula were also adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1967.

The motion for consideration of the Bill was moved by Shri D. R. Chavan.

The following members took part in the debate:-

- (1) Shri G. S. Dhillon
- (2) Shri Shri Chand Goyal
- (3) Shri Deorao S. Patil
- (4) Shri Dhireswar Kalita
- (5) Shri Sonubhau Dagadu Baswant
- (6) Shri Bhola Nath Master
- (7) Shri M. Muhammad Ismail
- (8) Shrimati Jyotsna Chanda

- (9) Shri Rabi Ray
- (10) Chaudhari Randhir Singh
- (11) Shri A. S. Saigal
- (12) Shri Lakhan Lal Kapoor
- (13) Shri Diwan Chand Sharma
- (14) Shri Abdul Ghani Dar

Shri D. R. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri D. R. Chavan.

The motion was adopted and the Bill, as amended, was passed.

12. Government Bill-Under Consideration

The Insecticides Bill, 1967, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri B. S. Murthy.

The following members took part in the debate:-

- (1) H. H. Maharaja Pratap Keshari Deo
- (2) Shri N. K. Sanghi
- (3) Shri Brij Bhushan Lal
- (4) Chaudhari Randhir Singh
- (5) Shri Maharaj Singh Bharti (Speech unfinished).

The discussion was not concluded.

@13. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Thirteenth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th February, 1968).

S. L. SHAKDHER, Secretary.

@Presented at 5.30 P.M.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, February 14, 1968/Magha 25, 1889 (Saka)

No. 113

1. Starred Questions

Starred Questions Nos. 31—35 and 39 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 257, 259—300, 302—347, 349—351, 353—355, 357—385, 387—392, 394—406, 408—413 and 415—418 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Kanwar Lal Gupta called the attention of the Minister of Home Affairs to the tragic death of Shri Deen Dayal Upadhyaya, President of the Jan Sangh.

On behalf of the Minister of Home Affairs, the Minister of Parliamentary Affairs made a statement in regard thereto.

4. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Madhu Limaye regarding the wide-spread resentment and outbreak of violence in Assam consequent upon the Central Government's contradictory and irresponsible pronouncements on the reorganisation of the State of Assam thereby putting into grave jeopardy the security and integrity of the entire north-eastern India.

Shri Madhu Limaye then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

5. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of Government Resolution No. WB-7(1)/67 dated the 30th December, 1967 announcing acceptance of interim recommendations made by the Second Central Wage Board for the Sugar Industry with regard to the age of retirement and annual increments.

(2) A copy of Government Resolution No. WB-14(2)/67 dated the 16th January, 1968 announcing the acceptance of certain recommendations made by the Central Wage Board for Road Transport Industry for grant of Interim wage increase.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 13th February, 1968, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967, upto the first day of the last week of the 65th Session of the Rajya Sabha.

7. Announcement by Speaker

The Speaker informed the House that the Chairman of the Estimates Committee had intimated to him that he had accepted the replies of Government indicating action taken on the recommendations/conclusions contained in the ad hoc secret report of the Sub-Committee of the Estimates Committee on Defence Research and Development Laboratory. Hyderabad, which was forwarded to the Minister of Defence on the 28th March, 1966.

8. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Nineteenth Report of the Committee on Private Members' Bills and Resolutions.

9. Report of Public Accounts Committee

Shri M. R. Masani presented the Thirteenth Report of the Public Accounts Committee on Appropriation Accounts (P. & T.), 1965-66 and Audit Report (P. & T.), 1967.

10. Reports of Estimates Committee

Shri P. Venkatasubbaial presented the following Reports of the Estimates Committee:—

(1) Twenty-fourth Report on action taken by Government on the recommendations contained in the Seventy-seventh

- Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Food and Agriculture—Central Rice Research Institute, Cuttack.
- (2) Twenty-fifth Report on action taken by Government on the recommendations contained in the Ninety-eighth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Community Development)—Part I Central Programme.
- (3) Twenty-sixth Report on action taken by Government on the recommendations contained in the Sixty-fifth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Railways—North Eastern Railway.
- (4) Twenty-seventh Report on action taken by Government on the recommendations contained in the Ninety-fourth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Defence—Defence Metallurgical Research Laboratory, Hyderabad.
- (5) Twenty-eighth Report on action taken by Government on the recommendations contained in the Ninety-fifth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Defence—Electronics and Radar Development Establishment and Defence Electronics Research Laboratory.

11. Motion re: Thirteenth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:-

"That this House agrees with the Thirteenth Report of the Business Advisory Committee presented to the House on the 13th February, 1968."

The motion was adopted.

12. Motion of Thanks on the President's Address

Shri Chandrajeet Yadava moved the following motion:-

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 12th February, 1968.'"

Shri M. N. Naghnoor seconded the motion.

(Lok Sabha adjourned at 1 P.M. and reassembled at 2 P.M.)

IP.T.O.

One hundred and thirty-one amendments were moved.

The following members took part in the debate:-

- (1) Shri N. G. Ranga
- (2) Shri P. Venkatasubbaiah
- (3) Shri Atal Bihari Vajpayee

The discussion was interrupted by Adjournment Motion.

13. Adjournment Motion

At 4-05 P.M. Shri Madhu Limaye moved the following motion: -

"That the House do now adjourn."

The following members took part in the debate:-

- (1) Shri Prabhu Dayal Himatsingka
- (2) Dr. Karni Singh
- (3) Shri Sitaram Kesri
 - (4) Shri D. N. Patodia
 - (5) Shri Rajendranath Barua
 - (6) Shri J. B. Kripalani
 - (7) Shri Manubhai Patel
 - (8) Shri Bal Raj Madhok
 - (9) Shri Tulshidas Jadhav
- (10) Shri Krishnan Manoharan
- (11) Shri H. N. Mukerjee
- (12) Chaudhari Randhir Singh
- (13) Shri P. Ramamurti
- (14) Shri Hem Barua
- (15) Shri Y. B. Chavan

Shri Madhu Limaye replied to the debate.

The motion was negatived.

14. Motion of Thanks on the President's Address

Discussion on the Motion of Thanks on the President's Address was resumed.

Dr. Govind Das took part in the debate. His speech was not concluded.

The Discussion was not concluded.

(Lok Sabha adjourned till \$1 A.M. on Thursday, the 15th February, 1968).

S. L. SHAKDHER, Secretary.

STATE FALLOWING TO THE

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, February 15, 1968/Magha 26, 1889 (Saka)

No. 114

1. Starred Questions

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Starred Questions Nos. 61—64 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 419—432, 434—463, 465—467, 469—531, 533—544, 546—548, 550—553, 555—577, 579—607, 609—612, 614—648 and 648-A were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri P. Ramamurti called the attention of the Minister of Education to the failure of the Government to provide adequate job opportunity for engineering graduates leading to widespread agitation followed by arrests in Delhi on the 12th February, 1968.

The Minister of Education made a statement in regard thereto.

4. Question of Privilege

The Speaker gave his consent to the raising of a question of privilege given notice of by Shri R. Umanath against one Shri Ramkrishna Bajaj of Bombay regarding certain statement made by him about the said Member in letters addressed to the Speaker of Lok Sabha, Members of Parliament etc.

Shri Umanath then asked for leave of the House to raise the question of privilege. On objection taken to leave being granted, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than twenty-five Members rose, the Speaker informed the House that the leave was granted.

Shri Umanath then moved a motion that the matter be referred to the Committee of Privileges.

After discussion, the motion was negatived.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Indian Telegraph (Ninth Amendment) Rules, 1967, published in Notification No. G.S.R. 1901 in Gazette of India dated the 19th December, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy each of the following Notifications under sub-section
 (4) of section 22 of the Rice-Milling Industry (Regulation)
 Act, 1958:—
 - *(i) The Rice-Milling Industry (Regulation and Licensing)
 Third Amendment Rules, 1967, published in Notification No. G.S.R. 1465 in Gazette of India dated the 30th September, 1967.
 - **(ii) The Rice-Milling Industry (Regulation and Licensing)
 Fourth Amendment Rules, 1967, published in Notification No. G.S.R. 1772 in Gazette of India dated the
 29th November, 1967.
- (3) A copy each of the following Notifications under subsection (6) of section 3 of the Essential Commodities Act, 1955:—
 - (a) The Indian Maize (Temporary Use in Starch Manufacture) Second Order, 1967, published in Notification No. G.S.R. 1886 in Gazette of India dated the 18th December, 1967.
 - (b) The Indian Maize (Temporary Use in Starch Manufacture) Third Order, 1967, published in Notification No. G.S.R. 1902 in Gazette of India dated the 19th December, 1967.

^{*}The notification was previously laid on the Table on the 23rd December, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

^{**}The notification was previously laid on the Table on the 19th December, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (c) The Roller Mills Wheat Products (Price Control) Second Amendment Order, 1967, published in Notification No. G.S.R. 1932 in Gazette of India dated the 23rd December, 1967.
- (d) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Second Amendment) Order, 1907, published in Notification No. G.S.R. 1934 in Gazette of India dated the 26th December, 1967.
- (e) The Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) (Second Amendment) Order, 1967, published in Notification No. G.S.R. 1939 in Gazette of India dated the 30th December, 1967.
- (f) G.S.R. 13 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1380 dated the 8th September, 1967.
- (g) G.S.R. 14 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1381 dated the 8th September, 1967.
- (h) G.S.R. 15 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1382 dated the 8th September, 1967.
- (i) G.S.R. 16 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1383 dated the 8th September, 1967.
- (j) The Fertiliser (Control) Third Amendment Order, 1967, published in Notification No. G.S.R. 89 in Gazette of India dated the 13th January, 1968.
- (k) The Northern Inter-Zonal Maize (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 148 in Gazette of India dated the 19th January, 1968.
- (1) G.S.R. 239 published in Gazette of India dated the 2nd February, 1968, rescinding the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.
- (m) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 240 in Gazette of India dated the 2nd February, 1968.

- (n) The Northern Inter-Zonal Gram (Movement Control)
 Amendment Order, 1968, published in Notification
 No. G.S.R. 241 in Gazette of India dated the 2nd
 February, 1968.
- (4) A copy of Notification No. G.S.R. 181 published in Gazette of India dated the 25th January, 1968, making certain amendment to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955.
- (5) A copy of the Employees' Provident Funds (Tenth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1795 in Gazette of India dated the 9th December, 1967, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (6) A copy of the Audited Accounts together with the Audit Report thereon of the Employees' State Insurance Corporation for the year 1965-66, under section 36 of the Employees' State Insurance Act, 1948.
- (7) A copy of the Report on the Fourth General Elections in India, 1967, Volume I (General)
 - (8) A copy each of the following Notifications under subsection (3) of section 28 of the Representation of the People Act, 1950:—
 - (i) The Registration of Electors (Second Amendment) Rules, 1967, published in Notification No. S.O. 4570 in Gazette of India dated the 18th December, 1967.
 - (ii) The Registration of Electors (Amendment) Rules, 1968, published in Notification No. S.O. 370 in Gazette of India dated the 25th January, 1968.

6. Messages from Rajya Sabha

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Secretary reported the following messages from Rajya Sabha:--

- (i) That at its sitting held on the 13th February, 1968, Rajya Sabha passed a motion referring the Motor Vehicles (Amendment) Bill, 1965, to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha, namely:—
 - (1) Shri Anand Chand
 - (2) Maulana Abdul Shakoor
 - (3) Dr. B. N. Afitani

- (4) Shri M. V. Bhadram
- (5) Shri M. P. Bhargava
- (6) Shri Niranjan Singh
- (7) Shri Mahabir Dass
- (8) Shri Narayan Patra
- (9) Shrimati Lalitha Rajagopalan
 - (10) Shri M. Govinda Reddy
 - (11) Shri Ram Sahai
 - (12) Shrimati Sarla Bhadauria
 - (13) Shri C. L. Varma
 - (14) Shri Niranjan Varma
 - (15) Shri Tirath Ram Amla

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

(ii) That at its sitting held on the 13th February, 1968. Rajya Sabha passed the Delhi and Ajmer Rent Control (Nasirabad Cantonment Repeal) Bill, 1968.

7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy of the Delhi and Ajmer Rent Control (Nasirabad Cantonment Repeal) Bill, 1968, as passed by Rayya Sabha.

8. Statement by Minister

The Minister of Railways made a statement regarding the incident in which some persons were runover by train No. 12 Down Delhi-Howrah Express at Luckeesarai Station on the 14th February, 1968.

(Lok Sabha adjourned at 1-45 P.M. and re-assembled at 2-35 PM.)

9. Government Bill-introduced

The Delhi Municipal Corporation (Amendment) Bill. 1968.

10. Statement re: Ordinance-laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Delhi Municipal Corporation (Amendment) Ordinance, 1968, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha

11. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Chandrajeet Yadava and seconded by Shri M. N. Naghnoor and amendments thereto moved on the 14th February, 1968, continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 12th February, 1968."

The following members took part in the debate:-

- (1) Dr. Govind Das
- (2) Shri Ganesh Ghosh
- (3) Shri Kushok Bakula
 - (4) Shri Indrajit Gupta
 - (5) Shri Chintamani Panigrahi
- (6) Shri S. M. Joshi
 - (7) Shri N. P. C. Naidu
 - (8) Shri Amiya Nath Bose
 - (9) Shri Bakar Ali Mirza
 - (10) Seth Achal Singh (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th February, 1968).

S. L. SHAKDHER, Secretary.

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BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 16, 1968/Magha 27, 1889 (Saka)

No. 115

1. Starred Questions

Starred Questions Nos. 91—95 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 649—715, 717—733, 735—748, 750, 752—757, 759—761, 763—767, 769—796, 798—801, 803—807, 809—815, 817—829, 831—850, 852—864, 866—901, 901-A, 901-B, 901-C and 901-D were laid on the Table.

3. Statement by Minister

The Minister of Home Affairs made a statement regarding situation in West Bengal.

4. Calling Attention to Matter of Urgent Public Importance

Shri K. Lakkappa called the attention of the Minister of External Affairs to the mass deportation of Indian nationals from Kenya resulting in their unemployment and loss of property.

The Deputy Minister of External Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Report of the Motor Car Quality Enquiry Committee.
 - (ii) A copy of the Government Resolution No. 1(95)/67-A.E.Ind.(I), dated the 12th February, 1968 announcing Government's decisions on the above Report.

- (2) A copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1966-67.
- (3) A copy of the Aircraft (Fifth Amendment) Rules, 1967, published in Notification No. G.S.R. 1926 in Gazette of India dated the 30th December, 1967, under section 14-A of the Aircraft Act, 1934, together with an explanatory note.
- (4) A copy each of the following papers under sub-section (4) of section 15 of the Air Corporations Act, 1953:—
 - (i) Certified Accounts of the Indian Airlines Corporation for the year 1966-67 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Air India for the year 1966-67 together with the Audit Report thereon.
- (5) The following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—
- (i) Supplementary Statements Third Session, 1967 (Fourth Lok Nos. I and II. Sabha).
- (ii) Supplementary Statements Second Session, 1967 (Fourth Lok Nos. IX and X. Sabha).
- (iii) Supplementary Statement No. First Session, 1967 (Fourth Lok VIII. Sabha).
- (iv) Supplementary Statement No. Sixteenth Session, 1966 (Third Lok Sabha).
- (v) Supplementary Statement No. Fifteenth Session, 1966 (Third Lok XII. Sabha).
- (vi) Supplementary Statement No. Fourteenth Session, 1966 (Third Lok XVI. Sabha).
 - (6) A copy each of the following Notifications under subsection (2) of section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. 1908 published in Gazette of India dated the 30th December, 1967, making certain amendments to the Indian Police Service (Pay) Rules, 1954.
 - (ii) The Indian Forest Service (Appointment by Promotion)
 Amendment Regulations, 1967, published in Notification
 No. G.S.R. 2 in Gazette of India dated the 6th January,
 1968.

- (7) A copy of the International Copyright (First Amendment) Order, 1968, published in Notification No. S.O. 97 (English version) and S.O. 98 (Hindi version) in Gazette of India dated the 6th January, 1968, under section 43 of the Copyright Act, 1957.
- (8) A copy of the Punjab Motor Vehicles (Chandigarh Second Amendment) Rules, 1967, published in Notification No. 9038-HII(2)-67/36056, in Chandigarh Administration Gazette dated the 1st January, 1968, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (9) A copy of Notification No. S.O. 39 published in Gazette of India dated the 6th January, 1968, under section 10 of the National Highways Act, 1956.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 14th February, 1968, Rajya Sabha passed the Press and Registration of Books (Amendment) Bill, 1968.
- (ii) That at its sitting held on the 14th February, 1968, Rajya Sabha passed the Oaths Bill, 1968.

7. Bills passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy each of the following Bills as passed by Rajya Sabha:—

- (1) The Press and Registration of Books (Amendment) Bill,
- (2) The Oaths Bill, 1968.

8. Report of Public Accounts Committee

Shri M. R. Masani presented the Seventeenth Report of the Public Accounts Committee on Paras 59 and 60 of Audit Report (Civil) on Revenue Receipts, 1966 and Paras 51, 56, 57, 58, 59 and 60 of Audit Report (Civil) on Revenue Receipts, 1967 relating to Income Tax.

9. Statement by Minister

The Minister of Railways made a statement correcting the answers given on the 13th February, 1968, to supplementaries on Starred Question No. 4 regarding loss to Railways during language agitations.

10. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 19th February, 1968.

11. Motion for Election to Committee

Dr. Triguna Sen moved the following motion:-

"That in pursuance of paragraph 1 of the Ministry of Education Resolution No. 11/1/67-CAI(1), dated the 15th December, 1967, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Archaeology for the remainder of the term of four years, subject to the other provisions of the said Resolution."

The motion was adopted.

12. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Chandrajeet Yadava and seconded by Shri M. N. Naghnoor and amendments thereto moved on the 14th February, 1968, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 12th February, 1968.'"

The following members took part in the debate:-

- (1) Seth Achal Singh
- (2) Shri S. K. Sambandhan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Shri A. S. Saigal
- (4) Shri J. M. Imam (Speech unfinished).

The discussion was not concluded.

13. Motion re: Nineteenth Report of Committee on Private Members' Bills and Resolutions

Shri K. M. Koushik moved the following motion:-

"That this House agrees with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th February, 1968."

The motion was adopted.

14. Private Members' Bills-introduced

- (1) The Widowers' Re-marriage Bill, 1968 by Shri Raghuvir Singh Shastri.
- (2) The Constitution (Amendment) Bill, 1968 (Amendment of articles 4, 80 etc.) by Shri Shiva Chandra Jha.
- (3) The Representation of the People (Amendment) Bill, 1968 (Insertion of new section 7A) by Dr. Govind Das.

The motion for leave to introduce the Bill moved by Dr. Govind Das was opposed. The motion was adopted and the Bill was introduced.

- (4) The Constitution (Amendment) Bill, 1968 (Amendment of articles 343, 345 etc.) by Shri J. M. Imam.
- (5) The Code of Civil Procedure (Amendment) Bill, 1968 (Omission of section 87B) by Shri M. Narayan Reddy.
- (6) The Constitution (Amendment) Bill, 1968 (Substitution of article 343, amendment of articles 344 etc.) by Shri Erasmo de Sequeira.
- *(7) The Constitution (Amendment) Bill, 1968 (Amendment of articles 85 and 174) by Shri Madhu Limaye.
- *(8) The Constitution (Amendment) Bill, 1968 (Amendment of articles 74 and 163) by Shri Madhu Limaye.
- *(9) The Constitution (Amendment) Bill, 1968 (Insertion of new article 174A) by Shri Nath Pai.
- *(10) The Film Industry Workers Bill, 1968 by Shri S. C. Samanta.

^{*}Introduced at 5-40 P.M.

18: Private Member's Bill-Motion for Reference to Joint Committee —negatived

The Constitution (Amendment) Bill, 1967 (Amendment of Eighth Schedule) by Dr. Karni Singh

Dr. Karni Singh concluded his speech on the motion for reference of the Bill to a Joint Committee moved by him on the 1st December, 1967:—

The following members took part in the debate:-

- (1) Shri Amrit Nahata
- (2) Dr. Govind Das
- (3) Shrì Prakash Vir Shastri
 - (4) Shri Tenneti Viswanathan
- (5) Shri Era Sezhiyan
 - (6) Shri Bhola Nath Master
 - (7) Shri Meetha Lal Meena
 - (8) Shri Panna Lal Barupal
 - (9) Shri Om Prakash Tyagi
 - (10) Dr. (Mrs.) Maitreyee Bose
 - (11) Sirdarni Nirlep Kaur
 - (12) Chaudhari Randhir Singh
 - (13) Shri Erasmo de Sequeira
- (14) Shri K. Ananda Nambiar
 - (15) Shri Dhireswar Kalita
 - (16) Shri S. Kandappan
- 🛶 🗆 (17) Shri Onkar Lal Berwa
 - (18) Shri Y. B. Chavan

Dr. Karni Singh replied to the debate.

On the motion the House divided, Ayes 38; Noes 92. The motion was accordingly negatived.

16. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1967 (Amendment of article 85) by Shri Prakash Vir Shastri

The motion for consideration of the Bill was moved by Shri Prakash Vir Shastri. His speech was not concluded.

The discussion was not concluded.

17. Half-an-hour discussion on Matters Arising out of Answer to Question

Chaudhari Randhir Singh raised a half-an-hour discussion on points arising out of the answer given on the 12th December, 1967 to Starred Question No. 608 regarding amendment of Hindu Succession Act.

Shri P. Govinda Menon replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th February, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, February 19, 1968/Magha 30, 1889 (Saka)

No. 116

1. Obituary Reference

The Speaker; Sarvashri Morarji R. Desai, J. M. Lobo Prabhu, Kanwar Lal Gupta, K. Anbazhagan, H. N. Mukerjee, Deven Sen, E. K. Nayanar and Hem Barua made references to the passing away of Dr. Kailas Nath Katju, who was a Member of the Constituent Assembly of India, First Lok Sabha and former Union Minister of Home Affairs and States, Law and Defence.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 121, 123, 124, 128, 129 and 131 were orally answered. Starred Question No. 125 was postponed for answer on another date. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 902—921, 923—1022, 1024—1033, 1035—1055, 1057—1058, 1060—1083, 1085—1101, 1103—1124, 1126—1180, 1182—1192, 1192-A, 1192-B, 1192-C and 1192-D were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of Notification No. F.4(43)-BC/67 published in Gazette of India dated the 10th February, 1968, announcing the constitution of the National Credit Council.

- (2) A copy each of the following Notifications under subsection (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi:—
 - *(i) The Delhi Sales Tax (Third Amendment) Rules, 1967, published in Notification No. F.4(83)/67-Fin.(E)(I) in Delhi Gazette dated the 19th October, 1967.
- **(ii) A copy of Notification No. F.4(83)/67-Fin(E)(I) published in Delhi Gazette dated the 14th November, 1967, containing corrigendum to Notification No. F.4(83)/67-Fin.(E) (I) dated the 19th October, 1967.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (a) The Customs and Central Excise Duties Export Drawback (General) Tenth Amendment Rules, 1968, published in Notification No. G.S.R. 211 in Gazette of India dated the 3rd February, 1968.
 - (b) The Customs and Central Excise Duties Export Drawback (General) Eleventh Amendment Rules, 1968, published in Notification No. G.S.R. 212 in Gazette of India dated the 3rd February, 1968.
 - (c) The Customs and Central Excise Duties Export Drawback (General) Twelfth Amendment Rules, 1968, published in Notification No. G.S.R. 213 in Gazette of India dated the 3rd February, 1968.
 - (d) The Customs and Central Excise Duties Export Drawback (General) Thirteenth Amendment Rules, 1968, published in Notification No. G.S.R. 214 in Gazette of India dated the 3rd February, 1968.
 - (e) The Customs and Central Excise Duties Export Drawback (General) Fourteenth Amendment Rules, 1968, published in Notification No. G.S.R. 215 in Gazette of India dated the 3rd February, 1968.

^{*}The notification was previously laid on the Table on the 23rd November, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

^{**}The notification was previously laid on the Table on the 21st December, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (f) The Customs and Central Excise Duties Export Drawback (General) Fifteenth Amendment Rules, 1968, published in Notification No. G.S.R. 216 in Gazette of India dated the 3rd February, 1968.
- (g) The Customs and Central Excise Duties Export Drawback (General) Sixteenth Amendment Rules, 1968, published in Notification No. G.S.R. 217 in Gazette of India dated the 3rd February, 1968.
- (h) The Customs and Central Excise Duties Export Drawback (General) Seventeenth Amendment Rules, 1968, published in Notification No. G.S.R. 218 in Gazette of India dated the 3rd February, 1968.
- (i) The Customs and Central Excise Duties Export Drawback (General) Eighteenth Amendment Rules, 1968, published in Notification No. G.S.R. 219 in Gazette of India dated the 3rd February, 1968.
- (j) The Customs and Central Excise Duties Export Drawback (General) Nineteenth Amendment Rules, 1968, published in Notification No. G.S.R. 220 in Gazette of India dated the 3rd February, 1968.
- (k) The Customs and Central Excise Duties Export Drawback (General) Twentieth Amendment Rules, 1968, published in Notification No. G.S.R. 221 in Gazette of India dated the 3rd February, 1968.
- (1) The Customs and Central Excise Duties Export Drawback (General) Twenty-first Amendment Rules, 1968, published in Notification No. G.S.R. 272 in Gazette of India dated the 10th February, 1968.
- (m) G.S.R. 274 published in Gazette of India dated the 10th February, 1968, containing corrigendum to G.S.R. 1406 dated the 16th September, 1967.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (a) G.S.R. 222 published in Gazette of India dated the 3rd February, 1968.
 - (b) G.S.R. 223 published in Gazette of India dated the 3rd February, 1968.

- (c) G.S.R. 237 published in Gazette of India dated the 1st February, 1968.
 - (d) G.S.R. 273 published in Gazette of India dated the 10th February, 1968.
 - (e) G.S.R. 277 published in Gazette of India dated the 6th February, 1968.
 - (5) A copy of the Post Office Savings Certificates (First Amendment) Rules, 1968, published in Notification No. G.S.R. 137 in Gazette of India dated the 20th January, 1968, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

5. The Budget (Railways)—1968-69

Shri C. M. Poonacha presented a statement of the estimated receipts and expenditure of the Government of India for the year 1968-69 in respect of Railways.

6. Government Bill-introduced

The Jammu and Kashmir Representation of the People (Supplementary) Bill, 1968

The motion for leave to introduce the Bill moved by Shri P. Govinda Menon was opposed. The motion was adopted and the Bill was introduced.

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-15 P.M.)

7. Statement re: Ordinance—laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Jammu and Kashmir Representation of the People (Supplementary) Ordinance, 1968, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

8. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Chandrajeet Yadava and seconded by Shri M. N. Naghnoor and amendments thereto moved on the 14th February, 1968, continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address

which he has been pleased to deliver to both Houses of Parliament assembled together on the 12th February, 1968'."

The following members took part in the debate:-

- (1) Shri J. M. Imam
- (2) Shri Prem Chand Verma
- (3) Shri G. G. Swell
- (4) Shri Mrityunjay Prasad
- (5) Shri Beni Shanker Sharma
- (6) Shri Inder J. Malhotra
- (7) Shri Lakhan Lal Kapoor
- (8) Shrimati T. Lakshmikanthamma
- (9) Shri P. K. Vasudevan Nair
- (10) Shri Krishna Kumar Chatterji
- (11) Shri Janardan Jagannath Shinkre

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th February, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, February 20, 1968/Phalguna 1, 1889 (Saka)

No. 117

1. Starred Questions

Starred Questions Nos. 152, 153, 155 and 157 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1193, 1195—1272, 1275—1396, 1396-A, 1396-B, 1396-C and 1396-D were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Hardayal Devgun called the attention of the Minister of Defence to the death of several jawans and destruction of military wagons due to avalanche near Benihal tunnel.

The Minister of State for Defence made a statement in regard thereto

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) Review by the Government on the working of the Instrumentation Limited, Kota for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Instrumentation Limited, Kota for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1968, published in Notification No. G.S.R. 130 in Gazette of India dated the 20th January, 1968, under sub-section (3) of section 642 of the Companies Act, 1956.
- (3) A copy each of the following Notifications under sub-section
 (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 2297 published in Gazette of India dated the 10th July, 1967.
 - (ii) S.O. 3688 published in Gazette of India dated the 10th October, 1967.
 - (iii) S.O. 216 published in Gazette of India dated the 10th January, 1968.
- (4) A statement showing reasons for delay in laying the Netifications mentioned at (i) and (ii) of item (3) above.
- (5) A statement on the import of Ammonia for the production of fertilisers.
- (6) A copy of the Export of Stainless Steel Utensils (Inspection) Rules, 1967, published in Notification No. S.O. 372 in Gazette of India dated the 27th January, 1968, under subsection (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (7) A copy each of the following President's Acts, under subsection (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967:—
 - (i) The Indian Stamp (Haryana Amendment) Act, 1967 (President's Act No. 7 of 1967) published in Gazette of India dated the 30th December, 1967.
 - (ii) The Haryana Land Revenue (Additional Surcharge) Act, 1967 (President's Act No. 8 of 1967) published in Gazette of India dated the 30th December, 1967.
 - (iii) The Punjab Urban Immovable Property Tax (Haryana Amendment) Act, 1967 (President's Act No. 10 of 1967) published in Gazette of India dated the 30th December, 1967.
 - (iv) The Punjab Passengers and Goods Taxation (Haryana Second Amendment) Act, 1967 (President's Act No. 11 of 1967) published in Gazette of India dated the 30th December, 1967.

- (v) The Punjab Entertainments Tax. (Cinematograph Shows) Haryana Amendment Act, 1967 (President's Act No. 13 of 1967) published in Gazette of India dated the 30th December, 1967.
- (8) A copy of the Sixth Valuation Report of the Life Insurance Corporation of India as at 31st March, 1987, under section 29 of the Life Insurance Corporation Act, 1986.
- (9) (i) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A copy of the Annual Report of the Fertilisers and Chemicals, Travancore Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of Government Resolution No. C2-8(7)/67, published in Gazette of India dated the 10th February, 1968, extending the period for submission of the Report of the National Coal Development Corporation Committee (English and Hindi versions).
- (11) A copy of the Rubber Board Service (Classification, Control and Appeal) Amendment Rules, 1968, published in Notification No. G.S.R. 231 in Gazette of India dated the 3rd February, 1968, under sub-section (3) of section 25 of the Rubber Act, 1947.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 13th February, 1968, Rajya Sabha passed the Rice-Milling Industry (Regulation) Amendment Bill, 1968.

6. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy of the Rice-Milling Industry (Regulation) Amendment Bill, 1968, as passed by Rajya Sabha.

7. Statement by Prime Minister

The Prime Minister made a statement on the Award of the International Tribunal regarding the Indo-Pakistan border in the Gujarat-West Pakistan area.

8. Statement by Minister

The Minister of Education made a statement on the agitation started by the Delhi School teachers.

9. Statement under Direction 115

Shri Madhu Limaye made a statement regarding certain information given by the Minister of Commerce on the 7th July, 1967, in reply to a supplementary on Starred Question No. 993 regarding black-listing of firms.

The Minister of Commerce made a statement in reply thereto.

10. Motion of No-confidence in the Council of Ministers

The Speaker asked those members who were in favour of leave being granted to Shri Bal Raj Madhok, to make a motion of No-confidence in the Council of Ministers, to rise in their places. As not less than fifty members rose, the Speaker declared that leave was granted and the date for taking up the motion would be fixed.

11. Motion

Shri P. Venkatasubbaiah moved the following motion:--

"That this House strongly disapproves of the conduct of Sarvashri Maulana Ishaq Sambhali and H. N. Mukerjee who created obstruction and showed disrespect to the President at the time of his Address to both the Houses of Parliament assembled together under article 87 of the Constitution on the 12th February, 1968 and reprimands them for their undesirable, undignified and unbecoming behaviour."

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

Three amendments were moved by Sarvashri Madhu Limaye, Atal Bihari Vajpayee and S. M. Banerjee.

The following members took part in the debate:-

- (1) Shri C. C. Desai
- (2) Shri Shri Chand Goyal
- (3) Shri M. Thirumala Rao
- (4) Shri S. Kandappan
- (5) Shri R. D. Bhandare
- (6) Shri P. Ramamurti

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- (7) Shri D. K. Kunte
- (8) Shri Sheo Narain
- (9) Shri S. M. Banerjee
- (10) Shri Prem Chand Verma
- (11) Shri George Fernandes
- (12) Shri Bakar Ali Mirza
- (13) Shri Hem Barua
- (14) Shri Abdul Ghani Dar
- (15) Shri H. N. Mukerjee

Shri P. Venkatasubbaiah replied to the debate.

The discussion was not concluded.

*12. Statement by Minister

The Minister of Home Affairs made a statement regarding West Bengal. The Minister also laid on the Table a copy each of the following papers:—

- (1) Proclamation dated the 20th February, 1968, issued by the President under article 356 of the Constitution, assuming to himself all functions of the Government of the State of West Bengal.
- (2) Order dated the 20th February, 1968, made by the President, in pursuance of sub-clause (i) of clause (c) of the Proclamation at item No. (1) above
- (3) Report of the Governor of West Bengal dated the 15th February, 1968 to the President.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st February, 1968).

S. L. SHAKDHER, Secretary.

^{*}Made at 4 P.M.

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, February 21, 1968/Phalguna 2, 1889 (Saka)

No. 118

1. Starred Questions

Starred Questions Nos. 181, 182, 183 and 185 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1397—1413, 1415—1470, 1472—1475 and 1477—1515 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Narendra Kumar Salve called the attention of the Minister of Home Affairs to the reported decision of the Anti-Hindi Agitation Council of students of Madurai to propagate for liberation of Tamilnad from the Indian Union and reported decision of some students of Madras State to burn Hindi copies of the Constitution of India.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Punjab Cinemas (Regulation) Haryana Amendment Act, 1967 (President's Act No. 9 of 1967) published in Gazette of India dated the 30th December, 1967, under sub-section (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967.
- (2) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1968,

published in Notification No. S.R.O. 1-E in Gazette of India dated the 13th January, 1968, under section 185 of the Navy Act, 1957.

(3) A copy of teleprinter message received from the Governor of West Bengal on the 20th February, 1968.

5. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Twentieth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Public Accounts Committee

Shri M. R. Masani presented the Eighteenth Report of the Public Accounts Committee on Audit Report (Civil), 1967 relating to the Ministry of Transport and Shipping (Border Roads Organisation).

7. Report of Estimates Committee

Shri S. Kandappan presented the Nineteenth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Hundred and third Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—C.S.I.R.—National Physical Laboratory, New Delhi.

8. Statement by Minister

The Minister of Information and Broadcasting made a statement correcting the answer given on the 11th December, 1967 to a supplementary by Shri D. N. Patodia on Starred Question No. 572 regarding destruction of record of evidence tendered before the Chanda Committee.

9. Government Bill-Introduced

The Khuda Bakhsh Oriental Public Library Bill, 1968.

The motion for leave to introduce the Bill moved by Prof. Sher Singh was opposed. The motion was adopted and the Bill was introduced.

10. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Chandrajeet Yadava and seconded by Shri M. N. Naghnoor and amendments thereto moved on the 14th February, 1968, continued:—

"That an Address be presented to the President in the following terms:—

That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address

which he has been pleased to deliver to both Houses of Parliament assembled together on the 12th February, 1968."

The following members took part in the debate:-

(1) Shri J. B. Kripalani

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (2) Shri C. C. Desai
- (3) Shri M. V. Rajasekharan
- (4) Shri Yajna Datt Sharma
- (5) Shrimati Jyotsna Chanda
- (6) Shrimati Suseela Gopalan
- (7) Shri P. M. Sayeed
- (8) Mahant Digvijai Nath
- (9) Shri S. R. Damani
- (10) Shri Dhireswar Kalita
- (11) Chaudhari Randhir Singh
- (12) Shri G. M. Bakshi

The discussion was not concluded.

11. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Fourteenth Report of the Business Advisory Committee.

12. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Shri Chand Goyal raised a half-an-hour discussion on points arising out of the answer given on the 13th February, 1968 to Starred stion. No. 4 regarding loss to Railways during language agitation.

Shri C. M. Poonacha replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd February, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, February 22, 1968/Phalguna 3, 1889 (Saka)

No. 119

1. Starred Questions

Starred Questions Nos. 211, 213, 214, 215 and 227 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1516—1534, 1536—1547, 1549—1551, 1553—1559, 1561—1610, 1612—1641, 1643, 1644, 1646—1650, 1650-A, 1650-B and 1650-C were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 1 addressed to Minister of Petroleum and Chemicals regarding Navagam Oilfields was laid on the Table as the Member was absent.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Twenty-ninth Report of the Law Commission on the proposal to include certain social and economic offences in the Indian Penal Code.
- (2) A copy of the Indian Telegraph (Ninth Amendment) Rules, 1967, published in Notification No. G.S.R. 1901 in Gazette of India dated the 19th December, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 (Hindi version).
- (3) A copy of the Indian Maize (Temporary Use in Starch Manufacture) Order, 1968, published in Notification No. G.S.R. 283 in

Gazette of India dated the 9th February, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (4) A copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1968, published in Notification No. G.S.R. 133 in Gazette of India dated the 20th January, 1968, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961.
- (5) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
 - (i) The Coal Mines Provident Fund (Amendment) Scheme, 1968, published in Notification No. G.S.R. 157 in Gazette of India dated the 27th January, 1968.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1968, published in Notification No. G.S.R.158 in Gazette of India dated the 27th January, 1968.
 - (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1968, published in Notification No. G.S.R. 159 in Gazette of India dated the 27th January, 1968.
 - (iv) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1968, published in Notification No. G.S.R. 160 in Gazette of India dated the 27th January, 1968.
 - (v) The Coal Mines Provident Fund (Assam) Amendment Scheme, 1968, published in Notification No. G.S.R. 161 in Gazette of India dated the 27th January, 1968.
 - (vi) The Coal Mines Provident Fund (Rewa and Korea) Amendment Scheme, 1968, published in Notification No. G.S.R. 162 in Gazette of India dated the 27th January, 1968.
 - (vii) The Coal Mines Provident Fund (Talcher) Amendment Scheme, 1968, published in Notification No. G.S.R. 163 in Gazette of India dated the 27th January, 1968.
 - (viii) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1968, published in Notification No. G.S.R. 192 in Gazette of India dated the 3rd February, 1968.
 - (ix) The Rajasthan Coal Mines Bonus (Amendment) Scheme, 1968, published in Notification No. G.S.R. 193 in Gazette of India dated the 3rd February, 1968.
 - (x) The Assam Coal Mines Bonus (Amendment) Scheme, 1968, published in Notification No. G.S.R. 194 in Gazette of India dated the 3rd February, 1968.

5. Opinion on Bill-laid on the Table

H. H. Maharaja Pratap Keshari Deo laid on the Table Paper No. I to the Bill to make provision for the appointment and functions of an authority named Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 1st December, 1967.

6. Supplementary Demands for Grants (Railways) for 1967-68

Shri Parimal Ghosh presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1967-68.

7. Report of Public Accounts Committee

Shri M. R. Masani presented the Fourteenth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1965-66 and Audit Report (Civil), 1967, relating to the Ministry of Education.

8. Motion re: Fourteenth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:-

"That this House agrees with the Fourteenth Report of the Business Advisory Committee presented to the House on the 21st February, 1968."

The motion was adopted.

9. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Chandrajeet Yadava and seconded by Shri M. N. Naghnoor and amendments thereto moved on the 14th February, 1968, continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 12th February, 1968."

The following members took part in the debate:—

- (1) Shri N. Sreekantan Nair
- (2) Shri K. Hanumanthaiya

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (3) Raja Kamakhya Prasad Singh Des Mahindra Bahadar
- (4) Shri R. D. Bhandare.
- (5) Shri K. Anbazhagan
- (6) Shri Jagjivan Ram
- (7) Shri G. P. Mangalathumadam
- (8) Shri Bedabrata Barua
- (9) Shri Pattiam Gopalan

The discussion was not concluded.

10. Discussion under Rule 193

Shri Madhu Limaye raised a discussion on the serious incident involving Delhi-Howrah Express at Luckeesarai Railway Station on the 14th February, 1968 resulting in death of several persons on the tracks.

The following members took part in the debate:-

- (1) Shri Yamuna Prasad Mandal
- (2) Shri S. M. Banerjee
- (3) Shri Sitaram Kesri
- (4) Shri J. M. Lobo Prabhu
- (5) Shri N. T. Das
- (6) Shri S. Kandappan
- (7) Shri Jyotirmoy Bosu
- (8) Shri Sheo Narain
- (9) Shri Lakhan Lal Kapoor

Shri C. M. Poonacha replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd February, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, February 23, 1968/Phalguna 4, 1889 (Saka)

No. 120

1. Starred Questions

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Starred Questions Nos. 241, 245, 247 and 257 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1651—1658, 1660—1672, 1674— 1714, 1716—1734, 1736—1772, 1774—1782 and 1784—1833 laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of 'Economic Survey, 1967-68'.
- (2) A copy of the Unlawful Activities (Prevention) Rules, 1968, pubdished in Notification No. S.O. 481 in Gazette of India dated the 5th February, 1968, under sub-section (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967.
- (3) A copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1966-67.
- (4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:— 場というであるというないというはないないのであるというと
 - (i) G.S.R. 1906 published in Gazette of India dated the 30th December, 1967, making certain amendments to the schedule to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
 - (ii) G.S.R. 1907 published in Gazette of India dated the 30th December, 1967, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

- (iii) G.S.R. 34 published in Gazette of India dated the 13th January, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (iv) G.S.R. 42 published in Gazette of India dated the 13th January, 1968.
- (v) The Indian Administrative Service (Pay) Amendment Rules, 1967, published in Notification No. G.S.R. 43 in Gazette of India dated the 13th January, 1968.
- (vi) The Indian Administrative Service (Regulation of Seniority)
 Amendment Rules, 1967, published in Notification No.
 G.S.R. 44 in Gazette of India dated the 13th January,
 1968.
- (vii) The Indian Administrative Service (Appointment by Promotion)
 Amendment Regulations, 1967, published in Notification
 No. G.S.R. 45 in Gazette of India dated the 13th January,
 1968.
- (viii) G.S.R. 46 published in Gazette of India dated the 13th January, 1968, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (ix) G.S.R. 47 published in Gazette of India dated the 13th January, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (x) The Indian Administrative Service (Cadre) Amendment Rules, 1967, published in Notification No. G.S.R. 48 in Gazette of India dated the 13th January, 1968.
- (xi) The Indian Administrative Service (Recruitment) Amendment Rules, 1967, published in Notification No. G.S.R. 49 in Gazette of India dated the 13th January, 1968.
- (xii) G.S.R. 50 published in Gazette of India dated the 13th January, 1968, making certain amendments to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
- (xiii) G.S.R. 52 published in Gazette of India dated the 13th January, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xiv) The Indian Administrative Service (Recruitment) Amendment Rules, 1967, published in Notification No. G.S.R. 53 in Gazette of India dated the 13th January, 1968.
- (xv) G.S.R. 54 published in Gazette of India dated the 13th January, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

- (xvi) G.S.R. 55 published in Gazette of India dated the 13th January, 1968, making certain amendments to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (xvii) G.S.R. 56 published in Gazette of India dated the 13th January, 1968, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (xviii) G.S.R. 57 published in Gazette of India dated the 13th January, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xix) The Indian Administrative Service (Regulation of Seniority)
 Amendment Rules, 1967, published in Notification No.
 G.S.R. 58 in Gazette of India dated the 13th January, 1968.
- (xx) The Indian Administrative Service (Pay) Amendment Rules, 1967, published in Notification No. G.S.R. 59 in Gazette of India dated the 13th January, 1968.
- (xxi) The Indian Administrative Service (Fixation of Cadre Strength)
 Amendment Regulations, 1967, published in Notification
 No. G.S.R. 60 in Gazette of India dated the 13th January,
 1968.
- (xxii) G.3.R. 61 published in Gazette of India dated the 13th January, 1968.
- (xxiii) G.S.R. 63 published in Gazette of India dated the 13th January, 1968, containing corrigendum to G.S.R. 177 dated the 11th February, 1967.
- (xxiv) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1968, published in Notification No. G.S.R. 100 in Gazette of India dated the 20th January, 1968.
- (xxv) G.S.R. 102 published in Gazette of India dated the 20th January, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xxvi) G.S.R. 103 published in Gazette of India dated the 20th January, 1968, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (xxvii) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations 1968, published in Notification No. G.S.R. 104 in Gazette of India dated the 20th January, 1968.

- (xxviii) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1968, published in Notification No. G.S.R. 105 in Gazette of India dated the 20th January, 1968.
- (xxix) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1968, published in Notification No. G.S.R. 106 in Gazette of India dated the 20th January, 1968.
- (xxx) The Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1968, published in Notification No. G.S.R. 107 in Gazette of India dated the 20th January, 1968.
- (xxxi) The Indian Police Service (Appointment by Promotion)
 Amendment Regulations, 1968, published in Notification
 No. G.S.R. 108 in Gazette of India dated the 20th January,
 1968.
- (xxxii) The Indian Police Service (Appointment by Promotion)
 Second Amendment Regulations, 1968, published in Notification No. G.S.R. 109 in Gazette of India dated the 20th January, 1968.
- (xxxiii) The Indian Police Service (Appointment by Promotion)
 Third Amendment Regulations, 1968, published in Notification No. G.S.R. 110 in Gazette of India dated the 20th January, 1968.
- (xxxiv) The Indian Police Service (Appointment by Promotion)
 Fourth Amendment Regulations, 1968, published in Notification No. G.S.R. 111 in Gazette of India dated the 20th
 January, 1968.
- (xxxv) G.S.R. 149 published in Gazette of India dated the 27th January, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (xxxvi) G.S.R. 150 published in Gazette of India dated the 27th January, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xxxvii) G.S.R. 183 published in Gazette of India dated the 3rd February, 1968, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (xxxviii) G.S.R. 184 published in Gazette of India dated the 3rd February, 1968, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (5) A copy of the Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1966-67.

4. Intimation re: Conviction of Member

The Speaker informed the House of a wireless message dated the 22nd February, 1968 from the Sub-Divisional Officer, Contai, intimating that Shri Samar Guha Member, Lok Sabha, courted arrest in C/W Satyagraha launched by the local unit of PSP and entered into the court of Shri B. C. Maitra, Magistrate, First Class and was sentenced to till rising of the court on the 22nd February, 1968 for contempt of court under Sections 228 of the Indian Penal Code/480 of the Code of Criminal Procedure at Contai on the 22nd February, 1968.

5. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Thirtieth Report of the Estimates Committee on the Ministry of Finance—Foreign Exchange.

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 27th February, 1968.

7. Statement by Minister

The Minister of State for Education made a statement on the decentralisation of National Fitness Corps.

8. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Chandrajeet Yadava and seconded by Shri M. N. Naghnoor and amendments thereto moved on the 14th February, 1968, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 12th February, 1968.'"

The following members took part in the debate:—

- (1) Shri Onkar Lal Bohra
- (2) Shri Ramji Ram
- (3) Shri Biswanarayan Shastri
- (4) Shri Virbhadra Singh
- (5) Shri Hukam Chand Kachwai
- (6) Shri Narendrasingh Mahida

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (7) Shri Deorao S. Patil
- (8) Shri Tenneti Viswanatham

Shrimati Indira Gandhi replied to the debate. She also laid on the Table a copy each of the following documents:—

- (1) The Indo-Pakistan Western Boundary Case Tribunal Award dated the 19th February, 1968.
- (2) Conclusions of the above Tribunal.

On amendment No. 80 moved by Shri Kanwar Lal Gupta the House divided, Ayes 44; Noes 141. The amendment was accordingly negatived.

On amendment No. 98 moved by Shri M. R. Masani the House divided, Ayes 58; Noes 144. The amendment was accordingly negatived.

The remaining amendments were also negatived.

On the motion the House divided Ayes 149; Noes 66. The motion was accordingly adopted.

9. Motion re: Twentieth Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar moved the following motion:—

"That this House agrees with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st February, 1968."

The motion was adopted.

10. Private Member's Resolution-Negatived

Major Ranjeet Singh concluded his speech on the following Resolution moved by him on the 22nd December, 1967:—

"This House resolves that a Standing Parliamentary Committee on Defence be appointed to study the problems of India's defence needs and periodically to keep scrutinizing her defence preparedness and suggest ways and means to the Government to ensure the security of the country's frontiers."

Two amendments were moved by Sarvashri E. K. Nayanar and Bedabrata Barua.

The following members took part in the debate:-

- (1) Shri Amrit Nahata
- (2) Shri G. Viswanathan
- (3) Shri Narendrasingh Mahida
- (4) Shri Indrajit Gupta 🏖
- (5) Chaudhari Randhir Singh
- (6) Shri E. K. Nayanar

- (7) Shrimati Sharda Mukerjee
- (8) Shri Shiva Chandra Jha
- (9) Shri Bedabrata Barua
- (10) Shri Raghuvir Singh Shastri
- (11) Shri Prem Chand Verma
- (12) Shri Kanwar Lal Gupta
- (13) Sardar Swaran Singh.

Major Ranjeet Singh replied to the debate.

The amendment moved by Shri E. K. Nayanar was negatived.

The amendment moved by Shri Bedabrata Barua was withdrawn by leave of the House.

The Resolution was negatived.

11. Private Member's Resolution-Under Consideration

Shri S. Xavier moved the following Resolution:-

"This House is of opinion that Government should withdraw Gold Control in view of the country-wide agitation and hardship being encountered by goldsmiths, etc."

His speech was not concluded.

The discussion was not concluded. The House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th February, 1968).

> S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, February 27, 1968/Phalguna 8, 1889 (Saka)

No. 121

1. Starred Questions

Starred Questions Nos. 278, 283, 286, 287, 288 and 289 were orally answered. Replies t_0 the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1834—1897, 1899—1941, 1943, 1945—1949, 1951, 1952, 1954—1965, 1967—1984, 1986—2048 and 2050 were laid on the Table.

Two statements by the Deputy Minister of Commerce correcting the replies given to the following Questions were also laid on the Table.

- (i) Unstarred Question No. 4257 on the 30th June, 1967 regarding Export of Beef;
- (ii) Unstarred Question No. 190 on the 13th February, 1968 regarding Khadi Centres in Orissa.

3 Papers laid on the Table

The following papers were laid on the Table-

A copy of Notification No. G.S.R. 129 published in Gazette of India dated the 20th January, 1968, under sub-section
 of section 641 of the Companies Act, 1956, making further alterations in the Schedules II and VI to the Companies Act, 1956.

IP.T.O.

- (2) (i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Hindustan Photo Films Manufacturing Company Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications under subsection (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Frog Legs (Inspection) Amendment Rules, 1967, published in Notification No. S.O. 4582 in Gazette of India dated the 21st December, 1967.
 - (ii) The Export of Jute Sacking Cloth (Inspection) Rules, 1967, published in Notification No. S.O. 90 in Gazette of India dated the 3rd January, 1968.
- (iii) The Export of Footwear (Inspection) Amendment Rules, 1967, published in Notification No. S.O. 312 in Gazette of India dated the 17th January, 1968.
- (4) A copy of the Income-tax (Sixth Amendment) Rules, 1967, published in Notification No. S.O. 4588 in Gazette of India dated the 21st December, 1967, under section 296 of the Income-tax Act, 1961.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 278 published in Gazette of India dated the 7th February, 1968.
 - (ii) G.S.R. 279 published in Gazette of India dated the 7th February, 1968.
 - (iii) G.S.R. 280 published in Gazette of India dated the 7th February, 1968.
- (iv) G.S.R. 281 published in Gazette of India dated the 7th February, 1968.
- (v) G.S.R. 320 published in Gazette of India dated the 17th February, 1968.
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-second Amendment Rules, 1968 published in Notification No. G.S.R. 318 in Gazette of India dated the 17th February, 1968.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Twenty-third Amendment Rules, 1968 published in Notification No. G..S.R. 319 in Gazette of India dated the 17th February, 1968.
 - A copy of Proclamation dated the 25th February, 1968, issued by the President under article 356 of the Constitution, assuming to himself all functions of the Government of the State of Uttar Pradesh
- (8) A copy of Order dated the 25th February, 1968, made by the President, in pursuance of sub-clause (1) of clause (c) of the Proclamation at item No. (7) above.
- (9) A copy of Report of the Governor of Uttar Pradesh dated the 22nd February, 1968 to the President.

4. Supplementary Demands for Grants (General) For 1967-68

Shri Krishna Chandra Pant presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1967-68.

5. Report of Public Accounts Committee

Shri M. R. Masani presented the Twentieth Report of the Public Accounts Committee on Review of Defence Budget—Consolidation of Revenue Demands.

6. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Forty-fifth Report of the Estimates Committee on the Ministry of Finance—Review of Defence Budget—Consolidation of Revenue Demands.

7. Motion of No-Confidence in the Council of Ministers

Shri Bal Raj Madhok moved the following motion:—

"That this House expresses its want of confidence in the Council of Ministers."

The following members took part in the debate:-

(1) Shri Sant Bux Singh

(2) Shri Pashabhai Patel

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (3) Shri Manubhai Patel
- (4) Shri V. Krishnamoorthi
- (5) Shri Diwan Chand Sharma
- (6) Shri H. N. Mukerjee
- (7) Shrimati Sushila Rohatgi
- (8) Shri Madhu Limaye
- (9) Shri J. B. Kripalani
- (10) Shri R. D. Bhandare
- (11) Shri P. Ramamurti
- (12) Shri Morarji R. Desai
- (13) Shri Nath Pai

The discussion was not concluded.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th February, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, February 28, 1968/Phalguna 9, 1889 (Saka)

No. 122

1. Starred Questions

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Starred Questions Nos. 301, 302, 303, 304, 305 and 306 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2051—2060, 2062—2066, 2068—2077, 2080—2114, 2116—2140 and 2142—2157 were laid on the Table.

A statement by the Minister of Defence correcting the reply given to Unstarred Question No. 5144 on the 10th July, 1967 was also laid on the Table.

3. Question under Rule 40

Question No. 1 under Rule 40 addressed to the Chairman, Public Accounts Committee regarding Action Taken Report on the First Report of P.A.C. (4th Lok Sabha) regarding Irregularities by Officers in the Road Rollers Deal was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Cinematograph (Censorship) Amendment Rules, 1968, published in Notification No. G.S.R. 233 in Gazette of India dated the 3rd February, 1968, under sub-section (3) of section 8 of the Cinematograph Act, 1958.

(2) A statement about the status of the Central Social Welfare Board.

5. President's Message

The Speaker communicated to Lok Sabha the following message dated the 26th February, 1968, from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 12th February, 1968."

6. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Twenty-first Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Thirty-first Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Seventieth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Transport and Shipping—Paradeep Port.

8. Motion of no-confidence in the Council of Mirtisters

Discussion on the following motion moved by Shri Bal Raj Madhok on the 27th February, 1968, continued:—

"That this House expresses its want of confidence in the Council of Ministers."

The following members took part in the debate: -

- (1) Shri T. M. Sheth
- (2) Shri Tenneti Viswanatham
- (3) Shri R. Dasaratha Rama Reddy
 - (4) Shri Y. B. Chavan
- (5) Shri Narendra Kumar Salve

(Lok Sabha adjourned at 1 p.m. and re-assembled at 2 p.m.)

- (6) Shrimati Indira Gandhi
- (7) Shri Bal Raj Madhok (by way of reply).

On the motion the House divided, Ayes 72; Noes 203. The motion was accordingly negatived.

9. Motion

Discussion on the following motion moved by Shri P. Venkatasubbaiah and amendments thereto moved on the 20th February. 1968. continued:—

"That this House strongly disapproves of the conduct of Sarvashri Maulana Ishaq Sambhali and H. N. Mukerjee who created obstruction and showed disrespect to the President at the time of his Address to both the Houses of Parliament assembled together under article 87 of the Constitution on the 12th February, 1968 and reprimands them for their undesirable, undignified and unbecoming behaviour."

Maulana Ishaq Sambhali took part in the debate.

The amendments moved by Sarvashri Madhu Limaye and S. M. Banerjee were negatived.

The amendment moved by Shri Atal Bihari Vajpayee was not pressed and hence deemed to have been withdrawn by the leave of the House.

On the motion the House divided, Ayes 241; Noes 45. The motion was accordingly adopted.

10. The Budget (Railways) --- 1968-69

General Discussion on the Budget (Railways) for 1968-69 commenced.

The followig members took part in the debate:-

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Sonubhau Dagadu Baswant (Speech unfinished).

The discussion was not concluded.

11. Motion

Shri Nath Pai moved the following motion: -

"That this House disapproves the manner and the procedure adopted by the Governor of Bihar in installing Shri B. P. Mandal as Chief Minister, as likely to bring the Constitution in contempt and danger."

The following members took part in the debate: -

(1) Shri A. K. Sen

- (2) Shri K. M. Koushik
- (3) Shri Kanwar Lal Gupta
 - (4) Shri Y. B. Chavan

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- (5) Shri G. Viswanathan
- (6) Shri Yogendra Sharma
- 66-6 (7) Shri Kameshwar Singh (Speech unfinished):

The discussion was not concluded.

**** (Eok Sabha adourned till 11 A.M. on Thursday; the 29th February; (4968);

S. L. SHAKDHER,

Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, February 29, 1968/Phalguna 10, 1889 (Saka)

No. 123

1. Starred Questions

Starred Questions Nos. 331, 333, 334, 335 and 336 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2158—2161, 2163—2182, 2184—2195, 2197—2205, 2207—2211, 2213—2215, 2217—2218, 2220—2290 and 2292—2308 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to Minister of Industrial Development and Company Affairs regarding M/s Cooper Allen Co. Ltd., Kanpur was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Minimum Wages (Central Advisory Board) Amendment Rules, 1967, published in Notification No. G.S.R. 1965 in Gazette of India dated the 22nd December. 1967, under section 30A of the Minimum Wages Act, 1948.
- (2) A copy of the Foodgrains Movement Restrictions (Exemption of Certified Seeds) Amendment Order. 1968, published in Notification No. G.S.R. 303 in Gazette of India dated the 17th February, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (3) A copy of the Employees' Provident Funds (Amendment) Scheme, 1968, published in Notification No. G.S.R. 259 in Gazette of India dated the 10th February, 1968, under subsection (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (4) A copy of the Annual Report on the working of the Employees' Provident Funds Scheme, 1952 for the year 1966-67.
- (5) A copy of the Main Conclusions of the Twenty-seventh Session of the Standing Labour Committee held at New Delhi on the 30th September, 1967.

5. Reports of Public Accounts Committee

Shri M. R. Masani presented the following Reports of the Public Accounts Committee:—

- (1) Fifteenth Report on Appropriation Accounts (Defence Services), 1965-66 and Audit Report (Defence Services), 1967.
- (2) Sixteenth Report on Appropriation Accounts (Defence Services), 1965-66 and Audit Report (Defence Services). 1967—Defence Production.

6. Statement by Minister

The Deputy Minister of External Affairs laid on the Table a statement on the Commonwealth Immigrants Bill of the United Kingdom.

7. The Budget (Railways)—1968-69

General Discussion on the Budget (Railways) for 1968-69 continued.

The following members took part in the debate:-

- (1) Shri Sonubhau Dagadu Baswant
- (2) Shri Suraj Bhan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (3) Shri K. N. Tewari
- (4) Shri V. Mayavan
- (5) Shri Kashi Nath Pandey
- (6) Shri R. K. Birla (Speech unfinished).

The discussion was not concluded.

8. Discussion under Rule 193

Shri Kanwar Lal Gupta raised a discussion on the statement made by the Minister of Education on the 20th February, 1968 regarding the agitation by the Delhi School teachers.

The following members took part in the debate:-

- (1) Chaudhari Randhir Singh
- (2) Shri D. N. Patodia
- (3) Shri Shashi Bhushan
- (4) Shri H. N. Mukerjee
- (5) Shri Diwan Chand Sharma
- (6) Shri S. M. Joshi
- (7) Shri S. K. Sambandhan
- (8) Shri J. B. Kripalani
- (9) Shri K. Anirudhan
- (10) Shrimati Sharda Mukerjee
- (11) Shri Prakash Vir Shastri
- (12) Shri Sheo Narain

Dr. Triguna Sen replied to the discussion.

(Lok Sabha adjourned at 4-35 P.M. and re-assembled at 5 P.M.)

9. The Budget (General)—1968-69

Shri Morarji R. Desai presented a statement of estimated receipts and expenditure of the Government of India for the year 1968-69.

10. Government Bill-Introduced

The Finance Bill, 1968.

11. Paper laid on the Table

A copy of the Notification constituting the Fifth Finance Commission, was laid on the Table.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st March, 1968).

S. L. SHAKDHER.

Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 1, 1968/Phalguna 11, 1889 (Saka)

No. 124

1. Sterred Questions

Starred Questions Nos. 361, 362, 363 and 364 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2309—2311, 2313—2334, 2336—2357, 2359—2369, 2371—2391, 2393—2432, 2434—2444, 2446—2482, 2485—2488 and 2490—2502 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Om Prakash Tyagi called the attention of the Minister of External Affairs to the occupation of an Indian island in the Palk Strait by Ceylon.

The Minister of State for External Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table: -

- *(1) A copy of the Annual Accounts of the Kandla Port Trust for the year 1965-66 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act. 1963.
 - (2) (i) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1965-66.

^{*}The accounts were previously laid on the Table on the 29th November, 1967.

- (ii) A statement showing reasons for delay in laying the above Report.
- (3) A copy of the University Grants Commission (Terms and Conditions of Service of Employees) Amendment Rules, 1968, published in Notification No. G.S.R. 258 in Gazette of India dated the 10th February, 1968, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (4) The following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—
- (i) Supplementary Statement No. Third Session, 1967 III (Fourth Lok Sabha)
- (ii) Supplementary Statement No. Second Session 1967 XI (Fourth Lok Sabha)
- (iii) Supplementary Statement No. First Session, 1967 IX (Fourth Lok Sabha)
- (iv) Supplementary Statement No. Sixteenth Session, 1966
 XI (Third Lok Sebha)
- (v) Supplementary Statement No. Fifteenth Session, 1966 XIII (Third Lok Sabha)
- (5) A copy each of the following Notifications under subsection (2) of section 3 of the All India Services Act, 1951:—

- (i) G.S.R. 35 published in Gazette of India dated the 13th January, 1968.
 - (ii) The Indian Police Service (Pay) Amendment Rules, 1967, published in Notification No. G.S.R. 36 in Gazette of India dated the 13th January, 1968.
 - (iii) The Indian Police Service (Regulation of Seniority)
 Amendment Rules, 1967, published in Notification
 No. G.S.R. 37 in Gazette of India dated the 13th January,
 1968.
 - (iv) The Indian Police Service (Appointment by Promotion)
 Amendment Regulations, 1967, published in Notification
 No. G.S.R. 38 in Gazette of India dated the 13th January,
 1968.
 - (v) G.S.R. 39 published in Gazette of India dated the 13th January, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength). Regulations, 1955.

- (vi) G.S.R. 40 published in Gazette of India dated the 12th January, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (vii) The Indian Police Service (Cadre) Rules, 1967, published in Notification No. G.S.R. 41 in Gazette of India dated the 13th January, 1968.
- (viii) The Indian Police Service (Recruitment) Amendment Rules, 1967, published in Notification No. G.S.R. 51 in Gazette of India dated the 13th January, 1968.
- (ix) The All India Services (Death-cum-Retirement Benefits)
 Amendment Rules, 1968, published in Notification No.
 G:S.R. 245 in Gazette of India dated the 10th February, 1968.
 - (x) The All India Services (Death-cum-Retirement Benefits)
 Third Amendment Rules, 1968, published in Notification
 No. G.S.R. 248 in Gazette of India dated the 10th February, 1968.
- (xi) The All India Services (Medical Attendance) Amendment Rules, 1968, published in Notification No. G.S.R. 290 in Gazette of India dated the 17th February, 1968.
 - (xii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1968, published in Notification No. G.S.R. 291 in Gazette of India dated the 17th February, 1968.
- (xiii) The All India Services (Commutation of Pension)

 Amendment Regulations, 1968, published in Notification

 No. G.S.R. 292 in Gazette of India dated the 17th February, 1968.

5. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Twenty-ninth Report of the Estimates Committee on the Ministry of Railways—Commercial and other Cognate Matters—Travel Concessions allowed to Railway Employees.

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 4th March, 1968.

IP.T.O.

7. The Budget (Railways)-1968-69

General Discussion on the Budget (Railways) for 1968-69 continued.

The following members took part in the debate:-

- (1) Shri R. K. Birla
- (2) Shrimati Jayaben Shah

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (3) Shri J. M. Biswas
- (4) Shri Nanubhai N. Patel
- (5) Shri Benoy Krishna Daschowdhury (Speech unfinished).

The discussion was not concluded.

8. Motion re: Twenty-first Report of Committee on Private Members' Bills and Resolutions

Shri Kushok Bakula moved the following motion:-

"That this House agrees with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th February, 1968."

The motion was adopted.

9. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1967 (Amendment of article 368) by H. H. Maharaja Sriraj Meghrajji Dhrangadhra.
- (2) The Constitution (Amendment) Bill. 1968 (Amendment of article 54) by Shri Rabi Ray.
- (3) The Constitution (Amendment) Bill, 1968 (Amendment of article 3) by Shri Hem Raj.
- (4) The Constitution (Amendment) Bill, 1968 (Amendment of article 105) by Shri Rabi Ray.

10. Private Member's Bill-Withdrawn

The Constitution (Amendment) Bill, 1967 (Amendment of article 85) by Shri Prakash Vir Shastri

Shri Prakash Vir Shastri concluded his speech on the motion for consideration of the Bill moved by him on the 16th February, 1968.

The following members took part in the debate:-

(1) Shri K. Hanumanthaiya

- (2) Shri J. M. Imam
- (3) Chaudhari Randhir Singh
- (4) Shri Jagannathrao Joshi
- (5) Shri P. Venkatasubbaiah
- (6) Shri S. Kandappan
- (7) Shrimati Sharda Mukerjee
- (8) Dr. Ranen Sen
- (9) Shri Tulshidas Jadhav
- (10) Shri V. Viswanatha Menon
- (11) Shri J. H. Patel
- (12) Shri Nath Pai
- (13) Dr. Ram Subhag Singh

Shri Prakash Vir Shastri replied to the debate.

The Bill was withdrawn by the leave of the House.

11. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1967 (Substitution of article 156 and insertion of new article 159A) by H. H. Maharaja Pratap Keshari Deo.

The motion for consideration of the Bill was moved by H. H. Maharaja Pratap Keshari Deo. His speech was not concluded.

The discussion was not concluded.

12. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Pattiam Gopalan raised a half-an-hour discussion on points arising out of the answer given on the 15th February, 1968 to Unstarred Question No. 466 regarding price of rice allotted to Kerala.

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th March, 1968).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 4, 1968/Phalguna 14, 1889 (Saka)

No. 125

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri J. M. Lobo Prabhu, Bal Raj Madhok, Ranen Sen, S. Kandappan, Rabi Ray, Hem Barua, Jyotirmoy Bosu and Prakash Vir Shastri made references to the passing away of Shri Sham Nath, who was a Member of the Third Lok Sabha and former Deputy Minister of Information and Broadcasting and of Railways.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 391—396 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2503—2585, 2587—2657, 2659—2679, 2681—2782, 2784—2797, 2799, 2800 and 2802—2804 were laid on the Table

4. Short Notice Question

Short Notice Question No. 3 addressed to Minister of Communications regarding Complaints in respect of High Telephone Bills was orally answered and supplementaries were also answered thereon.

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5. Papers laid on the Table

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The following papers were laid on the Table:-

- (1) (i) A copy of Review by the Government on the working of the Ashoka Hotels Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Ashoka Hotels Limited, New Delhi, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of Review by the Government on the working of the Janpath Hotels Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 27th February, 1968, Rajya Sabha passed the Registration of Births and Deaths Bill, 1968.

7. Bill passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha

8. Intimations re: Arrest of Members

(1) The Speaker informed the House of a communication, dated the 2nd March, 1968, from the Magistrate First Class, Delhi, intimating that Shri Shashi Bhushan, Member, Lok Sabha, was taken

into custoday on the 2nd March, 1968 for violation of the prohibitory order issued under Section 144 of the Code of Criminal Procedure and that he was lodged in the Central Jail, Tihar, New Delhi.

(ii) The Speaker informed the House of four indentical communications, dated the 4th March, 1968, from the Sub-Divisional Magistrate, New Delhi, intimating that Sarvashri Ram Swaroop Vidyarthi, M. L. Sondhi, Narain Swaroop Sharma and Jagannathrao Joshi, Members, Lok Sabha, were arrested at 10-10 A.M. on the 4th March, 1968 under section 188 of the Indian Penal Code for defiance of the prohibitory order under section 144 of the Code of Criminal Procedure in force, by taking out a procession at Vijay Chowk in the jurisdiction of Police Station, Parliament Street, New Delhi against Kutch Award and were being produced before the Judicial Magistrate at Parliament Street Courts for trial today.

9. Statement by Minister

The Deputy Prime Minister made a statement on Reduction in Bank Rate.

10. Matter under Rule 377

Shri Atal Bihari Vajpayee raised a matter regarding negotiations by the Government of India with Pakistan on the implementation of the Kutch Award, without the approval of Parliament.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

11. The Budget (Railways)-1968-69

General Discussion on the Budget (Railways) for 1968-69 continued.

The following members took part in the debate:-

- (1) Shri Benoy Krishna Daschowdhury
- (2) Shrimati Sangam Laxmi Bai 🗸
- (3) Shri George Fernandes
- (4) Shri Bimalkanti Ghosh ✓
- (5) Shri C. K. Chakrapani
- (6) Shri Tayappa Hari Sonavane 🗸
- (7) Shri Y. Gadilingana Goud
- (8) Shri Vikram Chand Mahajan V

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- (9) Shri Murasoli Maran
- (10) Shri Vidya Dhar Bajpai 🗸
- (11) Shri Ramavatar Shastri

The discussion was not concluded.

*12. Statement by Prime Minister

The Prime Minister made a statement regarding the occupation of an Indian island in the Palk Strait by Ceylon.

13. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Kanwar Lal Gupta raised a half-an-hour discussion on points arising out of the answer given on the 21st February, 1968 to Unstarred Question No. 1434 regarding the 'Untold Story' by Lt. Gen. Kaul.

Sardar Swaran Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th March, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 5, 1968/Phalguna 15, 1889 (Saka)

No. 126

1. Starred Questions

Starred Questions Nos. 421, 422 and 424—427 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos 2805—2826, 2828—2838, 2840—2863, 2865—2867, 2869—2895, 2897—2946, 2948, 2949, 2951—2958 and 2960—3009 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Samur Guha called the attention of the Minister of Home Affairs to the reported demolition of historical Andaman Cellular jail which bears memories of innumerable martyrs and great freedom fighters along with Netaji Subhas Chandra Bose.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Final Report of the Bhoothalingam Committee on Rationalisation and Simplification of the Tax Structure.
- (2) Review by the Government on the working of the National Newsprint and Papers Mills Limited, Nepanagar, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.

P.T.O.

- (3) A copy of the Annual Report of the National Newsprint and Papers Mills Limited, Nepanagar, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon (English and Hindi versions).
- (4) A copy of the Annual Report of the Khadi and Village Industries Commission, Bombay, for the year 1966-67 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statements.
- (5) A copy of the Certified Accounts of the Coir Board, Ernakulam, for the year 1966-67 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (6) (i) A copy of the Cardamom Board Service (Recruitment) Rules, 1967, published in Notification No. G.S.R.
 1758 in Gazette of India dated the 2nd December, 1967, under sub-section (3) of section 33 of the Cardamom Act, 1965.
 - (ii) A statement showing reasons for delay in laying the above Notification.
 - (7) (i) A copy of the Rubber (Amendment) Rules, 1967, published in Notification No. G.S.R. 1756 in Gazette of India dated the 2nd December, 1967, under subsection (3) of section 25 of the Rubber Act, 1947.
 - (ii) A statement showing reasons for delay in laying the above Notification.

5. Minutes of Committee on Subordinate Legislation—Laid on the Table

Minutes of the First to Fourteenth Sittings of the Committee on Subordinate Legislation were laid on the Table.

6. Report of Committee on Subordinate Legislation

Shri N. C. Chatterjee presented the First Report of the Committee on Subordinate Legislation.

7. Report of Committee on Public Undertakings

Pandit D. N. Tiwary presented the Seventh Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Fifty-first Report of the Estimates Committee (Third Lok Sabha) on Heavy Engineering Corporation Limited.

8. The Budget (Railways)-1968-69

General Discussion on the Budget (Railways) for 1968-69 continued.

The following members took part in the debate:-

- (1) Shri Ramchandra Amin
- (2) Shrimati Uma Roy 🗸

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Shri Samarendra Kundu
- (4) Shri Rohanlal Chaturvedi
- (5) Shri R. S. Vidyarthi
- (6) Shri P. Venkatasubbaiah ✓
- (7) Shri Raghuvir Singh Shastri
- (8) Shri G. M. Bakshi
- (9) Shri Onkar Lal Bohra
- (10) Shri P. A. Saminathan
- (11) Shri Mohammad Ismail
- (12) Shri Tulsiram Dashrath Kamble
- (13) Shri Prakash Vir Shastri
- (14) Shri T. M. Sheth ✓

Shri C. M. Poonacha replied to the debate.

The discussion was concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th March, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, March 6, 1968/Phalguna 16, 1889 (Saka)

No. 127

1. Starred Questions

Starred Questions Nos. 450 and 452—454 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3010—3023, 3025—3039 and 3031—3106 were laid on the Table.

3. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 4th March, 1968, Rajya Sabha passed the Armed Forces (Special Powers) Continuance Bill, 1968.

4. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Armed Forces (Special Powers) Continuance Bill, 1968, as passed by Rajya Sabha.

5. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Fifteenth Report of the Business Advisory Committee.

6. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Twenty-second Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Thirty-sixth Report of the Estimates Committee on the Ministry of Food, Agriculture, Com-IP.T.O. munity Development and Cooperation (Department of Agriculture)— Central Marine Fisheries Research Institute, Madapam Camp.

8 Motions

(i) Shri Fakhruddin Ali Ahmed moved the following motion: -

"That the Interim and Final Reports on Industrial Planning and Licensing Policy by Dr. R. K. Hazari, laid on the Table of the House on the 7th April and 16th November, 1967 respectively, be taken into consideration."

Two substitute motions were moved by Sarvashri S. M. Krishna and S. M. Banerjee.

The following members took part in the debate:-

- (1) Shri R. K. Amin
- (2) Shri Prem Chand Verma

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Shri S. M. Krishna
- (4) Shrimati Sharda Mukerjee
- (5) Shri Era Sezhiyan
- (6) Shri Bibhuti Mishra
- (7) Shri Yogendra Sharma (Speech unfinished)

The discussion was not concluded.

(ii) Shri Kanwar Lal Gupta moved the following motion:-

"That this House takes note of the statement laid on the Table by the Deputy Minister of External Affairs on the 29th February, 1968 regarding the Commonwealth Immigrants Bill of the United Kingdom and calls upon the Government of India to take appropriate counter measures."

An amendment was moved by Shri S. M. Banerjee.

The following members took part in the debate:-

- (1) Shri Chandrajeet Yadava
- (2) Shri Surendra Kumar Tapuriah
- (3) Shri G. S. Dhillon
- (4) Shri S. Kandappan
- (5) Shri Shashi Bhushan

- (6) Shri G. G. Swell
- (7) Shri H. N. Mukerjee
- (8) Shrimati Tarkeshwari Sinha
- (9) Shri Rabi Ray
- (10) Shri Diwan Chand Sharma
- (11) Shri Nath Pai
- (12) Shri Vikram Chand Mahajan
- (13) Shri K. Anirudhan
- (14) Shri Bali Ram Bhagat

Shri Kanwar Lal Gupta replied to the debate.

The amendment moved by Shri S. M. Banerjee was negatived. The motion was adopted.

*9. Statement by Prime Minister

The Prime Minister made a statement regarding the execution of three Africans by the South Rhodesian regime.

Thereafter, Members stood in silence for a short while to pay homage to the three African martyres.

10. Half-an-hour discussion on matters arising out of Answers to Questions

Shri D. N. Patodia raised a half-an-hour discussion on points arising out of the answer given on the 21st February, 1968 to Unstarred Question Nos. 1412 and 1413 regarding agreement with 'Novosti'.

Shri K. K. Shah replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th March, 1968).

S. L. SHAKDHER, Secretary.

^{*}Made at 6-10 P.M.

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 7, 1968/Phalguna 17, 1889 (Saka)

No. 128

1. Starred Questions

Starred Questions Nos. 479—482 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos 3107—3131, 3133—3176, 3178—3230 and 3230-A were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 4 addressed to the Minister of Communications regarding Printing of Postal Forms in Regional Languages was laid on the Table as the Member was absent.

4. Calling Attention to Matter of Urgent Public Importance

Shri Surendranath Dwivedy called the attention of the Minister of Home Affairs to the reported kidnapping of an Indian Police Constable by the Red Guards of the Chinese Embassy in New Delhi.

The Minister of State for Home Affairs asked for time to make a statement at a later hour. The Speaker, thereupon, directed that the statement might be made at about 5-50 P.M.

The Minister made a statement on the subject at 6-10 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A statement showing decisions taken on the recommendations of the Committee on Broadcasting and Information Media on 'Press Information and Publicity'.

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- (2) A statement showing decisions taken on the recommendations of the Committee on Broadcasting and Information Media on 'Advertising and Visual Publicity'.
- (3) A copy of the Delhi Specified Food Articles (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 362 in Gazette of India dated the 21st February, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

6, Reports of Estimates Committee

Shri P. Venkatasubbaiah presented the following Reports of Estimates Committee:—

- (1) Twentieth, Twenty-first and Twenty-second Reports on action taken by Government on the recommendations contained in the Hundred and fifth, Hundred and sixth and Hundred and seventh Reports of Estimates Committee (Third Lok Sabha) on the Ministry of Industrial Development and Company Affairs—Organisation of the Development Commissioner, Small Scale Industries—Parts I and II and Rural Industrialisation.
- (2) Thirty-fifth Report on action taken by Government on the recommendations contained in the Ninety-ninth Report of Estimates Committee (Third Lok Sabha) on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Community Development)—Part II—Programmes of Subject-Matter Ministries.

7. Motion re: Fifteenth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—
"That this House agrees with the Fifteenth Report of the
Business Advisory Committee presented to the House
on the 6th March, 1968."

The motion was adopted.

8. Motion

Discussion on the following motion moved by Shri Fakhruddin Ali Ahmed and the substitute motions thereto moved on the 6th March, 1968, continued:—

"That the Interim and Final Reports on Industrial Planning and Licensing Policy by Dr. R. K. Hazari, laid on the Table of the House on the 7th April and 16th November, 1967 respectively, be taken into consideration."

The following members took part in the debate:-

- (1) Shri Yogendra Sharma
- (2) Shri Shantilal Shah
- (3) Shri J. B. Kripalani
- (4) Shri M. Thirumala Rao

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (5) Shri Chintamani Panigrahi
- (6) Shri Sheo Narain
- (7) Shri R. Umanath
- (8) Shrimati Sucheta Kripalani
- (9) Shri Bal Raj Madhok
- (10) Chaudhari Randhir Singh
- (11) Shri Amrit Nahata
- (12) Shri P. Viswambharan
- (13) Shrimati Tarkeshwari Sinha
- (14) Shri Humayun Kabir
- (15) Dr. G. S. Melkote
- (16) Shri Ram Awtar Sharma
- (17) Shri Prabhu Dayal Himatsingka
- (18) Shri Prakash Vir Shastri.

Shri Fakhruddin Ali Ahmed replied to the debate.

The substitute motions moved by Sarvashri S. M. Krishna and S. M. Banerjee were negatived.

9. Statement by Minister

The Minister of Irrigation and Power made a statement regarding reported land slide and obstruction in the river Buri Gandak.

10. Discussion under Rule 193

Shri Madhu Limaye raised a discussion regarding atrocities on the Satnami Harijans in Bilaspur District in Madhya Pradesh in January, 1968 and the consequent sense of insecurity among the depressed classes there.

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The following members took part in the debate:-

- (1) Shrimati Minimata Agam Dass Guru
- (2) Shri Jagannathrao Joshi
- (3) Shri R. Bhandare (Speech unfinished).

The discussion was not concluded. The House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th March, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN—PART I [Brief Record of Proceedings]

Friday, March 8, 1968/Phalguna 18, 1889 (Saka)

No. 129

1. Starred Questions

Starred Questions Nos. 509, 510, 516 and 522 were orally answered. Replies to the remaining questions were laid on the Table.

2 Unstarred Questions

Replies to Unstarred Questions Nos. 3231—3240, 3242—3248, 3250—3255, 3257—3391, 3393—3400, 3400-A and 3400-B were laid on the Table.

3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Petroleum and Chemicals regarding Blaze of fire in waters of Ganga near Monghyr was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Maulana Ishaq Sambhali called the attention of the Minister of Home Affairs to the recent communal disturbances in certain parts of the country.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. 185 published in Gazette of India dated the 3rd February, 1968, making certain amendment to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.

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- (ii) G.S.R. 186 published in Gazette of India dated the 3rd February, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (iii) G.S.R. 326 published in Gazette of India dated the 24th February, 1968, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (iv) G.S.R. 327 published in Gazette of India dated the 24th February, 1968, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (v) G.S.R. 328 published in Gazette of India dated the 24th February, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (vi) G.S.R. 329 published in Gazette of India dated the 24th February, 1968, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.

6. Report of Public Accounts Committee

Shri M. R. Masani presented the Nineteenth Report of the Public Accounts Committee on Appropriation Accounts (Defence Services), 1965-66 and Audit Report (Defence Services), 1967.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 11th March, 1968.

8. Statement by Minister

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement correcting the answers given on the 7th March, 1968 to supplementaries on Starred Question No. 479 regarding grants to Bharat Sewak Samaj.

9. Statement Re: Supplementary Demands for Grants (Haryana) for 1967-68.

Shri Morarji R. Desai presented a statement showing Supplementary Demands for Grants in respect of State of Haryana for 1967-68.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2 P.M.)

10. The Haryana Budget-1968-69

Shri Morarji R. Desai presented a statement of estimated receipts and expenditure of the State of Haryana for the year 1968-69.

11. The Budget (General)-1968-69

General Discussion on the Budget (General) for 1968-69 commenced.

The following members took part in the debate:-

- (1) Shri M. R. Masani
- (2) Shri Shantilal Shah
- (3) Shri C. Chittibabu
- (4) Shri Kashi Nath Pandey (Speech unfinished).

The discussion was not concluded.

12. Motion Re: Twenty-second Report of Committee on Private Members' Bills and Resolutions

Shri K. M. Koushik moved the following motion:-

"That this House agrees with the Twenty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th March, 1968."

The motion was adopted.

13. Private Member's Resolution-Negatived

Shri S. Xavier concluded his speech on the following Resolution moved by him on the 23rd February, 1968:—

"This House is of opinion that Government should withdraw Gold Control in view of the countrywide agitation and hardship being encountered by goldsmiths, etc."

Two amendments were moved by Shri S. M. Banerjee-

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri S. S. Kothari
- (3) Shrimati Tarkeshwari Sinha
- (4) Shri Era Sezhiyan
- (5) Shri C. K. Bhattacharyya

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- (6) Shri S. M. Banerjee
- (7) Shri Samarendra Kundu
- (8) Shri Molahu Prasad
- (9) Chaudhari Randhir Singh
- (10) Shri K. Ramani
- (11) Shri Viswasrai Narasimha Rao
- (12) Shri Tulshidas Jadhav
- (13) Shri Krishna Chandra Pant

On amendment No. 2 moved by Shri S. M. Banerjee the House divided, Ayes 19; Noes 57. The amendment was accordingly negatived.

On amendment No. 3 moved by Shri S. M. Banerjee the House divided, Ayes 22; Noes 56. The amendment was accordingly negatived.

On the Resolution the House divided, Ayes 21; Noes 56. The Resolution was accordingly negatived.

14. Private Member's Resolution-Under Consideration

Shri Prem Chand Verma moved the following Resolution:—

"This House is of opinion that the Left Communist Party of India be declared unlawful as its activities have posed a danger to the unity, integrity and security of the country."

His speech was not concluded.

The discussion wash not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th March, 1968).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 11, 1968/Phalguna 21, 1889 (Saka)

No. 130

1. Starred Questions

:07:

Starred Questions Nos. 540, 541, 543, 545, 546, 550, 553 and 554 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3401—3438, 3440—3515, 3517—3518, 3520—3543, 3545—3611 and 3614—3636 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Education regarding Olympic Games in Mexico was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri P. Venkatasubbaiah called the attention of the Minister of Home affairs to the constitutional crisis in Punjab arising out of the abrupt adjournment of the Legislative Assembly.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-fourth Amendment Rules,

P.T.O.

- 1968, published in Notification No. G.S.R. 403 in Gazette of India dated the 2nd March, 1968.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Twenty-fifth Amendment Rules 1968, published in Notification No. G.S.R. 404 in Gazette of India dated the 2nd March, 1968.

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- (iii) The Customs and Central Excise Duties Export
 Drawback (General) Twenty-sixth Amendment Rules,
 1968, Published in Notification No. G.S.R. 405 in
 Gazette of India dated the 2nd March, 1968.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Twenty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 406 in Gazette of India dated the 2nd March, 1968.
- (v) The Customs and Central Excise Duties Export Drawback (General) Twenty-eighth Amendment Rules, 1966, published in Notification No. G.S.R. 407 in Gazette of India dated the 2nd March, 1968.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 365 published in Gazette of India dated the 24th February, 1968.
 - (ii) G.S.R. 366 published in Gazette of India dated the 24th February, 1968.
- (3) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 618A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Engineers India Limited, New Delhi, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Ordinances under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—
 - (i) The Court-fees (West Bengal Amendment) Second Ordinance, 1968 (West Bengal Ordinance No. IV of 1968) promulgated by the Governor of West Bengal on the 6th January, 1968.

- (ii) The West Bengal Separation of Judicial and Executive Functions Ordinance, 1968 (West Bengal Ordinance No. VII of 1968) promulgated by the Governor of West Bengal on the 25th January, 1968.
- (5) A copy each of the following Notifications under subsection (3) of section 33 of the Drugs and Cosmetics Act, 1940:—
 - (i) The Drugs and Cosmetics (First Amendment) Rules, 1967, published in Notification No. S.O. 2369 in Gazette of India dated the 15th July, 1967.
 - (ii) The Drugs and Cosmetics (Second Amendment) Rules, 1867, published in Notification No. 5.0. 2465 in Gazette of India dated the 22nd July, 1967.

6. Report of Joint Committee on Offices of Profit

Shri S. R. Rane presented the Second Report of the Joint Committee on Offices of Profit.

7. Statement by Minister

The Minister of State for Railways made a statement regarding collision between train No. 44 Up Kakinada-Madras Circar Expression and a tourist Bus at a manned Level Crossing on the South-Central Railway on the 9th March, 1968.

8. The Budget (General)-1968-69

General Discussion on the Budget (General) for 1968-69 continued.

The following members took part in the debate.—

- (1) Shri Kashi Nath Pandey
- (2) Shri Kanwar Lal Gupta

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Shrimati Sucheta Kripalani
- (4) Shri Bhogendra Jha
- (5) Shri Narendra Kumar Salve
- (6) Shri Humayun Kabir
- (7) Shri Hem Raj
- (8) Shri A. T. Sarma

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- (9) Shri Amrit Nahata
- (10) Shri S. R. Rane
 - (11) Shri G. M. Bakshi
 - (12) Chaudhari Randhir Singh
 - (13) Shri Yashwant Singh Kushwah
 - (14) Dr. G. S. Melkote (Speech unfinished).

The discussion was not concluded.

9. Statement by Minister

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The Minister of Education made a statement correcting the answer given on the 16th February, 1968 to Starred Question No. 111 regarding Study of Hindi in Schools in Madras.

10. Half-an-hour discussion on matters arising out of answer to question

Shri Shiv Kumar Shastri raised a half-an-hour discussion on points arising out of the answer given on the 16th February, 1968 to Starred Question No. 111 regarding study of Hindi in schools in Madras.

Dr. Triguna Sen replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th March, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 12, 1968/Phalguna 22, 1889 (Saka)

No. 131

1. Starred Questions

Starred Questions Nos. 570 and 573—575 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions No. 3637-3638, 3640-3715, 3717-3830 and 3832-3846 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Health, Family Planning and Urban Development regarding death of a girl due to Penicillin Injection was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Sitaram Kesri called the attention of the Minister of Transport and Shipping to the reported grounding of M.V. "Vishva Shanti" near Constantza port in Rumania on 1st March, 1968.

The Minister of Transport and Shipping laid on the Table a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:-

A copy of the West Bengal Taxation Laws (Amendment)
 Second Ordinance, 1968 (West Bengal Ordinance No. V of 1968) promulgated by the Governor of West Bengal on

P.T.O.

the 7th January, 1968, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.

- (2) A copy of the Mineral Concession (Amendment) Rules, 1968, published in Notification No. G.S.R. 370 in Gazette of India dated the 2nd March, 1968, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (3) A copy of the Certified Accounts of the Coffee Board for the year 1966-67 and the Audit Report thereon.
- (4) A copy of Notification No. S.O. 741 published in Gazette of India dated the 23rd February, 1968, under section 12A of the Essential Commodities Act, 1955.

6. Minutes of Committee on Public Undertakings-Laid on the Table

Minutes of Sittings of the Committee on Public Undertakings relating to their Fifth Report on Contract entered into by State Trading Corporation of India Limited with Messrs Oval Industries, New York for import of sulphur, were laid on the Table.

7. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Twenty-third Report of the Committee on Private Members' Bills and Resolutions.

8. Reports of Estimates Committee

Shri P. Venkatasubbajah presented the following Reports of the Estimates Committee:—

- (1) Thirty-seventh Report on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—Central Inland Fisheries Research Institute, Barrackpore.
- (2) Forty-fourth Report on action taken by Government on the recommendations contained in the Ninety-first Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Railways—South Eastern Railways.

9. Statement by Prime Minister

The Prime Minister made a statement regarding the achievement of Independence by Mauritius.

10. The Budget (General)-1968-69

General Discussion on the Budget (General) for 1968-69 continued.

The following members took part in the debate:-

- (1) Dr. G. S. Melkote
- (2) Shri Hem Barua

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (3) Shri Kommareddi Suryanarayana
- (4) Shri Rabi Ray
- (5) Shri P. Ramamurti
- (6) Dr. V. K. R. V. Rao
- (7) H. H. Maharaja Pratap Keshari Deo
- (8) Shri Mudrika Sinha
- (9) Shri Krishnan Manoharan
- (10) Shri R. K. Sinha
- (11) Shri Erasmo de Sequeira
- (12) Shri Tulshidas Jadhav
- (13) Shri R. S. Arumugam
- (14) Shri Tenneti Viswanatham
- (15) Shri M. B. Rana (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th March, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 13, 1968/Phalguna 23, 1889 (Saks)

No. 132

1. Starred Questions

Starred Questions Nos. 599, 601—603 and 624 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions No. 3847—3864, 3867—3897, 3899—3916, 3919—3925 and 3927—3948 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 8 addressed to the Minister of Home Affairs regarding House Collapse in Munirka, Delhi was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri K. Anirudhan called the attention of the Minister of Home Affairs to the reported recovery of a high power transmitter from a hut near the antibiotic factory, Rishikesh belonging to a foreigner.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Audit Report, Railways, 1968, under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts, Railways, for 1966-67, Part I—Review.

P.T.O.

- (3) A copy of Appropriation Accounts, Railways, for 1966-67, Part II—Detailed Appropriation Accounts.
- (4) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1966-67.

6. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Thiry-second Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Ninety-second Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Transport and Shipping—Mormugao Port.

7. Statement Re: Supplementary Demands for Grants (West Bengal) for 1967-68

Shri Morarji R. Desai presented a statement showing Supplementary Demands for Grants in respect of the State of West Bengal for 1967-68.

8. The West Bengal Budget-1968-69

Shri Morarji R. Desai presented a statement of estimated receipts and expenditure of the State of West Bengal for the year 1968-69.

9. The Budget (General)-1968-69

General Discussion on the Budget (General) for 1968-69 continued.

The following members took part in the debate:-

- (1) Shri M. B. Rana
- (2) Shri J. B. Kripalani.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Shri Sheo Narain
- (4) Shri N. K. Somani
- (5) Shrimati Tarkeshwari Sinha
- (6) Shri N. C. Chatterjee
- (7) Shri Krishna Chandra Pant
- (8) Shri C. Janardhanan
- (9) Shri C. K. Bhattacharyya

- (10) Shri Ram Gopal Shalwale
- (11) Shri Rajendranath Barua
- (12) Shri Abdul Ghani Dar
- (13) Shri C. T. Dhandapani
- (14) Shri G. S. Dhillon
- (15) Shri M. Narayan Reddy
- (16) Dr. (Mrs.) Maitreyee Bose
- (17) Shri D. K. Kunte (Speech unfinished).

The discussion was not concluded.

*10. Statement by Minister

The Minister of Home Affairs made a statement regarding assault on Mr. Justice A. N. Grover of the Supreme Court.

11. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Sixteenth Report of the Business Advisory Committee.

12. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri Samarendra Kundu raised a half-an-hour discussion on points arising out of the answer given on the 7th March, 1968 to Starred Question No. 482 regarding General Elections in Kashmir.

Shri Mohammad Yunus Saleem replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th March, 1968).

S. L. SHAKDHER, Secretary.

^{*}Made at 6 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 14, 1968/Phalguna 24, 1889 (Saka)

No. 133

1. Oath or Affirmation

Shri Mohan Singh Oberoi made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 629, 630, 632, 633 and 652 were orally answered Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions No. 3949—3982, 3984—3993, 3995—4008, 4010—4041, 4043—4046, 4048—4084 and 4086—4088 were laid on the Table.

4. Calling Attention to Matter of Urgent Public Importance

Shrimati Tarkeshwari Sinha called the attention of the Minister of External Affairs to the Government of India's reaction to the reported agreement on nuclear non-proliferation between U.S.A. and U.S.S.R.

The Deputy Minister of External Affairs made a statement in regard thereto. He also laid on the Table a copy of draft resolution on security assurances.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Industrial Employment (Standing Orders) Central (Second Amendment) Rules, 1967 published in Notification No. G.S.R. 1573 in Gazette of India dated the 21st October, 1967, under sub-section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946.
- (ii) A statement showing reasons for delay in laying the above Notification.

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- (2) (i) A copy each of the following Ordinances under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—
 - (a) The Calcutta University (Amendment) Second Ordinance, 1968 (West Bengal Ordinance No. III of 1968) promulgated by the Governor of West Bengal on the 7th January, 1968.
 - (b) The Calcutta University (Second Amendment) Ordinance 1968 (West Bengal Ordinance No. VIII of 1968) promulgated by the Governor of West Bengal on the 8th February, 1968.
- (ii) A copy each of two statements giving reasons for immediate legislation by the above Ordinances.
- (3) A copy each of the following Rules made under artic' 309 of the Constitution:—
 - (i) The Posts and Telegraphs Department (Higher Selection Grade Monitors) Recruitment Rules, 1967, published in Notification No. G.S.R. 71 in Gazette of India dated the 13th January, 1968 (English and Hindi versions).
 - (ii) The Mechanics (Telephone, Telegraph, Carrier and Wireless) Recruitment Rules, 1968, published in Notification No. G.S.R. 73 in Gazette of India dated the 13th January, 1968 (English and Hindi versions).
- (4) A copy of the Coal Mines (Conservation and Safety Amendment Rules, 1968, published in Notification No. G.S.R. 369 in Gazette of India dated the 2nd March, 1968, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952.
- *(5) A copy of the Delhi Motor Vehicles (Fifth Amendment)
 Rules, 1967, published in Notification No. F.3(39)/66-67Transport in Delhi Gazette dated the 19th October, 1967,
 under sub-section (3) of section 133 of the Motor Vehicles
 Act, 1939.
 - (6) A copy of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1965-66.

^{*}The notification was previously laid on the Table on the 20th December, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (7) A copy of the Coal Mines Bonus (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 314 in Gazette of India dated the 17th February, 1968, under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948.
- (8) A copy of the Rubber (Amendment) Rules, 1968, published in Notification No. G.S.R. 395 in Gazette of India dated the 2nd March, 1968, under sub-section (3) of section 25 of the Rubber Act, 1947.
- (9) A copy of the Post Office Savings Certificates (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 411 in Gazette of India dated the 29th February, 1968 under sub-section (3) of section 12 of the Government Savings Certificates Act. 1959.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 13th March, 1968, Rajya Sabha passed the West Bengal State Legislature (Delegation of Powers) Bill, 1968.

7. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the West Bengal State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.

8. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Thirty-ninth Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Central Institute of Fisheries Education, Bombay.

9. Statement by Minister

The Deputy Prime Minister made a statement correcting the answer given on the 19th February, 1968 to a supplementary by Shri Bedabrata Barua on Starred Question No. 129 regarding payment for food imports from U.S.A.

10. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 18th March, 1968.

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11. Motion re: Sixteenth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:-

"That this House agrees with the Sixteenth Report of the Business Advisory Committee presented to the House on the 13th March, 1968."

The motion was adopted.

12. Statement re: Supplementary Demands for Grants (Uttar Pradesh) for 1967-68.

Shri Morarji R. Desai presented a statement showing Supplementary Demands for Grants in respect of the State of Uttar Pradesh for 1967-68.

13. The Uttar Pradesh Budget-1968-69

Shri Morarji R. Desai presented a statement of estimated receipts and expenditure of the State of Uttar Pradesh for the year 1968-69.

14. The Budget (General)—1968-69

General Discussion on the Budget (General) for 1968-69 continued.

The following members took part in the debate:-

- (1) Shri D. K. Kunte
- (2) Shri S. M. Banerjee
- (3) Shri Srinibas Mishra
- (4) Shri Chandrika Prasad

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

- (5) Shri Gunanand Thakur
- (6) Shri Ganesh Ghosh
- (7) Shri Atal Bihari Vajpayee
- (8) Dr. Karni Singh

Shri Morarji R. Desai replied to the debate.

The discussion was concluded.

15. The Budget (General) 1968-69—Demands for Grants on Account

The following Demands for Grants on Account for 1968-69 in respect of the Budget (General) under the heads mentioned below were voted in full:—

Number of Name of Demand Demand	Amount of Demand for Grant on Account
I. EXPENDITURE MET FROM REVENUE	Rs.
MINISTRY OF COMMERCE	
I Ministry of Commerce	7,78,000
2 Foreign Trade	. 13,89,33,000
3 Other Revenue Expenditure of the Ministry of Comr	merce 3,38,04,000
2.2.7	5,93,000
Air Force 28,02. 6 Defence Services—Non-effective	. 4,70,83,000
MINISTRY OF EDUCATION	
7 Ministry of Education .	16,27,000
8 Education	9,51,69,000
9 Archaeology	22,89,000
10 Survey of India	89,74,000
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- (umber of emand	Nan	ne of Der	nand	•	.			Gr	ount of mand for ant on count
		vite e i i i			-	tera e e e		g. ** *	٠.	Rs.
11	Grants to Cou	ıncil of S	cientific a	and Inc	lustri	al Re	searc	h		3,18,42,000
12	Other Revenu	e Expend	liture of	he Mi	nistry	of E	ducat	ion .		59,14,000
12	Willot 14040				}					-
		MINIS	TRY OF	EXT	ERNA	L A	FFAI	RS		
13	External Affa	irs .								2,98,86,000
14	Other Revenu		liture of	the Mi	nistry	of E	xtern	al Affa	airs	3,34,22,000
*4	Outor recommend									
		MINIS	TRY O	F F	INA	NCE				
15	Ministry of F	inance				,				46,44,000
16	Customs				•					1,15,33,000
17	Union Excise	e Duties	•							2,69,65,000
18	Taxes on Inc	ome incl	iding Co	poratio	n tax	, etc.				2,15,80,000
19	Stamps .									89,71,000
20	Audit .									3,75,83,000
21	Currency and	d Coinage	;				•			2,53,96,000
22	Mint .									65,91,000
23	Kolar Gold	Mines .	•			,	•			90,94,000
24	Pension and	Other Re	tirement	Benefit	s	•		•	•	1,65,75,000
25	Opium .		•				•			2,50,07,000
26	Other Reven	iue Expen	diture of	the M	inistr	y of l	Finan	ce		6,80,83,000
27	Grants-in-ai	d to State	and Un	ion Te i	ritor	y Go	vernn	ents	•	55,96,48,000
28	Miscellaneo Union Te				the	Cent	ra!, S	tate a	n d	4,70,000
29	Pre-partition	n Paymen	its .	•	•		•	•		44,000
30	Ministry of	EVELOP	MENT	AND	CC	OPE	RAT Devel	ION		'Y d
	Cooperat	iou .	· .	•	•	•	•	•	•	27,01,000

Number
of
Demand
3

Name of Demand

Ammount of Demand for Grant on Account

											Rs.
31	Agriculture	•		•	u∲ k	•	•	•	•	•	1,72,79,000
32	Payments to	Indi	an Cou	mcil o	of Ag	ricult	ural R	esear	ch.	•	2,42,87,00
33	Forest .			•	•	•	•	•	•	•	27,76,000
.34	Other Reve Agricultur										4,15,95,00
]	MINISTRY		HEAL URBA					NNII	NG A	AND	
:35	Ministry of I	Healt	h, Fam	ily Pl	annii	ng and	i Urb	an De	velop	ment	6,82,000
.36	Medical and	Publ	ic Hea	lth	•		•	•	•	•	3,84,14,000
37	Other Rever Family Pla	nue E Innin	expending and I	iture Urban	for to Dev	he M elopn	inistry nent	y of	Hea	alth,	16,47,000
		MIN	ISTR	y of	ном	ME A	FFAII	RS ·			
38	Ministry of	Home	Affair	'S	•	•	•	••	•	•	24,81,000
39	Cabinet	.•	•	•			•	•	•	•	11,17,000
40	Administrati	ion of	Justic	е	•	•	•	•	•	•	42,000
4 I	Police .	•	•	•	•	•	•	•	•	•	7,58,84,000
T42	Census .	•	.•`	•	•	•	•	•	•	•	21,91,000
43	Statistics		.	•	•	•	•	•	•		58,97,000
44	Privy Purses	and	Allowa	nces e	of In	dian F	Rulers	•	•	•	44,000
45	Territorial a	nd P	olitical	Pensi	ons	, •	•	•	•	•	3,13,000
.46	Delhi .	•	•			•		•	•	•	6,22,58,000
47	Chandigarh		•	•		•	•	•	•	•	[99,64,000
48	Andaman an	d Nic	cobar I	slands	•	•	•	•	•	•	1,19,38,000
40	Tribal Areas				•	•	•	•	•	•	4,11,30,000
49				Area							

Nun o Dem	-	N	ame of D	emand					Amount of Deman I for Grant on Account
51	Laccadive, M	inicov and	Amindivi	Islands					Rs. 17,98,00
52	Other Revenu				rv o	: f Hor	ne Af	: Fairs	1,79,08,00
	MINI STRY		USTRIAL OMPANY			PME	NT A	ND	
53	Ministry of Ir	ndustrial D	evelopmen	nt and C	Com	pany	Affair	s.	13,21,00
54	Industries	•	•						73,24,00
55	Salt .						•	•	10,02,00
56	Other Revenu Developmen	e Expendint and Cor	ture of the npany Affa	Minis	try	of In	ndusti	rial	18,97,00
	MINISTRY O	F INFOR	MATION	AND I	BRC	ADO	CAST	ING	
57 58	Ministry of In	formation				•	• .	• -	3,49,00
57 58 59	Ministry of In Broadcasting Other Revenu and Broadc	• e Expendi	and Broad	casting •	•	of Inf	forma	• ·	3,49,000 1,69,16,00 1,01,02,00
58	Broadcasting Other Revenu and Broadc	• e Expendi asting	and Broad	casting Minist	• ry c		•	tion	1,69,16,00
58	Broadcasting Other Revenu and Broadc	e Expendi asting	and Broad ture of the	casting Minist	• ry c		•	icion	1,69,16,00
58 59	Broadcasting Other Revenu and Broadc	e Expendi asting FRY OF 1	and Broad ture of the RRIGAT	casting Minist	• ry c		•	tion .	1,69,16,00 1,01,02,00 5,92,00
58 59 60	Broadcasting Other Revenu and Broadc MINIS Ministry of	e Expendi asting FRY OF 1 Irrigation a	and Broad ture of the RRIGAT	casting Minist ION A	ry c	POW	ÆR		1,69,16,00
58 59 60 61	Broadcasting Other Revenuand Broadca MINIS Ministry of Multi-purpose Other Revenu Power MINIS	e Expending FRY OF Intrigation are River Some Expending FRY OF INTRY OF INTY OF INTRY OF INTY OF	and Broad ture of the RRIGAT and Power chemes ture of the ABOUR,	Casting Minist Ministr Ministr EMPLO	ND YOU OYA	POW	ER gation TAN	• and	1,69,16,00 1,01,02,00 5,92,00 37,61,00
58 59 60 61	Broadcasting Other Revenu and Broadc MINIS Ministry of Multi-purpose Other Revenu Power	e Expending FRY OF Intrigation are River Some Expending FRY OF INTRY OF INTY OF INTRY OF INTY OF	and Broad ture of the RRIGAT and Power chemes ture of the ABOUR,	Casting Minist Ministr Ministr EMPLO	ND YOU OYA	POW	ER gation TAN	• and	1,69,16,00 1,01,02,00 5,92,00 37,61,00 1,43,09,00
58 59 60 61 62	Broadcasting Other Revenuand Broadca MINIS Ministry of Multi-purpose Other Revenu Power MINIS	e Expending FRY OF Intrigation are River Some Expending FRY OF I RY OF I RE abour, Em	and Broad ture of the IRRIGAT and Power themes ture of the ABOUR, EHABILIT	Casting Minist Ministr Ministr EMPLO	ND YOU OYA	POW	ER gation TAN	• and	1,69,16,00 1,01,02,00 5,92,00 37,61,00 1,43,09,00
58 59 60 61 62	Broadcasting Other Revenuand Broadca MINIS Ministry of Multi-purpose Other Revenuand Power MINIS Ministry of L Director Gen Labour and E	e Expending FRY OF Intrigation are River Some Expending FRY OF I RY OF I RE Abour, Emeral, Mine Employmen	and Broad ture of the (RRIGAT) and Power chemes ture of the ABOUR, EHABILIT uployment s Safety	Ministro Ministro Ministro EMPLO TATION and Rel	ND YOU OYA	POW	ER gation TAN	• and	1,69,16,00 1,01,02,00 5,92,00 37,61,00 1,43,09,00 13,62,00 8,87,00
58 59 60 61 62	Broadcasting Other Revenuand Broadca MINIS Ministry of Multi-purpose Other Revenu Power MINIS Ministry of L Director Gen	e Expending FRY OF Intrigation are River Some Expending FRY OF INTRY OF INTY OF INTRY OF INTY OF IN	and Broad ture of the IRRIGAT and Power chemes ture of the ABOUR, EHABILIT aployment s Safety at	Ministronian Ministronian Rel	ND YOU OYA nabi	POW Irrig MEN	ER gation T AN on	and D	1,69,16,00 1,01,02,00 5,92,00 37,61,00 1,43,09,00

Number	
of	
Demand	

Name of Demand

Amount of Demand for Grant on Account

	MINISTRY OF LAW	Rs.
B 1	Ministry of Law	11,47,000
9 (Other Revenue Expenditure of the Ministry of Law	27,22,000
	MINISTRY OF PETROLEUM AND CHEMICALS	
o .	Ministry of Petroleum and Chemicals	4,80,000
'I	Other Revenue Expenditure of the Ministry of Petroleum and Chemicals	14,21,000
	MINISTRY OF STEEL, MINES AND METALS	
72	Ministry of Steel, Mines and Metals	6,63,000
7 3	Geological Survey	,83,48,000
74	Other Revenue Expenditure of the Ministry of Steel, Mines and Metals MINISTRY OF TOURISM AND CIVIL AVIATION	2,91,97,000
5	Ministry of Tourism and Civil Aviation	3,25,000
76	Meteorology	62,50,000
-77	Aviation	2,02,17,00
78	Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation	36,55,00
	MINISTRY OF TRANSPORT AND SHIPPING	
79	Ministry of Transport and Shipping	22,46,00
80	Roads	2,55,68,00
81	Mercantile Marine	39,73,0
82		23,23,00
_		6.9.
83	Shipping	64,84,0

	74	Rs.
	MINISTRY OF WORKS, HOUSING AND SUPPLY	•
84	Ministry of Works, Housing and Supply	18,61,000
85	Public Works	6,56, 6 4,000
86	Stationery and Printing	2,24,43,000
:87	Supplies and Disposals	69,75,000
.88	Other Revenue Expenditure of the Ministry of Works, Housing and Supply	31,87,000
	DEPARTMENT OF ATOMIC ENERGY	
89	Department of Atomic Energy	5,04,000
· 9 0	Other Revenue Expenditure of the Department of Atomic Energy	2,80,51,000
·91	Department of Communications	2,33,000
92	Overseas Communications Service	45,90,000
-	Posts and Telegraphs (Working Expenses)	34,31,31,000
94	Posts and Telegraphs—Dividend to General Revenues, Appropriation to Reserve Funds and Repayments of Loan from General Revenue	4,72,03,000
95 l	Other Revenue Expenditure of the Department of Communications	5,75,000
	DEPARTMENT OF PARLIAMENTARY AFFAIRS	
9 6	Department of Parliamentary Affairs	1,10,000
	DEPARTMENT OF SOCIAL WELFARE	
9 7	Department of Social Welfare	3,10,000
98	Other Revenue Expenditure of the Department of Social Welfare	66,97,000

Name of Demand

Amount of Demand for Gr on Account

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	2.6			Rs.
	PLANNING COMMISSION			•
99	Planning Commission : A Color of Color	•	٠	26 , 50,000
	PARLIAMENT AND SECRETARIAT OF	THE	i.	å
	VICE PRESIDENT			43 4 - 24
100	Lok Sabha	•	•	26,63,000
101	Rajya Sabha	•	•	9,80,000
102	Secretariat of the Vice-President	•	•	49,000
	II. EXPENDITURE MET FROM CAPITAL	L AR	(D	
	DISBURSEMENT OF LOANS AND ADV	ANC	ES	:
	MINISTRY OF COMMERCE			
103	Capital Outlay of the Ministry of Commerce			11,49,000
	MINISTRY OF DEFENCE			
104	Defence Capital Outlay			21,75,83,000
	MINISTRY OF EDUCATION			
105	Capital Outlay of the Ministry of Education			11,05,000
10)	•			
	MINISTRY OF FINANCE	,		
106	Capital Outlay on the India Security Press .	•	•	7,87,000
107	Capital Outlay on Currency and Coinage	•	•	3,26,59,000
108	Capital Outlay on Mints	•	•	13,14,000
109	Capital Outlay on Kolar Gold Mines	•	•	219,04,000
110	Commuted Value of Pensions	•	•	80,08,000
KII	Other Capital Outlay of the Ministry of Finance		•	44,17,000
112	Capital Outlay on Grants to State Governments for			8,62,64,000
	Development			
₹İ3	Loans and Advances by the Central Government	•	•	86,53,57,000
				[P.T.O.

(nbër of nand Nan	ne of Demand	Amount of Demand for Grant on Account
			Rs.
		D, AGRICULTURE, COMMU- ENT AND COOPERATION	•
4	Purchase of Foodgrains a	nd Fertilizers	1,44,70,64,000
5	Other Capital Outlay of the Community Developme	he Ministry of Food, Agriculturent and Cooperation	e, 4,49,19,000
Water States	MINISTRY OF HEAD URBAN I	LTH, FAMILY PLANNING A DEVELOPMENT	ИЙD
5	Capital Outlay of the Min Urban Development	istry of Health, Family Planning	and 2,63,43,000
	MINISTRY OF HOM	E AFFAIRS	
7	Capital Outlay in Union	Territories and Tribal Areas	3,94,59,000
3	Other Capital Outlay of the	he Ministry of Home Affairs	12,53,000
	MINISTRY OF INDU	STRIAL DEVELOPMENT AND COMPANY AFFAIRS	D 🖫
`)	Capital Outlay of the Min Company Affairs.	nistry of Industrial Development a	and 1,72,32,000
A	MINISTRY OF INFO	RMATION AND BROADCAS	TING
့် ၁	Capital Outlay of the Broadcasting .	Ministry of Information and	1,33,79,000
1	MINISTRY OF IRRIC	SATION AND POWER	
I	Capital Outlay on Multip	urpose River Schemes	2,97,29,000
2	Other Capital Outlay of the Power	ne Ministry of Irrigation and	2,62,69,000
	MINISTRY OF LABOR	UR, EMPLOYMENT AND REF	IA-
3	Capital Outlay of the Min Rehabilitation	istry of Labour, Employment and	1,05,46,000

Number	
of	
Demand	

Name of Demand

Amount of Demand for Grant on Account

		Rs.
	MINISTRY OF PETROLEUM AND CHEMICALS	
124	Capital Outlay of the Ministry of Petroleum and Chemicals .	3,02,85,000
	MINISTRY OF STEEL, MINES AND METALS	
125	Capital Outlay of the Ministry of Steel, Mines and Metals .	23,37,76,000
	MINISTRY OF TOURISM AND CIVIL AVIATION	
126	Capital Outlay on Aviation	1,34,51,000
127	Other Capital Outlay of the Ministry of Tourism and Civil Aviation	97,63,000
	MINISTRY OF TRANSPORT AND SHIPPING	
28	Capital Outlay on Roads	6,88,46,000
29	Capital Outlay on Ports	35,83,000
130	Other Capital Outlay of the Ministry of Transport and Shipping	g i 46,61,000
	MINISTRY OF WORKS, HOUSING AND SUPPLY	
131	Delhi Capital Outlay	1,15,17,000
32	Capital Outlay on Public Works	1,24,17,000
33	Other Capital Outley of the Ministry of Works, Housing and Supply	2,95,000
	DEPARTMENT OF ATOMIC ENERGY	
134	Capital Outlay of the Department of Atomic Energy .	7,95,83,000
	DEPARTMENT OF COMMUNICATIONS	
135	Capital Outlay on Posts and Telegraphs (Not met from Revenue)	10,25,25,000
136	Other Capital Outlay of the Department of Communications	, 95,84,000
		[P.T.O.

16. Government Bill-Introduced

The Appropriation (Vote on Account) Bill, 1968.

17. Government Bill-passed

The Appropriation (Vote on Account) Bill, 1968

The motion for consideration of the Bill was moved by Shri Morarji R. Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

The Schedule as correct and with Annexure was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji R. Desai.

The motion was adopted and the Bill was passed.

18. Motion re: Twenty-third Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar moved the following motion:-

"That this House agrees with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th March, 1968."

The motion was adopted.

19. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1968 (Amendment of article 16 and substitution of article 335) by Shri Ram Sewak Yadav.
- (2) The Constitution (Amendment) Bill, 1968 (Amendment of articles 75 and 164) by Shri Tridib Chaudhuri.
- (3) The Commissions of Inquiry (Amendment) Bill, 1968 (Amendment of section 3) by Shri Om Prakash Tyagi.

20. Private Member's Bill-withdrawn

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The Constitution (Amendment) Bill, 1967 (Substitution of article 156 and insertion of new article 159A) by H. H. Maharaja Pratap Keshari Deo.

H. H. Maharaja Pratap Keshari Deo concluded his speech on the motion for consideration of the Bill moved by him on the 1st March, 1968.

The following members took part in the debate:-

- (1) Shri H. N. Mukerjee
- (2) Chaudhuri Randhir Singh
- (3) Shri S. Kandappan
- (4) Shri Bhola Nath Master
- (5) Shri Hardayal Devgun
- (6) Shri Diwan Chand Sharma
- (7) Shri Surendra Kumar Tapuriah
- (8) Shri Rabi Ray
- (9) Shri K. Narayana Rao
- (10) Shri V. Viswanatha Menon
- (11) Shri Onkar Lal Bohra
- (12) Shri Samarendra Kundu
- (13) Shri Y. B. Chavan
- H. H. Maharaja Pratap Keshari Deo replied to the debate.

The Bill was withdrawn by the leave of the House.

21. Private Member's Bill-Under consideration

The Indian Penal Code (Amendment) Bill, 1967 (Amendment of sections 292, 293 etc.), as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya-Sabha, was moved by Shri Diwan Chand Sharma. His speech was not concluded.

The discussion was not concluded.

22. Discussion under Rule 193

Shri P. Venkatasubbaiah raised a discussion on the statement made by the Minister of Home Affairs on the 11th March, 1968 regarding the constitutional crisis in Punjab arising out of the abrupt adjournment of the Legislative Assembly.

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shri Yajna Datt Sharma

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- (3) Shri G. S. Dhillon
 - (4) Shri V. Krishnamoorthi
 - (5) Shri P. K. Vasudevan Nair
 - (6) Shri R. D. Bhandare
 - (7) Shri George Fernandes
 - (8) Shri Srinibas Mishra
 - (9) Shri J. B. Kripalani
 - (10) Shri Diwan Chand Sharma
 - (11) Sirdarni Nirlep Kaur

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th March, 1968).

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 18, 1968/Phalguna 28, 1889 (Saka)

No. 134

1. Oath or Affirmation

Shri Jharkhandey made and subscribed the affirmation in Hindi and took his seat in the House.

2. Starred Questions.

Starred Questions Nos. 658, 660, 662-664, 666 and 667 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4089-4160, 4162-4173, 4175-4211, 4213-4216, 4218-4224, 4226-4237 and 4239-4268 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Irrigation and Power regarding Work on Rajasthan Canal was orally answered and supplementaries were also answered thereon.

5. Calling Attention to Matter of Urgent Public Importance

Shri K. N. Tiwari called the attention of the Minister of External Affairs to the reported Pakistani claim on Indian territory on the Rangpur-Cooch Behar border.

The Prime Minister made a statement in regard thereto.

6. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

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- (i) G.S.R. 409 published in Gazette of India dated the 2nd March, 1968.
- (ii) G.S.R. 413 published in Gazette of India dated the 1st March, 1968.
- (iii) G.S.R. 414 published in Gazette of India dated the 1st March, 1968.
- (iv) G.S.R. 415 published in Gazette of India dated the 1st March, 1968.
- (v) G.S.R. 416 published in Gazette of India dated the 1st March, 1968.
- (vi) G.S.R. 417 published in Gazette of India dated the 1st March, 1968.
- (vii) G.S.R. 418 published in Gazette of India dated the 1st March, 1968.
- (viii) G.S.R. 419 published in Gazette of India dated the 1st March, 1968.
- (ix) G.S.R. 420 published in Gazette of India dated the 1st March, 1968.
 - (x) G.S.R. 421 published in Gazette of India dated the 1st March, 1968.
- (xi) G.S.R. 422 published in Gazette of India dated the 1st March, 1968.
- (xii) G.S.R. 423 published in Gazette of India dated the 1st March, 1968.
- (xiii) G.S.R. 424 published in Gazette of India dated the 1st March, 1968.
- (xiv) G.S.R. 425 published in Gazette of India dated the 1st March, 1968.
- (xv) G.S.R. 426 published in Gazette of India dated the 1st March, 1968.
- (xvi) G.S.R. 429 published in Gazette of India dated the 9th March, 1968.
- (xvii) G.S.R. 470 published in Gazette of India dated the 9th March, 1968.
- (xviii) G.S.R. 477 published in Gazette of India dated the 7th March, 1968.

- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-ninth Amendment Rules, 1968; published in Notification No. G.S.R. 466 in Gazette of India dated the 9th March, 1968.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Thirtieth Amendment Rules, 1968, published in Notification No. G.S.R. 467 in Gazette of India dated the 9th March, 1968.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1968, published in Notification No. G.S.R. 468 in Gazette of India dated the 9th March, 1968.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 14th March, 1968, Rajya Sabha passed the Uttar Pradesh State Legislature (Delegation of Powers) Bill 1968.

8. Bill Passed by Rajya Sabha-laid on the Table

Secretary laid on the Table a copy of the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.

9. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Forty-sixth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Hundredth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—Banaras Hindu University.

10. Report of Public Accounts Committee

Shri M. R. Masani presented the Twenty-first Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1965-66 and Audit Report (Civil), 1967, relating to the Department of Atomic Energy, Ministries of External Affairs, Food, Agriculture, Community Development and Cooperation (Department of Community Development and Cooperation), Health and Family Planning and Works, Housing and Supply (Department of Supply).

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11. Statement by Minister

The Deputy Prime Minister made a statement regarding the International Financial Situation.

12. Supplementary Demands for Grants (General) for 1967-68.

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1967-68 commenced and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The following Demands were voted in full :-

umbe of eman	Name of Demand	Amount o Supplem entar Demand
-g	I. EXPENDITURE MET FROM REVENU	Rs.
	(Ministry of Commerce)	
T	Ministry of Commerce	5,11,000
2	Foreign Trade	5,02,50,000
3	Other Revenue Expenditure of the Ministry of Commerce	72,50,000
	(Ministry of Defence)	
	Defence Services, EffectiveArmy.	18,04,99,000
8	Defence Services, Non-Effective . (Ministry of External Affairs)	75,00,000
15	External Affairs	60,00,000
-5	(Ministry of Finance)	00,00,000
17	Ministry of Finance	7,19,000
18	Customs	6,58,000
19	Union Excise Duties	27,72,000
20	Taxes on income Including Corporation-tax, etc.	
22	Audit	. 95,00,000
23	Currency and Coinage.	55,21,000
24	Mint	. 1,36,64,000
25	Kolar Gold Mines	. 13,13,000
26	Pensions and Other Retirement Benefits	29,00,000
29	Grants-in-aid to State and Union Territory Governments	63,64,000
~9	(Ministry of Food, Agriculture, Community Development as Cooperation)	19,00,00,000 nd
32		nd .
J -	Cooperation	12,44,000
34	Payments to the Indian Council of Agricultural Research.	2,000
	(Ministry of Health and Family Planning)	2,000
38	Ministry of Health and Family Planning	1,85,000
-	(Ministry of Home Affairs)	-,-,,,,,,,
41	Ministry of Home Affairs	. 33,88,000
42	Cabinet	. 2,42,000
44	Police	8,64 63,000
49	Delhi	. I,20,00,000
50	Chandigarh	79,58,000
51	Andaman and Nicobar Islands	46,87,000
52	Tribal Areas	. 76,73,000
54	Lacadive, Minicoy and Aminidivi Islands	6,57,000
- 1	(Ministry of Industrial Development and Company Affa	irs)
56	Department of Industrial Development	4,08,000
58	Salt	22,15,000
59	Other Revenue Expenditure of the Department of Industrial	1
		•
39	Development	3,50,000

Numbe of Deman	Number of Demand	Amount of Supplementary Demand
		Rs.
60 61		2,48,000 68,72,000
63	(Ministry of Irrigation and Power) Ministry of Irrigation and Power	1,08,000
66 69	(Ministry of Labour, Employment and Rehabilitation) Ministry of Labour, Employment and Rehabilitation Expenditure n Displaced Persons	2,37,000 1,30,17,000
73	(Ministry of Petroleum and Chemicals) Ministry of Petroleum and Chemicals	2,82,000
74		73,16,000
75	(Ministry of Steel, Mines and Metals) Ministry of Steel, Mines and Metals	4,83,000
78	(Ministry of Tourism and Civil Aviation) Ministry of Tourism and Civil Aviation	1,21,000
80 81	Aviation Other Revenue Expenditure of the Ministry of Tourism and Civil	1,23,75,000
	Aviation . (Ministry of Transport and Shipping)	6,70,000
82 85	Ministry of Transport and Shipping Lighthouses and Lightships	7,00,000 14,00,000
86	Other Revenue Expenditure of the Ministry of Transport and Shipping (Ministry of Works, Housing and Supply)	1,35,27,000
87	Department of Works and Housing	1,04,000
88	Public Works (Department of Communications)	1,72,41,000
95	Department of Communications Posts and Telegraphs—Working Expenses Posts and Telegraphs—Dividend to General Revenues and Appro- priations to Reserve Funds	
103	(Ministry of Works, Housing and Supply)	1,000
104	Supplies and Disposals Other Revenue Expenditure of the Department of Supply .	2,56,000 8,48,000 4,31,000
	II. EXPENDITUREMET FROM CAPITAL AND DISBURS MENT OF LOANS AND ADVANCES	E-,
TIO	(Ministry of Commerce) Capital Outlay of the Ministry of Commerce (Ministry of Finance)	80,000
	Commuted Value of Pensions Capital Outlay on Grants to State and Union Territory Govern-	58,51,000
120	ments for Development Loans and Advances by the Central Government (Ministry of Food, Agriculture, Community Development and Co-operation)	8,18,48,000 80,00,00,000
	Purchase of Foodgrains and Fertillsers (Ministry of Home Affairs)	86,44,00,000
•	Capital Outlay in Union Territories and Tribal Areas (Ministry of Information and Broadcasting)	1,66,44,000
127	Capital Outlay of the Ministry of Information and Broadcasting (Ministry of Petroleum and Chemicals)	2,40,00,000

Number of Demand	Name of Demand		Amount of Supplementary Demand
131	Capital Outlay of the Ministry of Petroleu n and Chemicals	•	3,72,50,000
135	(Ministry of Transport and Shipping) Capital Outlay on Roads		5,48,45,000
138	(Ministry of Works, Housing and Supply) Delhi Capital Outlay	•	£ 78,00,000

13. Government Bill-Introduced

The Appropriation Bill, 1968.

14. Government Bills-Passed

(i) The Appropriation Bill, 1968

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up

Clause 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

(ii) The Delhi Municipal Corporation (Amendment) Bill, 1968.

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:-

- (1) Shri Kanwar Lal Gupta
- (2) Shri J. M. Lobo Prabhu
- (3) Shri Maharaj Singh Bharti

- (4) Shri Mohammad Ismail
- (5) Shri Hardayal Devgun
- (6) Maulana Ishaq Sambhali
- (7) Shri Onkar Lal Bohra
- (8) Shri Bal Raj Madhok
- (9) Shri R. S. Vidyarthi

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

Shri Tayappa Hari Sonavane took part in the debate.

The motion was adopted and the Bill was passed.

15. Government Bill-Under Consideration

The Jammu and Kashmir Representation of the People (Supplementary) Bill, 1968.

The motion for consideration of the Bill was moved by Shri Mohammad Yunus Saleem.

The following members took part in the debate:-

- (1) Shri Bal Raj Madhok
- (2) Shri G. M. Bakshi
- (3) Shri Syed Ahmed Aga

Shri Mohammad Yunus Saleem replied to the debate.

The motion for consideration was adopted.

The discussion on the Bill well of concluded.

16. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri M. L. Sondhi raised a half-an-hour discussion on points arising out of the answer given on the 19th February, 1968 to Un-

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starred Question No. 986 regarding complaints against C.P.W.D. Enquiry Offices.

Shri Jaganath Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th March, 1968).

S. L. SHAKDHER, Secretary.

CORRIGENDA

In Bulletin-Part I, dated March 14, 1968,-

- (1) Paragraph 15, page 600, under the column 'Amount of Demand for Grant on Account', against Demand No. 34 for "4,15,95,00" read "41,15,95,000".
- (2) Paragraph 15, page 602, under the column 'Number of Demand', after Demand No. 74, for "5" read "75".

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 19, 1968/Phalguna 29, 1889 (Saka)

No. 135

1. Starred Questions

Starred Questions Nos. 688, 689 and 691 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4269—4276, 4278—4378, 4380—4419 and 4422—4497 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 10 addressed to the Minister of Industrial Development and Company Affairs regarding Sinking of Steel Foundry at Kulti was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Madhu Limaye called the attention of the Minister of Home Affairs to the demand for Sovereign Nagaland by Left Communist Nagas and in that context recovery of high explosive bombs.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- A copy of the Annual Report on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1967, under section 638 of the said Act.
- (2) A copy each of the following Annual Reports for the year 1965-66, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors and Earth Moving Equipments.

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- (ii) Development Council for Food Processing Industries.
- (iii) Development Council for Heavy Electrical Industries.
- (iv) Development Council for Machine Tools Industry.
- (v) Development Council for Oils, Detergents and Paints.
- (vi) Development Council for Paper, Pulp and Allied Industries.
- (vii) Development Council for Textile Machinery Industry.
- (viii) Development Council for Art-silk Industry.
 - (ix) Development Council for Woollen Industry.
- (x) Development Council for Drugs and Pharmaceuticals.
 - (xi) Development Council for Organic Chemical Industries.
 - (xii) Development Council for Sugar Industry.
 - (3) (i) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (4) (i) A copy of Notification No. G.S.R. 1884 published in Gazette of India dated the 16th December, 1967, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
 - (ii) A statement showing reasons for delay in laying the above Notifications.

6. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Forty-seventh Report of the Estimates Committee on the Ministry of Home Affairs—Union Public Service Commission.

7. Statement by Minister

The Minister of State for Petroleum and Chemicals made a statement regarding the recent blaze in river Ganga near Monghyr in Bihar.

8. The Railway Budget

The following items of business were taken up together:-

- (i) Demands for Grants Nos. 1 to 11, 11-A, 12 to 18 and 20 in respect of the Budget (Railways) for 1968-69.
- (ii) Supplementary Demands for Grants in respect of the Budget (Railways) for 1967-68.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Three hundred and sixty-two cut motions in respect of the Demands for Grants (Railways) for 1968-69 were moved.

The discussion was not concluded.

9. Government Bill-Under Consideration

The Jammu and Kashmir Representation of the People (Supplementary) Bill, 1968.

Clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mohammad Yunus Saleem.

The following members took part in the debate:-

- (1) Shri Madhu Limaye
- (2) Shri D. N. Deb
- (3) Shri Pattiam Gopalan
- (4) Shri G. M. Bakshi (Speech unfinished).

The discussion on the Bill was not concluded.

(Lok Sabha adjourned till 11 a.m. on Wednesday, the 20th March, 1968).

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 20, 1968/Phalguna 30, 1889 (Saka)

No. 136

1. Starred Questions

Starred Questions Nos. 718—722 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions No. 4498—4519, 4521—4540, 4542—4556, 4558—4562 and 4564—4575 were laid on the Table

3. Calling Attention to Matter of Urgent Public Importance

Shri N. P. C. Naidu called the attention of the Minister of External Affairs to the reported firing by the Underground Nagas on the Security Forces recently which has aroused considerable tension in the area.

The Prime Minister made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of Notification No. S.O. 576 published in Gazette of India dated the 7th February, 1968, making certain amendments to the Second Schedule to the Indian Tariff Act, 1934, under sub-section (2) of section 4A of the said Act.
 - (ii) A statement showing reasons for delay in laying the above Notification.

5. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions.

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6. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Thirty-eighth Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Central Institute of Fisheries Technology, Ernakulam.

7. Statements by Ministers

- (i) The Minister of Steel, Mines and Metals laid on the Table a statement on the re-organisation of Hindustan Steel Limited.
- (ii) The Minister of Railways made a statement regarding the collision between trains No. 208 Down Poona-Bangalore Deccan Express and 215 Up Birur-Hubli passenger at Yalvigi Station of Southern Railway on the 19th March, 1968.

B. Motions Re: Extension of Term of Office of Members of Estimates Committee

(i) Dr. Ram Subhag Singh moved the following motion:-

"That this House do suspend sub-rule (2) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on Estimates."

The motion was adopted.

(ii) Dr. Ram Subhag Singh moved the following motion:-

"That this House do extend the term of office of the present members of the Committee on Estimates upto the 30th April, 1968."

The motion was adopted.

9. Motions Re. Extension of Term of Office of Members of Public Accounts Committee

(i) Dr. Ram Subhag Singh moved the following motion:-

"That this House do suspend sub-rule (2) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on Public Accounts."

The motion was adopted.

(ii) Dr. Ram Subhag Singh moved the following motion:-

"That this House do extend the term of office of the present members of the Committee on Public Accounts from Lok Sabha up to the 30th April, 1968."

The motion was adopted.

(iii) Dr. Ram Subhag Singh moved the following motion:-

"That this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on Public Accounts from Lok Sabha has been extended up to the 30th April, 1968, and do recommend to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of Rajya Sabha with the said Committee."

The motion was adopted

10. Motions re: Extension of Term of Office of Members of Committee on Public Undertakings

(i) Dr. Ram Subhag Singh moved the following motion:-

"That this House do suspend sub-rule (2) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on Public Undertakings."

The motion was adopted.

(ii) Dr. Ram Subhag Singh moved the following motion:-

"That this House do extend the term of office of the present members of the Committee on Public Undertakings from Lok Sabha up to the 30th April, 1968."

The motion was adopted.

(iii) Dr. Ram Subhag Singh moved the following motion:-

"That this House do intimate to Rajya Sabha that the term of office of the present members of the Committee on Public Undertakings from Lok Sabha has been extended up to the 30th April, 1968, and do recommend to Rajya Sabha that they do take such action as they may deem fit in regard to the association of the members of Rajya Sabha with the said Committee."

The motion was adopted.

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11. Government Bill-Passed

The Jammu and Kashmir Representation of the People (Supplementary) Bill, 1968.

Discussion on the motion that the Bill, as amended, be passed moved by Shri Mohammad Yunus Saleem on the 19th March, 1968, centinued.

The following members took part in the debate:-

- (1) Shri G. M. Bakshi
- (2) Shri Krishna Kumar Chatterji
- (3) Shri Abdul Ghani Dar
- (4) Dr. Sushila Nayar
- (5) Shri Srinibas Mishra
- (6) Shri A. S. Saigal
- (7) Shri Hardayal Devgun
- (8) Shri Mohammad Yunus Saleem

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

12. The Railway Budget

*(i) Discussion on Demands for Grants in respect of the Budget (Railways) for 1968-69 concluded.

On cut motion No. 424 moved by Shri K. Ananda Nambiar on the 19th March, 1968, the House divided, Ayes 36; Noes 93. The cut motion was accordingly negatived.

All other cut motions moved on the 19th March, 1968, were also negatived.

On the Demands for Grants in respect of the Budget (Railways) for 1968-69, the House divided, Ayes 96; Noes 40. All the Demands for Grants as in the printed book of Demands for Grants were accordingly voted in full.

*(ii) Discussion on Supplementary Demands for Grants in respect of the Budget '(Railways) for 1967-68 also concluded.

^{*}Discussed together.

Supplementary Demands for Grants Nos. 1, 2, 14, 16 and 20 as in the printed book of Supplementary Demands for Grants were voted in full and Demands for Grants Nos. 4, 5, 6, 7 and 8 were voted for reduced amounts as proposed by the Minister of Railways.

13. Government Bill-Introduced

- (1) The Appropriation (Railways) Bill, 1968.
- (2) The Appropriation (Railways) No. 2 Bill, 1968.

14. Government Bills-Passed

(i) The Appropriation (Raiways) Bill, 1968.

The motion for consideration of the Bill was moved by Shri C. M. Poonacha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. M. Poonacha.

The mation was adopted and the Bill was passed.

(ii) The Appropriation (Railways) No. 2 Bill, 1968.

The motion for consideration of the Bill was moved by Shri C. M. Poonacha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. M. Poonacha.

The motion was adopted and the Bill was passed.

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*15. Statement by Minister

The Minister of Home Affairs made a statement regarding the constitutional developments in Punjab.

16. The Haryana Budget

†(i) Discussion on the Demands for Grants on Account in respect of the Budget (Haryana) for 1968-69 commenced and was concluded.

Sixteen cut motions in respect of the Demands for Grants on Account (Haryana) for 1968-69 were moved and negatived.

All the Demands for Grants on account as in the printed book of Demands for Grants on account were voted in full.

†(ii) Discussion on the Supplementary Demands for Grants in respect of the Budget (Haryana) for 1967-68 commenced and was concluded.

All the Supplementary Demands for Grants as in the printed book of Supplementary Demands for Grants were voted in full.

17. Government Bills-introduced

- (1) The Haryana Appropriation (Vote on Account) Bill, 1968.
- (2) The Haryana Appropriation Bill, 1968.

18. Government Bills—passed

(i) The Haryana Appropriation (Vote on Account) Bill, 1968.

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

^{*}Made at 3-30 P.M.

[†]Discussed together.

(ii) The Haryana Appropriation Bill, 1968.

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

19 Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Kameshwar Singh raised a half-an-hour discussion on the points arising out of the answer given on the 27th November, 1967 to Starred Question No. 278 regarding Indian Missions Abroad.

Shri Surendra Pal Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st March, 1968).

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, March 21, 1968/Chaitra 1, 1890 (Saka)

No. 137

1. Starred Questions

Starred Questions Nos. 748—750, 753, 755 and 756 were orally answered Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4576—4589, 4591—4610, 4612—4710, 4712—4717 and 4717-A were laid on the Table.

3. Question under Rule 40

Question No. 2 under Rule 40 addressed to the Chairman, Public Undertakings Committee regarding Action taken on the Fifth Report of the Committee on Public Undertakings in regard to Import of Sulphur by the State Trading Corporation of India Ltd., was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Prem Chand Verma called the attention of the Minister of Home Affairs to the police lathi charge and tear-gassing on a peaceful procession taken out by the Congress Party in Delhi on the 18th March, 1968 to protest against the demolition of jhuggies and several arrests made in that connection.

The Minister of Home Affairs made a statement in regard thereto.

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5. Papers laid on the Table

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The following papers were laid on the Table:-

- (1) A copy each of the following Ordinances under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—
 - (i) The West Bengal Land Reforms (Amendment) Ordinance, 1967 (West Bengal Ordinance No. XII of 1967) promulgated by the Governor of West Bengal on the 21st December, 1967.
 - (ii) The Calcutta Thika Tenancy Stay of Proceedings (Temporary Provisions) Second Ordinance, 1968 (West Bengal Ordinance No. I of 1968) promulgated by the Governor of West Bengal on the 5th January, 1968.
 - (iii) The West Bengal Premises Tenancy (Amendment)
 Second Ordinance, 1968 (West Bengal Ordinance NoII of 1968) promulgated by the Governor of West
 Bengal on the 6th January, 1968.
 - (iv) The Calcutta Thika Tenancy (Amendment) Second Ordinance, 1968 (West Bengal Ordinance No. VI of 1968) promulgated by the Governor of West Bengal on the 9th January, 1968.
- (2) A copy of the Annual Report of the Central Warehousing Corporation for the year 1966-67, along with Annual Accounts and the Audit Report thereon under subsection (11) of section 31 of the Warehousing Corporation Act, 1962.
- (3) A copy of the Indian Maize (Temporary Use in Starch Manufacture in Haryana) Order, 1968, published in Notification No. G.S.R. 479, in Gazette of India dated the 8th March, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) (i) A copy each of the following Notifications under subsection (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—
 - (a) The Displaced Persons (Compensation and Rehabilitation) Third Amendment Rules, 1967, published in Notification No. G.S.R. 8 in Gazette of India dated the 6th January, 1968.

- (b) The Displaced Persons (Compensation and Rehabilitation) Fourth Amendment Rules, 1967, published in Notification No. G.S.R. 74 in Gazette of India dated the 13th January, 1968.
- (ii) A statement showing reasons for delay in laying the above Notifications.

6. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Fifty-second Report of the Estimates Committee on action taken by Government on the recommendations contained in the Hundred and First Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—Aligarh Muslim University.

**7. Statutory Resolution

Shri Vidya Charan Shukla moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 20th February, 1968, under article 356 of the Constitution in relation to the State of West Bengal."

The following members took part in the debate:—

(1) Shri N. Dandeker

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (2) Shri P. Venkatasubbaiah
- (3) Shri Beni Shanker Sharma
- (4) Shri Krishna Kumar Chatterji
- (5) Shri Tridib Chaudhuri
- (6) Shri Prabhu Dayal Himatsingka
- (7) Shri S. Kandappan
- (8) Shrimati Tarkeshwari Sinha
- (9) Shri Indrajit Gupta
- (10) Shri Onkar Lal Bohra
- (11) Shri Deven Sen
- (12) Shri Chitta Ranjan Ray (Speech unfinished).

**8. Government Bill-Under Consideration

The West Bengal State Legislature (Delegation of Powers) Bill. 1968, as passed by Rajya Sabha.

^{**}Discussed together.

The motion for consideration of the Bill, as passed by Rajya Sabha was moved* by Shri Vidya Charan Shukla.

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

9. Discussion Under Rule 193

Shri Atal Bihari Vajpayee raised a discussion on the statement made by the Minister of Home Affairs on the 20th March, 1968 regarding the Constitutional developments in Punjab.

The following members took part in the debate:-

- (1) Shri Anand Narain Mulla
- (2) Shrimati Sushila Rohatgi
- (3) Shri N. G. Ranga
- (4) Shri J. B. Kripalani
- (5) Shri G. S. Dhillon
- (6) Shri G. Viswanathan
- (7) Shri S. M. Banerjee
- (8) Dr. Sushila Nayar
- (9) Shri Madhu Limaye
- (10) Sirdarni Nirlep Kaur
- (11) Shri Diwan Chand Sharma
- (12) Shri P. Ramamurti
- (13) Shri Srinibas Mishra

Shri Y. B. Chavan replied to the discussion.

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(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd March, 1968).

S. L. SHAKDHER, Secretary.

^{*}The motion for consideration of the Bill was moved at 4-45 P.M. GIPND—LS I—3622(D)LS—21-3-68—800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 22, 1968/Chaitra 2, 1890 (Saka)

No. 138

1. Starred Questions

Starred Questions Nos. 778, 780—782, 784 and 785 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4718—4758, 4760—4806, 4808—4810, 4812—4838, 4840—4918, 4920—4929, 4932—4936, 4938—4948 and 4950—4963 were laid on the Table.

Statement by the Minister of Education, correcting the answer given on the 22nd November, 1967 to Unstarred Question No. 1362 regarding Scheduled Caste and Scheduled Tribe students in Delhi Engineering College was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 11 addressed to the Minister of Industrial Development and Company Affairs regarding Indian Standards Institution was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Surendranath Dwivedy called the attention of the Minister of Home Affairs to two Members of Parliament having been prevented by the police to proceed to the British High Commission in New Delhi on the 19th March, 1968 to present a memorandum

The Minister of Home Affairs made a statement in regard thereto.

[P.T.O.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report of the National Institute for Training in Industrial Engineering, Bombay, for the year 1966-67.
- (2) A copy of the Uttar Pradesh Bikri-Kar (Sanshodhan)
 Adhyadesh, 1968 (U.P. Ordinance No. IV of 1968) promulgated by the Governor of Uttar Pradesh on the 30th
 January, 1968, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated
 the 25th February, 1968, issued by the President in
 relation to the State of Uttar Pradesh. (Hindi and
 English versions).
- (3) A copy of the Delhi Sales Tax (Amendment) Rules, 1968, published in Notification No. F. 4(83)/67-Fin.(E)(I) in Delhi Gazette dated the 7th March, 1968, under subsection (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.
- *(4) A copy each of the following Notifications under subsection (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Appointment by Promotion) Sixteenth Amendment Regulations, 1967, published in Notification No. G.S.R. 1738 in Gazette of India dated the 15th November, 1967.
 - (ii) The Indian Police Service (Appointment by Promotion) Fourteenth Amendment Regulations, 1967, published in Notification No G.S.R. 1739 in Gazette of India dated the 15th November, 1967.
 - (iii) G.S.R. 1786 published in Gazette of India dated the 9th December, 1967, making certain amendments to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
 - (iv) G.S.R. 1787 published in Gazette of India dated the 9th December, 1967, making certain amendments to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.

^{*}The notifications were previously laid on the Table on the 20th December, 1967 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (v) G.S.R. 1788 published in Gazette of India dated the 9th December, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (5) A copy of Notification No. G.S.R. 376 published in Gazette of India dated the 2nd March, 1968, containing corrigendum to G.S.R. 149 dated the 27th January, 1968, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (6) A copy each of the following Ordinances under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, issued by the President in relation to the State of Uttar Pradesh:—
 - (i) The Uttar Pradesh Official Language (Supplementary Provisions) Ordinance, 1968 (U.P. Ordinance No. I of 1968) promulgated by the Governor of Uttar Pradesh on the 25th January, 1968 (Hindi and English versions).
- (ii) The Uttar Pradesh Public Men Inquiries Ordinance, 1968 (U.P. Ordinance No. III of 1968) promulgated by the Governor of Uttar Pradesh on the 28th January, 1968 (Hindi and English versions).

6. Report of Committee on Absence of Members

Chaudhari Randhir Singh presented the Fourth Report of the Committee on Absence of Members from the Sittings of the House.

7. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Forty-eighth Report of the Estimates Committee on the Ministry of Petroleum and Chemicals—Petro-chemicals.

8. Statement re. Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 25th March, 1968.

9. Statutory Resolution-Adopted

Discussion on the following Resolution moved by Shri Vidya Charan Shukla on the 21st March, 1968, continued:—

"That this House approves the Proclamation issued by the President on the 20th February, 1968, under article 356 of the Constitution in relation to the State of West Bengal:"

The Resolution was adopted after discussion as indicated under para 10 below.

10. Government Bill-Under Consideration

The West Bengal State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.

Combined discussion on the motion for consideration of the Bill and the Resolution (vide para 9 above) moved by Shri Vidya Charan Shukla on the 21st March, 1968, continued

The following members took part in the debate: -

- (1) Shri Chitta Renjan Ray
- (2) Shri Jyotirmoy Bosu
- (3) Shri Samar Guha

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(4) Shri Bhajahari Mahato

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration of the Bill was adopted and clauseby-clause consideration was taken up.

Clause 2 was adopted.

Consideration of Clause 3 was taken up but not concluded

The discussion on the Bill was held over.

11. The West Bengal Budget

(i) Demands for Grants on Account in respect of the Budget (West Bengal) for 1968-69 were taken up.

Fifty-nine cut motions were moved and negatived.

All the Demands for Grants on Account as in the printed book of Demands for Grants on Account were voted in full.

(ii) Supplementary Demands for Grants in respect of the Budget (West Bengal) for 1967-68 were submitted to the vote of the House.

All the Supplementary Demands for Grants as in the printed book of Supplementary Demands for Grants were voted in full.

12. Government Bills-Introduced

- (1) The West Bengal Appropriation (Vote on Account) Bill 1968.
 - (2) The West Bengal Appropriation Bill, 1968.

13. Government Bills-Passed

(i) The West Bengal Appropriation (Vote on Account) Bill, 1968.

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following members took part in the debate:-

- (1) Shri Madhu Limaye
- (2) Shri Sheo Narain
- (3) Shri Jyotirmoy Bosu

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

(ii) The West Bengal Appropriation Bill, 1968.

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

[P.T.O.

14. Statutory Resolution

Shri Vidya Charan Shukla moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 25th February, 1968, under article 356 of the Constitution in relation to the State of Uttar Pradesh."

Shri Jharkhandey Rai took part in the debate. His speech was not concluded.

The discussion was not concluded.

15. Motion re: Twenty-fourth Report of Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgun moved the following motion:-

"That this House agrees with the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th March, 1968."

The motion was adopted.

16. Private Member's Resolution-Ruled out of Order

The following Resolution moved by Shri Prem Chand Verma on the 8th March, 1968, was taken up:—

"This House is of opinion that the Left Communist Party of India be declared unlawful as its activities have posed a danger to the unity, integrity and security of the country."

The Resolution as worded was ruled out of order by the Speaker.

17. Private Member's Resolution-Under Consideration

Shri George Fernandes moved the following Resolution:-

"This House condemns the execution of freedom fighters in South Rhodesia by the illegal regime of Ian Smith and urges the Government of India to quit the Commonwealth of Nations forthwith in view of the inaction of the British Government against the illegal minority regime of Isn Smith."

An amendment was moved by Shri Bibhuti Mishra.

The following members took part in the debate:-

- (1) Shri Bibhuti Mishra
- (2) Shri Bal Raj Madhok

- (3) Shri Vidya Dhar Bajpai
- (4) Shri Dhireswar Kalita
- (5) Shri Bakar Ali Mirza
- (6) Shri R. Umanath
- (7) Shri Chandrajeet Yadava
- (8) Shri Kanwar Lal Gupta
- (9) Shri Shashi Bhushan
- (10) Shri Jyotirmoy Bosu

The discussion was not concluded.

**18. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1968, passed by Lok Sabha on the 14th March, 1968.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1968, passed by Lok Sabha on the 18th March, 1968.

19. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri N. K. Somani raised a half-an-hour discussion on points arising out of the answer given on the 7th March, 1968 to Starred Question No. 479 regarding Bharat Sewak Samaj.

Shri M. S. Gurupadaswamy replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th March, 1968).

S. L. SHAKDHER, Secretary.

^{**}Reported at 5-50 P.M.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 25, 1968/Chaitra 5, 1890 (Saka)

No. 139

1. Starred Questions

Starred Questions Nos. 808, 809, 811 and 812 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4964—4981, 4983, 4985—4997, 4999—5025, 5027—5119, 5121—5127, 5129—5137, 5139—5142, 5144—5160 and 5162—5186 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Rajendranath Barua called the attention of the Minister of External Affairs to the outcome of the discussions held by Shri Bali Ram Bhagat, Minister of State for External Affairs, in Nairobi with the Government of Kenya on the question of deportation of Kenya Asians.

The Minister of State for External Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Income-tax (Amendment) Rules, 1968, published in Notification No. S.O. 813 in Gazette of India dated the 29th February, 1968, under section 296 of the Income-tax Act, 1961.
 - (ii) A statement showing reasons for delay in laying the above Notification.

P.T.O.

- (2) A copy of the Medicinal and Toilet Preparations (Excise Duties) First Amendment Rules, 1968, published in Notification No. G.S.R. 506 in Gazette of India dated the 16th March, 1968, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Thirty-second Amendment Rules, 1968, published in Notification No. G.S.R. 507 in Gazette of India dated the 16th March, 1968.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1968, published in Notification No. G.S.R. 508 in Gazette of India dated the 16th March, 1968.
 - (iii) G.S.R. 510 published in Gazette of India dated the 16th March, 1968, containing corrigendum to G.S.R. 318 dated the 17th February, 1968.
 - (iv) G.S.R. 511 published in Gazette of India dated the 16th March, 1968, containing corrigendum to G.S.R. 175 dated the 27th January, 1968.
- (4) A copy of Notification No. G.S.R. 509 published in Gazette of India dated the 16th March, 1968, under section 159 of the Customs Act, 1962.
- (5) (i) Review by the Government on the working of the Pyrites and Chemicals Development Company Limited for the year 1966-67 under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Pyrites and Chemicals Development Company Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Drugs and Cosmetics (Amendment) Rules, 1968, published in Notification No. S.O. 866 in Gazette of India dated the 9th March, 1968, under sub-section (3) of section 33 of the Drugs and Cosmetics Act. 1940.

The following Members were granted leave of absence from the Sittings of the House for the periods mentioned against each:—

(1) Pandit D. N. Tiwary	13th November to 23rd December, 1967 (Third Session).
(2) Shri Manubhai Amersey	19th February to 15th March, 1968 (Fourth Session).
(3) Shrì Balgovind Verma	12th February to 14th March, 1968 (Fourth Session).
(4) Dr. Baburao Patel	12th February to 20th March, 1968 (Fourth Session).
(5) Maharani Vijayamala Rajaram Chhatrapati Bhonsale	12th February to 15th March, 1968 (Fourth Session).
(6) Shri M. S. Murty	12th February to 28th February, 1968 (Fourth Session).
(7) Shri V. Y. Tamaskar	12th February to 10th April, 1963 (Fourth Session)
(8) Dr. D. S. Raju	22nd November to 23rd December, 1967 (Third Session) and 12th Feb- ruary to 2nd March, 1968 (Fourth Session).
(9) Shri Brijraj Singh-Kotah	1st March to 18th March, 1968 (Fourth Session)
(10) Shri Viren Shah	4th to 28th March, 1968 (Fourth Session).
(11) Maharani Gayatri Devi of Jaipur.	25th November to 23rd December, 1967 (Third Session) and 12th February to 27th February, 1968 (Fourth Session).
Reports of Estimates Committee	

6. Reports of Estimates Committee

Shri P. Venkatasubbaiah presented the Thirty-third and Thirty-fourth Reports of the Estimates Committee regarding action taken by Government on the recommendations contained in the Ninety-sixth and Ninety-seventh Reports of the Estimates Committee (Third Lok Sabha) on the Ministry of Transport and Shipping—Bombay Port (Parts I and II).

(Lok Sabha adjourned at 1-10 p.m. and re-assembled at 2-10 p.m.)

7. Statement by Prime Minister

The Prime Minister made a statement regarding sale of cars by certain Members of Parliament before the expiry of the statutory period of two years.

P.T.O.

8. Government Bill-Passed

The West Bengal State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, continued.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

9. Statutory Resolution-Adopted

Discussion on the following Resolution moved by Shri Vidya Charan Shukla on the 22nd March, 1968, continued:—

"That this House approves the Proclamation issued by the President on the 25th February, 1968, under article 356 of the Constitution in relation to the State of Uttar Pradesh."

The Resolution was adopted after discussion as indicated under Para 10 below.

10. Government Bill-Passed

The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1968, as pased by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Vidya Charan Shukla.

The following members took part in the combined debate on the Resolution (vide para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Jharkhandey Rai
- (2) Shri Sheo Narain
- (3) Nawabzada Syed Zulfiquar Ali Khan
- (4) Shri R. K. Sinha
- (5) Shri K. K. Nayar
- (6) Dr. Mahadeva Prasad
- (7) Shri Molahu Prasad

- (8) Shri Awadesh Chandra Singh
- (9) Shri Raghuvir Singh Shastri
- (10) Shri Kashi Nath Pandey
- (11) Shri Satya Narain Singh
- (12) Dr. Sushila Nayar
- (13) Major Ranjeet Singh
- (14) Shri Chandrika Prasad
- (15) Shri Mohan Swarup
- (16) Shri Mushir Ahmad Khan

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration of the Bill was adopted and clauseby-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

11. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Prem Chand Verma raised a half-an-hour discussion on points arising out of the answer given on the 22nd February, 1968 to Starred Question No. 211 regarding the Delhi Milk Scheme.

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th March, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 26, 1968 Chaitra 6, 1890 (Saka)

No. 140

1. Starred Questions

Starred Questions Nos. 838—843 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5187—5192, 5194—5212, 5214, 5215, 5217, 5219—5279, 5282—5322, 5324—5351, 5353—5360 and 5362—5397 were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 12 addressed to the Minister of Railways regarding Closure of Textile Mills in Ahmedabad was laid on the Table as the Member was absent.

4. Calling Attention to Matter of Urgent Public Importance

Shri Arangil Sreedharan called the attention of the Minister of Home Affairs to the reported statement made by Sheikh Abdullah to the effect that India was in forcible occupation of Kashmir.

The Minister of Home Affairs made a statement in regard thereto.

5. Question of Privilege

The Deputy Speaker withheld his consent to the raising of a question of privilege given notice of by Shri Amrit Nahata against Shri N. K. Somani, M.P. for alleged circulation of the summary of his speech to the Press before making the speech in the House on the 22nd March, 1968.

[P.T.Q.

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Final Report of the Administrative Reforms

 Commission on Machinery for Planning.
- (2) (i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the National Instruments Limited, Calcutta for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1966-67, under sub-section (1) of section 619 of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Tungabhadra Steel Products Limited, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Uttar Pradesh Nagar Mahapalikas (Alpakalik Vyavastha) (Sanshodhan) Adhyadesh, 1968 (U.P. Ordinance No. II of 1968) promulgated by the Governor of Uttar Pradesh on the 27th January, 1968 (Hindi and English versions) under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (5) Errata to the Demands for Grants of the Ministry of Finance, 1968-69 (Part II) (Hindi and English versions).
- (6) Errata to the Demand for Grants of the Ministry of Home Affairs, 1968-69 (Part II) (Hindi and English versions).
- (7) A copy of the Certified Accounts of the Cardamom Board for the year 1966-67 together with the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 23rd March, 1968, Rajya Sabha agreed without any amendment to the Delhi

7 4 3

Municipal Corporation (Amendment) Bill, 1968, passed by Lok Sabha on the 18th March, 1968.

(ii) That at its sitting held on the 23rd March, 1968, Rajya Sabha agreed without any amendment to the Jammu and Kashmir Representation of the People (Supplementary) Bill, 1968, passed by Lok Sabha on the 20th March, 1968.

8. Minutes of Committee on Petitions-Laid on the Table

Minutes of the Fifteenth to Twenty-Fifth Sittings of the Committee on Petitions, were laid on the Table

9. Report of Committee on Petitions

Shri S. C. Samanta presented the Second Report of the Committee on Petitions.

10. Evidence before Committee on Petitions-Laid on the Table

Shri S. C. Samanta laid on the Table a copy of the Evidence given before the Committee on Petitions.

11. Personal Explanation under Rule 357

Shri N. K. Somani made a personal explanation regarding the circulation of the summary of his speech to the Press before it was made in the House on the 22nd March, 1968.

12. The Uttar Pradesh Budget

(i) Demands for Grants on Account in respect of the Budget (Uttar Pradesh) for 1968-69 were submitted to the vote of the House.

All the Demands for Grants on Account as in the printed book of Demands for Grants on Account were voted in full.

(ii) Supplementary Demands for Grants in respect of the Budget (Uttar Pradesh) for 1967-68 were taken up.

Thirty-five cut motions were moved and negatived.

All the Supplementary Demands for Grants as in the printed book of Supplementary Demands for Grants were voted in full.

13. Government Bill-Introduced

The Uttar Pradesh Appropriation (Vote on Account) Bill, 1968.

14. Government Bill-Passed

The Uttar Pradesh Appropriation (Vote on Account) Bill, 1968.

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

15. Government Bill-Introduced

The Uttar Pradesh Appropriation Bill, 1968.

16. Government Bills-Passed

(i) The Uttar Pradesh Appropriation Bil. 1968.

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

Shri Madhu Limaye took part in the debate.

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

(ii) The Armed Forces (Special Powers) continuance Bill, 1968, as
Passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Surendra Pal Singh.

The following members took part in the debate:-

- (1) Shri J. M. Imam
- (2) Shri Kanwar Lal Gupta
- (3) Shri Vikram Chand Mahajan

- (4) Shri Rabi Ray
- (5) Shri Samar Guha
- (6) Shri M. Meghachandra
- (7) Chaudhari Randhir Singh
- (8) Major Ranjeet Singh
- (9) Shri V. Viswanatha Menon
- (10) Shri Kartik Oraon
- (11) Shri Yashwant Singh Kushwah

Shri Surendra Pal Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Surendra Pal Singh.

The motion was adopted and the Bill was passed.

*17. Messages from Rajya Sabha

Seceretary reported the following messages from Rajya Sabha: --

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1968, passed by Lok Sabha on the 20th March, 1968.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1968, passed by Lok Sabha on the 20th March, 1968.
- 18. Government Bill-Motion for Reference to Joint Committee
 -Adopted

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967.

The motion for reference of the Bill to a Joint Committee was moved by Shri Asoka Mehta.

The motion was adopted as follows:-

"That the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled

Reported at 3-40 P.M.

Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith, be referred to a Joint Committee of the Houses, consisting of 33 members, 22 from this House, namely:—

- (1) Shri R. S. Arumugam
- (2) Shri C. K. Chakrapani
- (3) Shri Anil K. Chanda
- (4) Shri N. T. Das
- (5) Shri G. Y. Krishnan
- (6) Shri N. R. Laskar
- (7) Shri Raja Venkatappa Naik
- (8) Shri J. H. Patel
- (9) Shri Deorao S. Patil
- (10) Shri Trilokshah Lal Priendra Shah
- (11) Shrimati Rajni Devi
 - (12) Shri Ram Charan
 - (13) Shrimati B. Radhabai Ananda Rao
 - (14) Shri J. B. Muthyal Rao
 - (15) Shri K. Subravelu
 - (16) Shri P. R. Thakur
 - (17) Shri Ramchandra Ulaka
 - (18) Shri M. G. Uikey
 - (19) Shri S. M. Siddayya
 - (20) Shri Kartik Oraon
 - (21) Shri Hukam Chand Kachwai
 - (22) Shri Asoka Mehta, and
- 11 from Rajya Sabha;

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- that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;
- that the Committee shall make a report to this House by the first day of the next session;
- that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with

such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

19. Government Bill-Motion for Reference to Select Committee-Adopted

The Banking Laws (Amendment) Bill, 1967.

The motion for reference of the Bill to a Select Committee was moved by Shri Krishna Chandra Pant.

The following members took part in the debate:-

- (1) Shri K. M. Koushik
- (2) Shri Amrit Nahata
- (3) Shri R. Umanath
- (4) Shri Bedabrata Barua
- (5) Shri V. Krishnamoorthi
- (6) Shri Shashi Bhushan
- (7) Shri Abdul Ghani Dar
- (8) Chaudhari Randhir Singh
- (9) Shri Atal Bihari Vajpayee
- (10) Shri Prabhu Dayal Himatsingka
- (11) Shri Srinibas Mishra
- (12) Shri Rabi Ray
- (13) Sardar Buta Singh

Shri Krishna Chandra Pant replied to the debate.

The motion was adopted as follows:-

"That the Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955, be referred to a Select Committee consisting of 22 members, namely:—

(1) Shri Frank Anthony

and the same of the same

(2) Shri Kamalnayan Bajaj

P.T,O.

- (3) Shri S. S. Kothari
- (4) Shri N. Dandeker
- (5) Shri C. T. Dhandapani
- (6) Shri G. S. Dhillon
- (7) Shri Madhu Limaye
- (8) Shri C. M. Kedaria
- (9) Shrimati Sucheta Kripalani
- (10) Shri Samarendra Kundu
- (11) Shri Lalit Sen
- (12) Shri Indrajit Gupta
- (13) Chaudhary Nitiraj Singh
- (14) Shrimati Vijaya Lakshmi Pandit
- (15) Shri Krishna Chandra Pant
- (16) Shri S. R. Rane
- (17) Shri M. Thirumala Rao
- (18) Shri Dwaipayan Sen
- (19) Shri K. N. Tewari
- (20) Shri Jyotirmoy Bosu
- (21) Chowdhury Sadhu Ram
- (22) Shri Morarji R. Desai

with instructions to report within one month."

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th March, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 27, 1968/Chaitra 7, 1890 (Saka)

No. 141

1 Starred Questions

Starred Questions Nos. 869—871 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5398—5401; 5403—5409, 5411—5476 and 5476-A were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance and Page 1981

Shri Jyotirmoy Bosu called the attention of the Minister of Education to the demonstration by about nine hundred West Bengal Primary teachers in Delhi on the 25th March, 1968.

The Minister of Education made a statement in regard thereto.

4. Papers laid on the Table

A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1968-69 was laid on the Table under sub-section (3) of section 44 of the Damodar Valley Corporation Act. 1948.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Haryana Appropriation (Vote on Account) Bill, 1968, passed by Lok Sabha on the 20th March, 1968.

- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Haryana Appropriation Bill, 1968, passed by Lok Sabha on the 20th March, 1968.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the West Bengal Appropriation (Vote on Account) Bill, 1968, passed by Lok Sabha on the 22nd March, 1968.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the West Bengal Appropriation Bill, 1968, passed by Lok Sabha on the 22nd March, 1968.
- 6. Report of Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgun presented the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions.

7. The Budget (General) 1968-69—Demands for Grants

Discussion on Demands for Grants Nos. 38 to 52, 117 and 118 for which the Ministry of Home Affairs is responsible commenced.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

One hundred and forty-eight cut motions were moved.

The discussion was not concluded.

8. Half-an-Hour Discussion on Matters arising out of Answer to Question

Springeri Tarkeshwari Sinha raised a half-an-hour discussion on points arising out of the answer given on the 22nd March, 1968 to Starred Question No. 781 regarding Kashmir shown as Independent Entity in a Map published in Indian Express.

Shri Y. B. Chavan replied to the discussion.

Lick Sahha adjourned till 11 a.m. on Thursday, the 28th March, 1968).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 28, 1968/Chaitra 8, 1890 (Saka)

No. 142

1. Starred Questions

Starred Questions Nos. 898—903 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5477—5484, 5486—5499, 5501—5555, 5557—5599, 5601—5604 and 5606—5619 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 13 addressed to the Minister of Communications regarding Disconnection of Telephones in Delhi was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Sardar Buta Singh called the attention of the Minister of Home Affairs to the reported ugly and inhuman incidents relating to Harijan women in a village in Mehboobnagar District and burning alive of a Harijan boy in Krishna District of Andhra Pradesh.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of letter No. BSS/PAC/68 dated the 21st March, 1968 from the President, Bharat Sewak Samaj, New Delhi addressed to the Minister of Food and Agriculture, in pursuance of an assurance given on the 22nd March, 1968, during Half-an-Hour discussion regarding Bharat Sewak Samaj.

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- (2) (i) Review by the Government on the working of the Durgapur Projects Limited, Calcutta, for the year 1966-67, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
 - (ii) A copy of the Annual Report of the Durgapur Projects Limited, Calcutta, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications under subsection (6) of section 3 of the Essential Commodities Act. 1955:—
 - (i) The Roller Mills Wheat Products (Price Control)
 Amendment Order, 1968, published in Notification No.
 G.S.R. 571 in Gazette of India dated the 18th March,
 1968
 - (ii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1968, published in Notification No. G.S.R. 572 in Gazette of India dated the 18th March, 1968.
- (4) A copy of the Uttar Pradesh Krishi Utpadan Mandi (Amendment and Validation) Ordinance, 1968 (Uttar Pradesh Ordinance No. V of 1968) promulgated by the Governor of Uttar Pradesh on the 15th February, 1968, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions)
- (5) A copy of the Employees' State Insurance (Central) Amendment Rules, 1968, published in Notification No. G.S.R. 500 in Gazette of India dated the 16th March, 1968, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (6) A copy of the Admission as Advocates (Training and Examination) Rules, 1968, published in Notification No. S.O. 926 in Gazette of India dated the 8th March, 1968, under sub-section (5) of section 49A of the Advocates Act, 1961.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- "(i) That at its sitting held on the 26th March, 1968, Rajya Sabha adopted a motion that the term of office of the present members of the Rajya Sabha, except those who retire on the 2nd April, 1968, serving on the Committee on Public Accounts, be extended up to the 30th April, 1968.
 - (ii) That at its sitting held on the 26th March, 1968, Rajya Sabha adopted a motion that the term of office of the present members of the Rajya Sabha, except those who retire on the 2nd April, 1968, serving on the Committee on Public Undertakings, be extended up to the 30th April, 1968."

7. Report of Committee on Public Undertakings

Shri Manubhai Patel presented the Eighth Report of the Committee on Public Undertakings on Hindustan Aeronautics Limited.

8. The Budget (General) 1968-69-Demands for Grants

(i) Discussion on Demands for Grants Nos. 38 to 52, 117 and 118 for which the Ministry of Home Affairs is responsible continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The cut motions moved on the 27th March, 1968, were negatived.

All the Demands for Grants for which the Ministry of Home Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

(ii) Discussion on Demands for Grants Nos. 4 to 6 and 104 for which the Ministry of Defence is responsible commenced.

Fifty cut motions were moved.

The discussion was not concluded.

*9. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Uttar Pradesh Appropriation (Vote on Account) Bill, 1968, passed by Lok Sabha on the 26th March, 1968.

^{*}Reported at 5-40 P.M.

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Uttar Pradesh Appropriation Bill, 1968, passed by Lok Sabha on the 26th March, 1968.

10. Statement by Minister

The Minister of Information and Broadcasting made a statement on certain settlement regarding production of films.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th March, 1968).

S. L. SHAKDHER, Secretary.

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BULLETIN—PART I [Brief Record of Proceedings]

Friday, March 29, 1968/Chaitra 9, 1890 (Saka)

No. 143

1. Starred Questions

Starred Questions Nos. 928—933 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5620—5669, 5671—5698, 5700—5717, 5719—5727, 5729, 5730, 5732—5756, 5758—5774 and 5776—5797 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- *(1) A copy of the Merchant Shipping (Pilot Ladder) Rules, 1967, published in Notification No. G.S.R. 1650 in Gazette of India dated the 4th November, 1967, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1966-67 along with the Audited Accounts.
- (3) A copy of Notification No. G.S.R. 630 published in Gazette of India, dated the 29th March, 1968, issued under rule 9 of the Post Office Savings Bank Rules, 1965.

^{*}The notification was previously laid on the Table on the 29th November, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (4) A copy of the Citizens (Registration at Indian Consulates)
 Amendment Rules, 1968, published in Notification No.
 G.S.R. 483 (English version) and G.S.R. 484 (Hindi version) in Gazette of India dated the 16th March, 1968, under sub-section (4) of section 18 of the Citizenship Act, 1955.
 - (5) A copy each of the following Notifications under subsection (2) of section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. 246 published in Gazette of India dated the 10th February, 1968 making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulation, 1955.
 - (ii) G.S.R. 247 published in Gazette of India dated the 10th February, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (iii) The Indian Forest Service (Pay) Rules, 1960 published in Notification No. G.S.R. 482 in Gazette of India dated the 16th March, 1968.
 - (6) A statement showing reasons for delay in laying the Notifications mentioned at (i) and (ii) of item (5) above.
 - (7) Supplement to the Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1966-67 containing the Statement of Accounts.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 28th March, 1968, Rajya Sabha agreed without any amendment to the Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1968, passed by Lok Sabha on the 13th February, 1968.

5. President's Assent to Bills

Secretary laid on the Table following seven Bills passed by the Houses of Parliament during the current session and assented to by the President:

- (1) The Appropriation Bill, 1968.
- (2) The Appropriation (Vote on Account) Bill, 1968.

- (3) The West Bengal State Legislature (Delegation of Powers) Bill, 1968.
- (4) The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1968.
- (5) The Appropriation (Railways) Bill, 1968.
- (6) The Appropriation (Railways) No. 2 Bill, 1968.
- (7) The Armed Forces (Special Powers) Continuance Bill, 1968.

6. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Fifty-third Report of the Estimates Committee on the Ministry of Education—Indian School of International Studies, New Delhi.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 1st April, 1968.

8. Matter under Rule 377

Shri Y. Gadilingana Goud raised a matter regarding the script of "Today in Parliament" broadcast by All India Radio on the 4th March, 1968.

The Minister of Information and Broadcasting made a statement on the subject.

9. The Budget (General) 1968-69-Demands for Grants

Discussion on Demands for Grants Nos. 4 to 6 and 104 for which the Ministry of Defence is responsible continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The discussion continued but was not concluded.

10. Motion Re: Twenty-fifth Report of Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgun moved the following motion: -

"That this House agrees with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th March, 1968."

The motion was adopted.

11. Private Members' Bills-Introduced

- (1) The Code of Civil Procedure (Amendment) Bill, 1968 (Amendment of section 16) by Nihal Singh.
- (2) The Land Acquisition (Amendment) Bill, 1968 (Amendment of sections 3, 5A etc.) by Shri Hem Raj.
- (3) The Constitution (Amendment) Bill, 1968 (Amendment of article 329) by Shri Shiva Chandra Jha.
- (4) The Constitution (Amendment) Bill, 1968 (Amendment of articles 75 and 164) by Shri Madhu Limaye.

12. Private Members' Bill-Debate Adjourned

The Indian Penal Code (Amendment) Bill, 1967 (Amendment of sections 292, 293 etc.) as passed by Rajya Sabha

Shri Diwan Chand Sharma concluded his speech on the motion for consideration of the Bill, as passed by Rajya Sabha, moved by him on the 14th March, 1968.

The following members took part in the debate: -

- (1) Shri J. B. Kripalani
- (2) Shri S. Kandappan
- (3) Shri S. R. Rane
- (4) Shri Madhu Limaye
- (5) Dr. Ranen Sen
- (6) Shri A. T. Sarma
- (7) Shri K. Ananda Nambiar
- (8) Shri Vidya Charan Shukla
- (9) Shri M. L. Sondhi
- (10) Shri K. Narayana Rao
- (11) Shri Rabi Ray
- (12) Shri R. Umanath
- (13) Shri Hem Raj

- (14) Shri J. M. Lobo Prabhu 💢
- (la) Shri Vidya Charan Shukla

The motion moved by Shri S. Kandappan that the debate on the Bill be adjourned was adopted.

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13. Motion re. Joint Committee on private member's Bill-adopted

The Delhi Rent Control (Amendment) Bill, 1964 (Amendment of sections 14, 23 etc.) as introduced in Rajya Sabha.

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Diwan Chand Sharma.

The motion was adopted as follows:-

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Delhi Rent Control Act, 1958 by Shri M. P. Bhargava, made in the motion adopted by Rajya Sabha at its sitting held on the 15th December, 1967 and communicated to this House on the 16th December, 1967 and resolves that the following twenty members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Bashweshwar Nath Bhargava
- (2) Shri Maharaj Singh Bharti
- (3) Chowdhry Brahm Perkash
- (4) Shri Krishna Kumar Chatterji
- (5) Shri Benoy Krishna Daschowdhury
- (6) Shri Hardayal Devgun
- (7) Shri C. T. Dhandapani
- (8) Shri Hari Krishna
- (9) Sardar Iqbal Singh
- (10) Shri Lakhan Lal Kapoor
- (11) Shri Bhanudas Ramchandra Kavade
- (12) Shri Latafat Ali Khan

- (13) Shrimati Sucheta Kripalani
- (14) Shri Bakar Ali Mirza
- (15) Dr. Sushila Nayar
- (16) Shri Jaganath Rao
- (17) Shri P. G. Sen
- (18) Shri Satya Narain Singh
- (19) Shri S. Xavier
- (20) Shri Diwan Chand Sharma".

14. Private Member's Bill-Under Consideration

The Recognition of Trade Unions Bill, 1967

The motion for consideration of the Bill was moved by Shri Madhu Limaye. His speech was not concluded.

The discussion was not concluded.

15. Message from Rajya Sabha

Secretary reported a message sfrom Rajya Sabha that at it sitting held on the 28th March, 1968, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967 and nominated the following members of the Rajya Sabha to serve on the said Joint Committee:—

- (1) Shri Neki Ram
- (2) Shri D. D. Kurre
- (3) Shri K. S. Chavda
- (4) Shri D. Sanjivayya
- (5) Shri Sheel Bhadra Yajee
- (6) Shri Emonsing M. Sangma
- (7) Dr. Shrimati Phulrenu Guha
- (8) Shri Lokanath Misra
- (9) Shri B. Yella Reddy
- (10) Shri B. D. Khobaragade
- (11) Shri Sunder Singh Bhandari

16. President's Assent to Bills

Secretary laid on the Table following four Bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) The Haryana Appropriation Bill, 1968.
- (2) The Haryana Appropriation (Vote on Account) Bill, 1968.
- (3) The West Bengal Appropriation Bill, 1968.
- (4) The West Bengal Appropriation (Vote on Account) Bill, 1968.

17. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri C. K. Chakrapani raised a half-an-hour discussion on points arising out of the answer given on the 23rd February, 1968 to Starred Question No. 249 regarding John Smith's Book "I WAS A C.I.A. AGENT".

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 a.m. on Monday, the 1st April, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 1, 1968/Chaitra 12, 1890 (Saka)

No. 144

1. Starred Questions

Starred Questions Nos. 958—961, 964 and 965 were crally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions 5798—5809, 5812—5829, 5831—5891, 5893—5898, 5900—5941, 5943—5949, 5951—5978, 5981, and 5983—5989 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 14 addressed to the Minister of Education regarding Refusal by Mining Engineering Students of Dhanbad to accept Diplomas was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of External Affairs to the reported visit of a high-level Government of India Official team to Assam, Nagaland and Manipur to study the explosive situation in the frontier areas and the outcome thereof.

The Prime Minister made a statement in regard thereto.

5. Papers laid on the Table

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The following papers were laid on the Table:-

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 512 published in Gazette of India dated the 16th March, 1968.
 - (ii) G.S.R. 513 published in Gazette of India dated the 16th March, 1968.
- (iii) The Customs (Export of Tea to United Kingdom on Consignment Account) Valutation Rules, 1968, published in Notification No. G.S.R. 518 in Gazette of India dated the 12th March, 1968.
- (iv) G.S.R. 519 published in Gazette of India dated the 14th March, 1968.

- (2) A copy of the Income-tax (Second Amendment) Rules, 1968, published in Notification No. S.O. 1112 in Gazette of India dated the 18th March, 1968, under section 296 of the Income-tax Act, 1961.
- (3) A copy of the Indian Forest Service (Regulation of Seniority) Rules, 1968, published in Notification No. G.S.R. 481 in Gazette of India dated the 16th March, 1968, under sub-section (2) of section 3 of the All India Services Act, 1951.
- *(4) A copy of the Import Trade Control Policy for the year April, 1968—March, 1969 (Volumes I and II).

6. Report of Public Accounts Committee

Shri M. R. Masani presented the Twenty-second Report of the Public Accounts Committee relating to the Third Five Year Plan of the Railways—Chapter I and Paras 16 and 17 of the Audit Report (Railways) 1967.

7. Statement by Minister

The Minister of Railways made a statement on the collision between trains No. 2 AGA Down Passenger and 460 Down Goods train at Bharwari Station of the Northern Railway on the 30th March, 1968.

8. Statement under Direction 115

Shri Madhu Limaye made a statement regarding certain information given to the House by the Prime Minister and by the Minister of State for External Affairs on the 1st and the 27th March, 1968 about Kuchchativu Island.

The Prime Minister made a statement in reply thereto.

9. Motions re: Extension of Term of Office of Members of Committee on Private Members' Bills and Resolutions

(i) Shri R. K. Khadilkar moved the following motion:-

"That this House do suspend sub-rule (2) of Rule 293 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present Committee on Private Members' Bills and Resolutions."

The motion was adopted.

(ii) Shri R. K. Khadilkar moved the following motion:-

"That this House do extend the term of office of the present members" of the Committee on Private Members' Bills and Resolutions up to the 30th April, 1968."

The motion was adopted.

^{*}Laid at 4-40 P.M.

- 10. Motions re: Extension of Term of Office of Members of Committee on Subordinate Legislation
 - (i) Shri R. K. Khadilkar moved the following motion:—
 "That this House do suspend sub-rule (2) of Rule 318 of the
 Rules of Procedure and Conduct of Business in Lok
 Sabha in its application to the motion for extension of
 the term of office of the present members of the Committee on Subordinate Legislation."

The motion was adopted.

(ii) Shri R. K. Khadilkar moved the following motion:—
"That this House do extend the term of office of the present members of the Committee on Subordinate Legislation upto the 30th April, 1968."

The motion was adopted.

- 11. Motions re: Extension of Term of Office of Members of Committee on Government Assurances
 - (i) Shri R. K. Khadilkar moved the following motion:—
 "That this House do suspend sub-rule (2) of Rule 324 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on Government Assurances."

The motion was adopted.

(ii) Shri R. K. Khadilkar moved the following motion:—
"That this House do extend the term of office of the present members of the Committee on Government Assurances upto the 30th April, 1968."

The motion was adopted.

- 12. Motions re: Extension of Term of Office of Members of Committee on absence of Members from the sittings of the House
- (i) Shri R. K. Khadilkar moved the following motion:-
 - "That this House do suspend Rule 325 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on Absence of Members from the Sittings of the House."

The motion was adopted.

- (ii) Shri R. K. Khadilkar moved the following motion:-
 - "That this House do extend the term of office of the present members of the Committee on Absence of Members from the Sittings of the House upto the 30th April, 1968."

The motion was adopted.

13. Government Bill-Introduced.

The Central Silk Board (Amendment) Bill, 1968. (Lok Sabha adjourned at 1-05 p.m. and re-assembled at 2-05 p.m.)

14. The Budget (General) 1968-69-Demands for Grants

Discussion on Demands for Grants Nos. 4 to 6 and 104 for which the Ministry of Defence is responsible continued and was concluded.

On cut motion Nos. 50 and 94 moved by Shri S. M. Banerjee on the 28th March, 1968, the House divided, Ayes 43; Noes 92. The cut motions were accordingly negatived.

All other cut motions moved on the 28th March, 1968, were also negatived.

All the Demands for Grants for which the Ministry of Defence is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

15. Statement by Minister

The Minister of Commerce laid on the Table a statement on the second session of the United Nations Conference on Trade and Development held in New Delhi from the 1st February to 29th March, 1968.

16. The Budget (General) 1968-69-Demands for Grants

Discussion on Demands for Grants Nos. 1 to 3 and 103 for which the Ministry of Commerce is responsible commenced.

Thirty-five cut motions were moved.

The discussion was not concluded.

17. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri E. K. Nayanar raised a half-an-hour discussion on points arising out of the answer given on the 23rd February, 1968 to Unstarred Question No. 1765 regarding Mahajan Commission Report.

Shri Vidya Charan Shukla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd April, 1968).

S. L. SHAKDHER, Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 2, 1968/Chaitra 13, 1890 (Saka)

No. 145

1. Starred Questions

Starred Questions Nos. 988, 990—992 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5990—6097, 6099—6148, 6150—6163, 6165—6198 and 6200—6204 were laid on the Table.

Statement by the Minister of Railways correcting the answer given on the 5th March, 1968 to Unstarred Question No. 2815 regarding Engineering Department of South-Central Railway was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 15 addressed to the Minister of Industrial Development and Company Affairs regarding Acceptance of Directorship of Bank of India by Chairman of Industrial Licensing Policy Enquiry Committee was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Home Affairs to the unconstitutional action of the Governor of Punjab in giving his assent on a copy of the Punjab Appropriation Bill which had not been duly presented to him through the Speaker or Deputy Speaker of the Punjab Assembly.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Bharat Heavy Plate and Vessels Limited, New Delhi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (2) A copy of Notification No. S. O. 816 published in Gazette of India dated the 4th March, 1968 under subsection (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (3) A copy each of the following Notifications under subsection (3) of section 33 of the Cardamom Act, 1965:—
 - (i) G.S.R. 346 published in Gazette of India dated the 24th February, 1968 containing corrigendum to G.S.R. 1758 dated the 2nd December, 1967.
 - (ii) Erratum to Notification No. G.S.R. 346 dated the 24th February, 1968, published in Gazette of India dated the 16th March, 1968.

6. Opinion on Bill-Laid on the Table

H. H. Maharaja Pratap Keshari Deo laid on the Table Paper No. II to the Bill to make provision for the appointment and functions of an authority named Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith which was circulated for the purpose of eliciting opinion by the direction of the House on the 1st December, 1967.

7. Announcement by Speaker

The Speaker informed the House of the decisions taken at the sitting of the Business Advisory Committee held on the 1st April, 1968, regarding certain Short Duration Discussions.

8. Statement by Minister &

The Minister of Industrial Development and Company Affairs made a statement correcting the answers given on the 12th March, 1968 to supplementaries on Starred Question No. 573 regarding Cement Allocation and Coordinating Organisation.

9. The Budget (General) 1968-69-Demands for Grants

Discussion on Demands for Grants Nos. 1 to 3 and 103 for which the Ministry of Commerce is responsible continued and was conclud-

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

The cut motions moved on the 1st April, 1984, were negatived.

All the Demands for Grants which the Ministry of Commerce is responsible, as shown under column 4 of the printed List of Demands for Grants-Budget (General) 1968-69, were voted in full.

*10. Statement by Minister

The Minister of Parliamentary Affairs and Communications made a statement regarding the agreement reached at the meeting of the representatives of the Tele-communication Administrations of India and Pakistan held at New Delhi from the 30th March to the 2nd April, 1968.

11. The Budget (General) 1968-69—Demands for Grants

Discussion on Demands for Grants Nos. 7 to 12 and 105 for which the Ministry of Education is responsible commenced.

One hundred and twenty cut motions were moved.

The discussion was not concluded.

12. Discussion under Rule 193

Shri Hardayal Devgun raised a discussion on the statement made by the Minister of Railways on the 1st April, 1968 regarding the railway accident near Allahabad on the 30th March, 1968.

The following members took part in the debate:—

- (1) Shri K. N. Tewari
- (2) Shri Tenneti Viswanathani
- (3) Shri K. Ananda Nambiar
- (4) Shrimati Vijaya Lakshmi Pandit
- (5) Shri G. Viswanathan
- (6) Shri H. Ajmal Khan

^{*}Made at 3-55 P.M.

- (7) Shrimati Tarkeshwari Sinha
- (8) Shri Hem Barua
- (9) Shri George Fernandes

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- (10) Shri R. D. Bhandare
 - (11) Shri S. M. Banerjee.

Shri C. M. Poonacha replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd April, 1968).

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BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 3, 1968/Chaitra 14, 1890 (Saka)

No. 146

1. Starred Questions

Starred Questions Nos. 1018—1023 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6205, 6207—6213, 6215—6218, 6221—6299 and 6301 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 16 addressed to the Minister of Food and Agriculture regarding damage to crops etc. in Contai Sub-Division of West Bengal was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Rajendranath Barua called the attention of the Minister of Home Affairs to the reported escaping of Mr. Shah Syed Hussain, Municipal Commissioner of Jorhat (Assam) who was involved in the 'Jorhat Conspiracy case' to East Pakistan.

The Minister of Home Affairs made a statement in regard thereto.

5. Question of Privilege

Shri Kanwar Lal Gupta asked for leave of the House to raise a question of privilege against the Chairman of the State Trading Corporation for having approached Shri Babu Rao Patel, M.P., not to speak against the working of the State Trading Corporation on the floor of the House.

On objection taken to leave being granted, the Speaker asked those members who were in favour of leave being granted to rise in

their places. As not less than twenty-five members rose, the Speaker informed the House that the leave was granted.

Shri Atal Bihari Vajpayee then moved the following motion.

"This House resolves that the question of breach of privilege raised by Shri Kanwar Lal Gupta against the Chairman, State Trading Corporation, be referred to the Committee of Privileges for investigation, with instructions to report by the first day of the next Session of the House."

The motion was adopted.

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Export of Coir Yarn (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 1003 in Gazette of India dated the 18th March, 1968 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (2) A copy of the Audit Report (Civil), 1968, under article 151(1) of the Constitution.
 - (3) A copy of the Appropriation Accounts (Civil), 1966-67.

7. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Estimates Committee

Shri S. Kandappan presented the Forty-first Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Central Institute of Fisheries Operatives, Ernakulam.

9. Motion re: Joint Committee

Shri R. K. Khadilkar moved the following motion:-

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint three members of Rajya Sabha to the Joint Committee on the Constitution (Amendment) Bill, 1967 by Shri Nath Pai, in the vacancies caused by the retirement of Sarvashri Ram Niwas Mirdha, J. Sivashanmugam Pillai and Triloki Singh from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

10. The Budget (General) 1968-69—Demands for Grants

Discussion on Demands for Grants Nos. 7 to 12 and 105 for which the Ministry of Education is responsible continued and was concluded.

One more cut motion was moved.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)

On cut motion No. 189 moved by Shri S. M. Banerjee, the House divided, Ayes 48; Noes 108. The cut motion was accordingly negatived.

All other cut motions moved on the 2nd April, 1968, were also negatived.

All the Demands for Grants for which the Ministry of Education is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

*11. Statement by Minister

The Minister of Home Affairs made a statement regarding certain incidents relating to Harijans in Andhra Pradesh and Uttar Pradesh.

12. The Budget (General) 1968-69—Demands for Grants

Discussion on Demands for Grants Nos. 13 and 14 for which the Ministry of External Affairs is responsible commenced.

Twenty-one cut motions were moved.

The discussion was not concluded.

13. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri Kameshwar Singh raised a half-an-hour discussion on points arising out of the answer given on the 26th March, 1968 to Starred Question No. 861 regarding expansion of trade with the Socialist Countries.

Shri Mchd. Shafi Qureshi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th April, 1968).

S. L. SHAKDHER. Secretary.

^{*}Made at 4-45 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 4, 1968/Chaitra 15, 1890 (Saka)

No. 147

1. Starred Questions

Starred Questions Nos. 1048, 1050—1054 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6302—6310, 6312—6395, 6397—6405 and 6407—6428 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 17 addressed to the Minister of Education regarding "Gherao" in Jadavpur University was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Employees' Provident Funds (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 499 in Gazette of India dated the 16th March, 1968, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (2) The following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:—
- (i) Statement No. I Fourth Session, 1968 (Fourth Lok Sabha).
- (ii) Supplementary Statement No. Third Session, 1967 (Fourth Lok Sabha).

- (iii) Supplementary Statement Second Session, 1967 (Fourth Lok No. XII. Sabha).
- (iv) Supplementary Statement First Session, 1967 (Fourth Lok No. X. Sabha).
- (v) Supplementary Statement Sixteenth Session, 1966 (Third Lok No. XII. Sabha).
 - (3) (i) A copy each of the following Notifications under subsection (6) of section 3 of the Essential Commodities Act, 1955:—
 - (a) The Kerosene (Fixation of Ceiling Price) Amendment Order, 1968, published in Notification No. G.S.R. 363 in Gazette of India dated the 21st February, 1968.
 - (b) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1968, published in Notification No. G.S.R. 412 in Gazette of India dated the 1st March, 1968.
 - (ii) A statement showing reasons for delay in laying the above Notifications.
 - (4) A copy of the Food Corporations (Thirteenth Amendment) Rules, 1968, published in Notification No. G.S.R. 579 in Gazette of India dated the 21st March, 1968, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
 - (5) (i) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
 - (a) The Andhra Pradesh Coal Mines Bonus (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 312 in Gazette of India dated the 17th February, 1968.
 - (b) The Rajasthan Coal Mines Bonus (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 313 in Gazette of India dated the 17th February, 1968.
 - (c) The Assam Coal Mines Bonus (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 315 in Gazette of India dated the 17th February, 1968.
 - (ii) A statement showing reasons for delay in laying the above Notifications.

(6) A copy of the Employment Exchanges (Compulsory Notification of Vacancies) Amendment Rules, 1968, published in Notification No. G.S.R. 548 in Gazette of India dated the 23rd March, 1968, under sub-section (3) of section 10 of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959.

5. Statement by Minister

The Minister of Transport and Shipping made a statement on the strike by workers in Calcutta Port.

6. The Budget (General) 1968-69—Demands for grants

Discussion on Demands for Grants Nos. 13 and 14 for which the Ministry of External Affairs is responsible continued.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-05 P.M.)

The discussion continued but was not concluded.

7. Discussion under Rule 193

Shri Kanwar Lal Gupta raised a discussion on the statements made by the Minister of Home Affairs on the 28th March and 3rd April, 1968 regarding certain incidents relating to Harijans in Andhra Pradesh and Uttar Pradesh.

The following members took part in the debate:-

- (1) Shri R. D. Bhandare
- (2) Shri K. Rajaram
- (3) Shri R. K. Sinha
- (4) Shri P. R. Thakur
- (5) Shri H. N. Mukerjee
- (6) Shrimati Vijaya Lakshmi Pandit
- (7) Shri Debananda Amat
- (8) Shrimati Minimata Agam Dass Guru
- (9) Shri Molahu Prasad
- (10) Shrimati Indira Gandhi
- (11) Shri V. Viswanatha Menon
- (12) Chawdhury Sadhu Ram

- (13) Shri Ram Charan
- (14) Shri Sheo Narain

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(15) Shri Tenneti Viswanatham

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th April, 1968).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 5, 1968/Chaitra 16, 1890 (Saka)

No. 148

1. Starred Questions

Starred Questions Nos. 1079, 1095, 1098 and 1100—1102 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6429, 6430, 6432—6437, 6439—6459, 6461—6474, 6476—6534, 6536—6560, 6562—6569, 6571—6595, 6597—6617, 6617-A and 6617-B were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement regarding the assassination of the Rev. (Dr.) Martin Luther King.

Thereafter, Members stood in silence for a short while to pay homage.

4. Papers laid on the Table

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The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Abridged) of the Indian Institute of Technology, Kharagpur for the year 1966-67.
- (2) A copy of the Public notice dated the 5th April, 1968 regarding Import policy for Newsprint for the year 1968-69, in respect of newspapers and periodicals.
- (3) A Note on the Performance of Hindustan Steel Limited in pursuance of an assurance given on the 5th March, 1968 during supplementaries on Starred Question No. 424 regarding working of Steel Plants at Reurkala, Bhilai and Durgapur.
- (4) A copy of the Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1968, published in Notification No. G.S.R. 537 in Gazette of India dated

- the 23rd March, 1968, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (5) A copy each of the following President's Acts under subsection (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968:—
 - (i) The Court-fees (West Bengal Amendment) Act, 1968 (President's Act No. 7 of 1968) published in Gazette of India dated the 26th March, 1968.
 - (ii) The West Bengal Separation of Judicial and Executive Functions Act, 1968 (President's Act No. 8 of 1968) published in Gazette of India dated the 26th March, 1968.
- (6) (i) A copy of the Arms (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 3 in Gazette of India dated the 6th January, 1968, under sub-section (3) of section 44 of the Arms Act, 1959.
 - (ii) A statement showing reasons for delay in laying the above Notification.

5. President's Assent to Bills

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Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current Session and assented to by the President:—

- (1) The Uttar Pradesh Appropriation Bill, 1968.
- (2) The Uttar Pradesh Appropriation (Vote on Account) Bill, 1968.

6. Report of Committee on Public Undertakings

Pandit D. N. Tiwary presented the Ninth Report of the Committee on Public Undertakings on Central Warehousing Corporation.

7. The Budget (General) 1968-69-Demands for Grants

Discussion on Demands for Grants Nos. 13 and 14 for which the Ministry of External Affairs is responsible continued and was concluded.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-05 P.M.)
On cut motion No. 78 moved by Shri N. G. Ranga on the 3rd April, 1968, the House divided, Ayes 19; Noes 140. The cut motion was accordingly regatived.

All other cut motions moved on the 3rd April, 1968, were also negatived.

All the Demands for Grants for which the Ministry of External Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

8. Motion re: Twenty-sixth Report of Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgun moved the following motion:-

"That this House agrees with the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd April, 1968."

The motion was adopted.

9. Private Member's Resolution—Adopted as Amended

Discussion on the following Resolution moved by Shri George Fernandes and the amendment thereto moved on the 22nd March, 1968, continued:—

"This House condemns the execution of freedom fighters in South Rhodesia by the illegal regime of Ian Smith and urges the Government of India to quit the Commonwealth of Nations forthwith in view of the inaction of the British Government against the illegal minority regime of Ian Smith."

Shri Surendra Pal Singh took part in the debate.

Shri George Fernandes replied to the debate.

The amendment moved by Shri Bibhuti Mishra was adopted.

The Resolution was adopted in the following amended form:-

"This House condemns the execution of freedom fighters in South Rhodesia by the illegal regime of Ian Smith and urges the Government of India to press the British Government to use all possible means, including total economic sanctions to terminate this illegal regime as well as to urge the Security Council to act under Chapter 7 of the UN Charter and impose total mandatory sanctions against the Smith regime in Southern Rhodesia."

10. Private Member's Resolution-Withdrawn

The Mohan Swarup moved the following Resolution:-

"This House is of opinion that trade in foodgrains be nationalised immediately."

The following members took part in the debate:-

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Chintamani Panigrahi
- (3) Shri Beni Shanker Sharma
- (4) Chaudhari Randhir Singh
- (5) Shri K. M. Abraham

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- (6) Shri Shashi Bhushan
- (7) Maulana Ishaq Sambhali
- (8) Shri Maharaj Singh Bharti
- (9) Shri Annasahib P. Shinde

Shri Mohan Swarup replied to the debate.

The Resolution was withdrawn by the leave of the House.

11. Private Member's Resolution-Negatived

Shri N. K. Somani moved the following Resolution:-

"This House is of opinion that in view of increased food production during the current year, zonal restrictions on the movement of foodgrains be removed forthwith."

The following members took part in the debate:—

- (1) Shrimati Tarkeshwari Sinha
- (2) Shri Kanwar Lal Gupta
- (3) Dr. Surya Prakash Puri
- (4) Shri Erasmo de Sequeira
- (5) Shri Annasahib P. Shinde.

Shri N. K. Somani replied to the debate.

The Resolution was negatived.

12. Private Member's Resolution—Under Consideration

Shri S. Xavier moved the following Resolution:-

"This House is of opinion that the Planning Commission be re-organised on the basis of the recommendations of the Administrative Reforms Commission."

His speech was not concluded.

The discussion was not concluded.

13. Malf-an-hour Discussion on Matters Arising out of Answer to Question

Shri Kanwar Lal Gupta raised a half-an-hour discussion on points arising out of the answer given on the 29th February, 1668 to Starred Question No. 331 regarding Delhi Waqf Board.

Shri Fakhruddin Ali Ahmed replied to the discussion.

(Lok Sabha adjourned till 11 a.m. on Monday, the 8th April, 1968).

BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 8, 1968/Chaitra 19, 1890 (Saka)

No. 149

1. Starred Questions

Starred Questions Nos. 1107, 1109, 1111, 1113, 1116, 1124, 1125, 1128, 1130, 1135 and 1136 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6618—6653, 6655—6703 and 6705—6799 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 18 addressed to the Minister of Communications regarding Tele-Communication Links with Pakistan was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) Report by the Government on the working of the Hindustan Latex Limited, New Delhi, for the period ending 31st March, 1967, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy of the Annual Report of the Hindustan Latex Limited, New Delhi, for the period ending 31st March, 1967, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 606 published in Gazette of India dated the 30th March, 1968.

- (ii) G.S.R. 621 published in Gazette of India dated the 27th March, 1968.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Thirty-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 568 in Gazette of India dated the 23rd March. 1968.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 569 in Gazette of India dated the 23rd March, 1968.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Thirty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 570 in Gazette of India dated the 23rd March, 1968.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Thirty-seventh Amendment Rules. 1968, published in Notification No. G.S.R. 604 in Gazette of India dated the 30th March, 1968.
- (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-eighth Amendment Rules. 1968, published in Notification No. G.S.R. 605 in Gazette of India dated the 30th March, 1968.
- (vi) G.S.R. 607 published in Gazette of India dated the 30th March, 1968 containing corrigendum to G.S.R. 211 dated the 3rd February, 1968.
- (vii) G.S.R. 608 published in Gazette of India dated the 30th March, 1968, containing corrigendum to G.S.R. 216 dated the 3rd February, 1968.
- (5) A copy each of the following Notifications under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—
 - (i) The Medicinal and Toilet Preparations (Excise Duties)
 Second Amendment Rules, 1968, published in
 Notification No. G.S.R. 603 in Gazette of India dated
 the 30th March, 1968.
 - (ii) G.S.R. 609 published in Gazette of India dated the 30th March, 1968, containing corrigendum to G.S.R. 95 dated the 12th January, 1968.

- (6) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
- (7) A copy of the Annual Report of the National Projects
 Constructions Corporation Limited, New Delhi, for the
 year 1966-67 along with the Audited Accounts and the
 comments of the Comptroller and Auditor General
 thereon.
- (8) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Recruitment)
 Amendment Rules, 1968, published in Notification
 No. G.S.R. 528 in Gazette of India dated the 23rd
 March, 1968.
 - (ii) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 529 in Gazette of India dated the 23rd March, 1968.
- (iii) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968, published in Notification No. G.S.R. 530 in Gazette of India dated the 23rd March, 1968.
- (iv) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968 published in Notification No. G.S.R. 531 in Gazette of India dated the 23rd March, 1968.
- (v) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968 published in Notification No. G.S.R. 532 in Gazette of India dated the 23rd March, 1968.
- (vi) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment

Regulations, 1968, published in Notification No. G.S.R. 533 in Gazette of India, dated the 23rd March, 1968.

5. Reports of Estimates Committee

- Shri J. M. Lobo Prabhu presented the following Reports of the Estimates Committee:—
 - (1) Fortieth Report on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—
 - (i) Deep Sea Fishing Organisation, Bombay; and
 - (ii) Landing and Berthing Facilities.
 - (2) Forty-third Report on the Ministry of Food, Agriculture,
 Community Development and Co-operation (Department of Agriculture)—Fisheries Development.

6. Government Bill-Introduced

The Insurance (Amendment) Bill, 1968.

The motion for leave to introduce the Bill moved by Shri Morarji R. Desai was opposed. The motion was adopted and the Bill was introduced.

7. The Budget (General) 1968-69—Demands for Grants

(i) Discussion on Demands for Grants Nos. 60 to 62, 121 and 122 for which the Ministry of Irrigation and Power is responsible commenced and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.) Sixty-six cut motions were moved and negatived.

All the Demands for Grants for which the Ministry of Irrigation and Power is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

(ii) Discussion on Demands for Grants Nos. 30 to 34, 114 and 115 for which the Ministry of Food, Agriculture, Community Development and Co-operation is responsible commenced.

Fifty-nine cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th April, 1968).

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 10, 1968/Chaitra 21, 1890 (Saka)

No. 150

1. Starred Questions

Starred Questions Nos. 1137—1141 were orally answered Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6800—6822, 6824—6849, 6851—6855, 6858—6861, 6863—6877, 6879—6891 and 6893—6895 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 19 addressed to the Minister of Information and Broadcasting regarding Suspension of Production of Films in Bombay was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Diwan Chand Sharma called the attention of the Deputy Prime Minister to his recent visit of Sikkim, Bhutan and Forward Areas.

The Deputy Prime Minister made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Report on implementation of the recommendations of Pande Committee for Durgapur Steel Plant in pursuance of an assurance given on the 21st July, 1967 during half-an-hour discussion on the subject.

- (2) (i) Review by the Government on the working of the Bokaro Steel Limited, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).
 - (ii) A copy of the Annual Report of the Bokaro Steel Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon (Hindi and English versions)
- (3) (i) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).
 - (ii) A copy of the Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon (Hindi and English versions).
- (4) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1966-67, under subsection (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act. 1956.
 - (ii) A copy of the Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- 6. Report of Committee on Private Members' Bills and Resolutions
 Shri R. K. Khadilkar presented the Twenty-seventh Report of
 the Committee on Private Members' Bills and Resolutions.

7. Report of Estimates Committee

Shri Tridib Chaudhuri presented the Forty-second Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Indo-Norwegian Project Ernakulam.

8. Report of Committee on Public Undertakings

Pandit D. N. Tiwary presented the Tenth Report of the Committee on Public Undertakings on National Coal Development Corporation Limited—Audit paras in Section III of Audit Report (Commercial) 1967.

9. The Budget (General) 1968-69—Demands for Grants

Discussion on Demands for Grants Nos. 30 to 34, 114 and 115 for which the Ministry of Food, Agriculture, Community Development and Co-operation is responsible continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The discussion was not concluded.

10. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 1st March, 1968 to Unstarred Question No. 2499 regarding operation of air service by a private company.

Dr. Karan Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th April, 1968).

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 11, 1968/Chaitra 22, 1890 (Saka)

No. 151

1. Starred Questions

Starred Questions Nos. 1167, 1168, 1170, 1172, 1174 and 1176 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6896—6920, 6922—7035 and 7037—7044 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 20 addressed to the Minister of Food and Agriculture regarding Rise in Price of Sugar was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Nath Pai called the attention of the Minister of Home Affairs to the continued constitutional crisis and the resultant denial of a popular Government to the people of Uttar Pradesh because of the failure of the Governor to invite the leader of the S.V.D. to form the Government.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

 A copy of the Jayanti Shipping Company (Board of Control) Amendment Rules, 1968, published in Notification No. G.S.R. 523 in Gazette of India dated the 23rd

- March, 1968, under sub-section (2) of section 19 of the Jayanti Shipping Company (Taking over of Management) Act, 1966.
- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Inter-Zenal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1968 published in Notification No. G.S.R. 622 in Gazette of India dated the 28th March, 1968.
 - (ii) The Northern Rice Zone (Movement Control) Order, 1968, published in Notification No. G.S.R. 623 in Gazette of India dated the 28th March, 1968.
 - (iii) G.S.R. 624 published in Gazette of India dated the 28th March, 1968 rescinding certain Orders issued under the said Act.
 - (iv) G.S.R. 625 published in Gazette of India dated the 28th March, 1968.
 - (v) The Mysore Foodgrains (Regulation of Export) Amendment Order, 1968, published in Notification No. G.S.R. 626 in Gazette of India dated the 28th March, 1968.
 - (vi) The Uttar Pradesh Coarse Foodgrains (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 627 in Gazette of India dated the 28th March, 1968.
 - (vii) The Delhi Coarse Grain (Export Control) Amendment Order, 1968, published in Notification No. G.S.R. 628 in Gazette of India dated the 28th March, 1968.
 - (viii) The Delhi Specified Food Articles (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 629 in Gazette of India dated the 28th March, 1968.
 - (ix) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1968, published in Notification No. G.S.R. 681 in Gazette of India dated the 1st April, 1968.
 - (x) The West Bengal Husking Machines (Control of Operation) Amendment Order, 1968, published in Notification No. G.S.R. 682 in Gazette of India dated the 1st April, 1968.

- (xi) G.S.R. 684 published in Gazette of India dated the 2nd April, 1968, rescinding the Delhi Coarse Grain (Export Control) Order, 1966.
- (xii) The Orissa Rice (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 687 in Gazette of India dated the 4th April, 1968.
- (3) A copy of Notification No. G.S.R. 689 published in Gazette of India dated the 5th April, 1968, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12A of the Essential Commodities Act, 1955.
- (4) A copy of the Union Public Service Commission (Exemption from Consultation) (Supplementary) Regulations, 1968, published in Notification No. G.S.R. 593 in Gazette of India dated the 30th March, 1968, under article 320 (5) of the Constitution, together with Explanatory Note.
- (5) A copy of the Punjab Motor Vehicles (Chandigarh First Amendment) Rules, 1968, published in Notification No. 1200-H.II (2)-68/7000 in Chandigarh Administration Gazette dated the 16th March, 1968, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (6) A copy each of the following Notifications under section
 7A of the Coal Mines Provident Fund and Bonus
 Schemes Act, 1948:—
 - (i) The Coal Mines Bonus (Amendment) Scheme, 1968, published in Notification No. G.S.R. 191 in Gazette of India dated the 3rd February, 1968.
 - (ii) The Rajasthan Coal Mines Bonus (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 549 in Gazette of India dated the 23rd March, 1968.
- (7) A statement showing reasons for delay in laying the Notification mentioned at (i) of item (6) above.
- (8) A copy of West Bengal Taxation Laws (Amendment) Act, 1968, (President Act No. 6 of 1968) published in Gazette of India dated the 26th March, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.

6. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Forty-ninth Report of the Estimates Committee on the Ministry of Petroleum and Chemicals—Fertilizers.

7. Reports of Public Accounts Committee

Shri M. R. Masani presented the following Reports of the Public Accounts Committee:—

- (1) Twenty-fourth Report on Para 18 of Audit Report (Civil) on Revenue Receipts, 1966, and Audit Report (Civil) on Revenue Receipts, 1967, relating to Customs and Union Excise Duties.
- (2) Twenty-fifth Report on Appropriation Accounts (Civil) 1965-66 and Audit Report (Civil) 1967, relating to the Ministries of Home Affairs, Labour, Employment and Rehabilitation (Department of Rehabilitation) and Tourism and Civil Aviation.

8. Report of Committee on Public Undertakings

Pandit D. N. Tiwary presented the Eleventh Report of the Committee on Public Undertakings on National Mineral Development Corporation Limited.

9. Motions for Elections to Committees

(i) Shri P. Venkatasubbaiah moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1968 and ending on the 30th April, 1969."

The motion was adopted.

(ii) Shri M. R. Masani moved the following motion: -

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1968 and ending on the 30th April, 1969."

The motion was adopted.

(iii) Shri M. R. Masani moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1968 and ending on the 30th April, 1969, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Pandit D. N. Tiwary moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1968 and ending on the 30th April, 1969."

The motion was adopted.

(v) Pandit D. N. Trivary moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1968 and ending on the 30th April, 1969, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

10. The Budget (General) 1968-69-Demands for Grants

Discussion on Demands for Grants Nos. 30 to 34, 114 and 115 for which the Ministry of Food, Agriculture, Community Development and Co-operation is responsible continued.

(Lok Sabha adjourned at 1 p.m. and re-assembled at 2-05 p.m.)
The discussion was not concluded.

11. Motion re: Twenty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgun moved the following motion:—

"That this House agrees with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th April, 1968."

The motion was adopted.

12. Private Members' Bills-introduced

(1) The Constitution (Amendment) Bill, 1968 (Amendment of articles 31A, 168 etc.) by Shri Era Sezhiyan.

The motion for leave to introduce the Bill moved by Shri Era Sezhiyan was opposed. The motion was adopted and the Bill was introduced.

- (2) The Indian Pensions Bill, 1968 by Chaudhary Nitiraj Singh.
- (3) The Constitution (Amendment) Bill, 1968 (Substitution of article 220) by Shri Om Prakash Tyagi.

13. Private Member's Bill-Withdrawn

The Recognition of Trade Unions Bill, 1967 by Shri Madhu Limaye

Shri Madhu Limaye concluded his speech on the motion for consideration of the Bill moved by him on the 29th March, 1968.

The following members took part in the debate:-

- (1) Shri Kashi Nath Pandey
 - (2) Shri Atal Bihari Vajpayee
 - (3) Shri Tulshidas Jadhav
 - (4) Shri S. M. Baneriee
 - (5) Shri K. M. Abraham
 - (6) Shri Jai Sukh Lal Hathi

Shri Madhu Limaye replied to the debate.

The Bill was withdrawn by the leave of the House.

14. Motion

Shri Diwan Chand Sharma moved the following motion:—

"That the debate on the motion "That the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, be taken into consideration, which was adjourned on the 29th March, 1968, be resumed now."

The motion was adopted.

15. Private Member's Bill—Amendment for reference to select Committee—adopted

The Indian Penal Code (Amendment) Bill, 1967 Amendment of sections 292, 293 etc.) as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved by Shri Diwan Chand Sharma on the 14th March, 1968, was resumed.

An amendment for reference of the Bill to a Select Committee was moved by Shri Diwan Chand Sharma.

The following members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri Sheo Narain
- (3) Shri Amrit Nahata
- (4) Shrimati Sangam Laxmi Bai

Shri Diwan Chand Sharma replied to the debate.

The amendment moved by Shri Diwan Chand Sharma was adopted as follows:—

"That the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, be referred to a Select Committee consisting of 24 members, namely:—

- (1) Shri Vidya Dhar Bajpai
- (2) Shri S. M. Banerjee
- (3) Shri R. D. Bhandare
- (4) Shri Chandrika Prasad
- (5) Shri Y. B. Chavan
- (6) Shri Tulsiram Dashrath Kamble
- (7) Shri S. M. Krishna
- (8) Shrimati Sangam Laxmi Bai •
- (9) Shri Madhu Limaye
- (10) Dr. Mahadeva Parsad
- (11) Shri Mali Mariyappa-
- (12) Shri Bakar Ali Mirza.
- (13) Shri Piloo Mody
- (14) Shri Amrit Nahata
- (15) Shri K. S. Ramaswamy
- (16) Shri V. Sambasiyam
- (17) Shri Dwaipayan Sen
- (18) Shri Shashi Bhushan
- (19) Shri Sheo Narain
- (20) Shri Vidya Charan Shukla
- (21) Shri R. K. Sinha
- (22) Shri Atal Bihari Vajpayee

- (23) Shri Tenneti Viswanatham; and
- (24) Shri Diwan Chand Sharma.

with instructions to report by the second day of the next session."

16. Private Member's Bill-Debate Adjourned

The Code of Civil Procedure (Amendment) Bill, 1967 (Omission of section 80) by Shri Nath Pai.

The motion for consideration of the Bill was moved by Shri Nath Pai.

A motion moved by Shri Nath Pai that the debate on the Bill be adjourned was adopted.

17. Private Member's Bill-Motion for Circulation-Adopted.

The Land Acquisition (Amendment) Bill, 1967 (Amendment of sections II, 23 etc.) by Shri S. C. Samanta

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st August, 1968, was moved by Shri S. C. Samanta.

The following members took part in the debate:-

- (1) Shri N. G. Ranga
 - (2) Shri Mrityunjay Prasad
 - (3) Shri Tulshidas Jadhav
 - (4) Shri Deorao S. Patil

The motion for circulation was adopted.

18. Motion

Discussion on the following motion moved by Shri Nath Pai on the 28th February, 1968, continued:—

"That this House disapproves the manner and the procedure adopted by the Governor of Bihar in installing Shri B. P. Mandal as Chief Minister, as likely to bring the Constitution in contempt and danger."

The following members took part in the debate:-

- (1) Shri Kameshwar Singh
- (2) Shri Jyotirmoy Bosu
- (3) Shri Mrityunjay Prasad

Shri Nath Pai replied to the debate.

The motion was negatived.

[Lok Sabha adjourned till 11 A.M. on Monday, the 15th April, 1968.]

S. L. SHAKDHER, Secretary.

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GMGIPND-LS I-215 (D) LS-11-4-68-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 15, 1968/Chaitra 26, 1890 (Saka)

No. 152

1. Starred Questions

Starred Questions Nos. 1200, 1201, 1205, 1206, 1208, 1211, 1212 and 1221 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7045—7140, 7142—7152, 7154—7176, 7178—7185, 7187—7194, 7196—7230 and 7232 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 21 addressed to the Minister of Food and Agriculture regarding Damage to Rabi Crop in Patna and Monghyr Districts of Bihar, was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Surendra Kumar Tapuriah called the attention of the Minister of Health, Family Planning and Urban Development to the serious situation arising out of suspension of all surgical operations in Calcutta hospitals.

The Minister of Health, Family Planning and Urban Development made a statement in regard thereto.

P.T.O

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 620 published in Gazette of India dated the 26th March, 1968.
 - (ii) G.S.R. 631 published in Gazette of India dated the 29th March, 1968.
 - (iii) G.S.R. 632 published in Gazette of India dated the 1st April, 1968.
 - (iv) G.S.R. 686 published in Gazette of India dated the 4th April, 1968.
- (2) A copy of Notification No. F. 4(83)/67-Fin. (E)(I) published in Delhi Gazette dated the 1st April, 1968, containing corrigendum to Notification of even number dated the 7th March, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (3) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of Notification No. S.O. 1340 published in Gazette of India dated the 10th April, 1968, making certain amendments to the Second Schedule to the Indian Tariff Act, 1934, under sub-section (2) of section 4A of the said Act.

6. The Budget (General) 1968-69—Demands for Grants

(i) Discussion on Demands for Grants Nos. 30 to 34, 114 and 115 for which the Ministry of Food, Agriculture, Community Development and Co-operation is responsible continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The cut motions moved on the 8th April, 1968, were negatived.

All the Demands for Grants for which the Ministry of Food, Agriculture, Community Development and Co-operation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

(ii) Discussion on Demands for Grants Nos. 72 to 74 and 125 for which the Ministry of Steel, Mines and Metals is responsible commenced.

Thirty-five cut motions were moved.

The discussion was not concluded.

7. Statement by Minister

The Minister of Railways made a statement regarding fire in a coach of train No. 17 Up Sealdah-Pathankot Express between Chichaki and Hazaribagh Road stations of Eastern Railway on the 13th April, 1968.

8. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri S. S. Kothari raised a half-an-hour discussion on points arising out of the answer given on the 4th March, 1968 to Starred Question No. 408 regarding allotment of funds to public sector undertakings.

Shri Krishna Chandra Pant replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th April, 1968).

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 16 1968/Chaitra 27, 1890 (Saka)

No. 153 .

1. Starred Questions

Starred Questions Nos. 1227—1231 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7232-A-7387 and 7389-7489 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

H. H. Maharaja Pratap Keshari Deo called the attention of the Minister of Irrigation and Power to the reported breakdown of talks between the Central Government and the Madhya Pradesh Government over the Narmada Project.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the 'Performance Budgets of Selected Organisations—1968-69' (Hindi and English Versions) in pursuance of an assurance given on the 14th December, 1967 in answer to Unstarred Question No. 4398.
- (2) (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) A copy of the Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) (i) Review by the Government on the working of the Triveni Structurals Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Triveni Structurals Limited, New Delhi, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).
 - (ii) A copy of the Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. (Hindi and English versions).
- (5) A copy of the Mineral Concession (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 634 in Gazette of India dated the 1st April, 1968, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- tion 185 of the Navy Act, 1957:—
 - (i) The Navy (Discipline and Miscellaneous Provisions)
 (Amendment) Regulations, 1968, published in
 Notification No. S.R.O. 3-E in Gazette of India dated
 the 30th March, 1968.
 - (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1968, published in Notification No. S.R.O. 4-E in Gazette of India dated the 30th March, 1968.
 - (7) A copy of the Report dated the 10th April, 1968 from the Governor of Uttar Pradesh to the President.

(8) A copy of the Proclamation dated the 15th April, 1968 issued by the President under clause (2) of article 356 of the Constitution varying the Proclamation issued by the President on the 25th February, 1968 in relation to the State of Uttar Pradesh, under clause (3) of article 356 of the Constitution.

5. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Fiftieth Report of the Estimates Committee on the Ministry of Petroleum and Chemicals—Petroleum and Petroleum Products.

6. The Budget (General) 1968-69—Demands for Grants

(i) Discussion on Demands for Grants Nos. 72 to 74 and 125 for which the Ministry of Steel, Mines and Metals is responsible continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The cut motions moved on the 15th April, 1968, were negatived.

All the Demands for Grants for which the Ministry of Steel, Mines and Metals is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

(ii) Discussion on Demands for Grants Nos. 57 to 59 and 120 for which the Ministry of Information and Broadcasting is responsible commenced.

One hundred and twelve cut motions were moved.

The discussion was not concluded.

*7. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Seventeenth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th April, 1968).

^{*}Presented at 6.15 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 16 1968/Chaitra 27, 1890 (Saka)

No. 153

1. Starred Questions

Starred Questions Nos. 1227—1231 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7232-A-7387 and 7389—7489 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

H. H. Maharaja Pratap Keshari Deo called the attention of the Minister of Irrigation and Power to the reported breakdown of talks between the Central Government and the Madhya Pradesh Government over the Narmada Project.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the 'Performance Budgets of Selected Organisations—1968-69' (Hindi and English Versions) in pursuance of an assurance given on the 14th December, 1967 in answer to Unstarred Question No. 4398.
- (2) (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) A copy of the Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (3) (i) Review by the Government on the working of the Triveni Structurals Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Triveni Structurals Limited, New Delhi, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).
 - (ii) A copy of the Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. (Hindi and English versions).
 - (5) A copy of the Mineral Concession (Second Amendment)
 Rules, 1968, published in Notification No. G.S.R. 634
 in Gazette of India dated the 1st April, 1968, under
 sub-section (1) of section 28 of the Mines and Minerals
 (Regulation and Development) Act, 1957.
 - (6) A copy each of the following Notifications under section 185 of the Navy Act, 1957:—
 - (i) The Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1968, published in Notification No. S.R.O. 3-E in Gazette of India dated the 30th March, 1968.
 - (ii) The Naval Ceremonial, Conditions of Service and Miscellancous (Second Amendment) Regulations, 1968, published in Notification No. S.R.O. 4-E in Gazette of India dated the 30th March, 1968.
 - (7) A copy of the Report dated the 10th April, 1968 from the Governor of Uttar Pradesh to the President.

(8) A copy of the Proclamation dated the 15th April, 1968 issued by the President under clause (2) of article 356 of the Constitution varying the Proclamation issued by the President on the 25th February, 1968 in relation to the State of Uttar Pradesh, under clause (3) of article 356 of the Constitution.

5. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Fiftieth Report of the Estimates Committee on the Ministry of Petroleum and Chemicals—Petroleum and Petroleum Products.

6. The Budget (General) 1968-69-Demands for Grants

(i) Discussion on Demands for Grants Nos. 72 to 74 and 125 for which the Ministry of Steel, Mines and Metals is responsible continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The cut motions moved on the 15th April, 1968, were negatived.

All the Demands for Grants for which the Ministry of Steel, Mines and Metals is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

(ii) Discussion on Demands for Grants Nos. 57 to 59 and 120 for which the Ministry of Information and Broadcasting is responsible commenced.

One hundred and twelve cut motions were moved.

The discussion was not concluded.

*7. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Seventeenth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th April, 1968).

^{*}Presented at 6.15 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 17, 1968/Chaitra 28, 1890 (Saka)

No. 154

1. Starred Questions

Starred Questions Nos. 1257, 1259, 1260, 1262, 1263, 1264 and 1269 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7490—7492, 7494—7507, 7509—7539, 7541—7553 and 7555—7558 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance.

Shri K. Lakkappa called the attention of the Minister of External Affairs to the reported decision by U.S.A. to force Indians holding permanent U.S. visas to join U.S. Army in Vietnam War.

The Minister of State for External Affairs made a statement in regard thereto.

4. Paper Laid on the Table

A copy of the Second Statement showing decisions taken on seventeen more recommendations of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels, was laid on the Table.

5. Minutes of Estimates Committee-Laid on the Table

A copy each of the Minutes of the sittings of the Estimates Committee relating to the following Reports, was laid on the Table:—

- (i) Twenty-ninth Report on the Ministry of Railways—Commercial and other cognate matters—Travel concessions allowed to Railway Employees; and
 - (ii) Forty-fifth Report on the Ministry of Finance—Review of Defence Budget—Consolidation of Revenue Demands.

6. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions.

7. Motion Re: Seventeenth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

"That the House agrees with the Seventeenth Report of the Business Advisory Committee presented to the House on the 16th April, 1968."

The motion was adopted.

8. The Budget (General) 1968-69—Demands for Grants

(i) Discussion on Demands for Grants Nos. 57 to 59 and 120 for which the Ministry of Information and Broadcasting is responsible continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The cut motions moved on the 16th April, 1968, were negatived.

All the Demands for Grants for which the Ministry of Information and Broadcasting is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

- (ii) Discussion on Demands for Grants Nos. 79 to 83 and 128 to 130 for which the Ministry of Transport and Shipping is responsible commenced and was concluded.
 - . Thirty-six cut motions were moved and negatived.

All the Demands for Grants for which the Ministry of Transport and Shipping is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

9. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri S. C. Samanta raised a half-an-hour discussion on points arising out of the answer given on the 4th March, 1968 to Unstarred Question No. 2781 regarding Haldia-Barauni Pipeline.

Shri K. Raghuramaiah replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th April, 968).

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 18, 1968 Chaitra 29, 1890 (Saka)

No. 155

1. Starred Questions

Starred Questions Nos. 1287, 1288, 1291, 1292, 1293, 1294, 1298, 1299, 1300 and 1301 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7559—7572, 7574—7663 and 7665-7676 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 22 addressed to the Minister of Food and Agriculture regarding Ban on Export of Gram from Madhya Pradesh, was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Bedabrata Barua called the attention of the Minister of Home Affairs to the reported assault by certain Army Officers on civilians including P.T.I. Officials at Gauhati.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers haid on the Table

The following papers were laid on the Table:—

(1) A copy of the Indian Telegraph (First Amendment) Rules, 1968, published in Notification No. G.S.R. 524 (English version) and G.S.R. 525 (Hindi version) in Gazette of India dated the 23rd March, 1968, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 674 published in Gazette of India dated the 6th April, 1968 rescinding the Andhra Pradesh Coarse Rice (Maximum Prices) Order, 1964.
 - (ii) G.S.R. 675 published in Gazette of India dated the 6th April, 1968 rescinding the Madras Coarse Rice (Maximum Prices) Order, 1964.
 - (iii) The Gur (Regulation of Use) Order, 1968, published in Notification No. G.S.R. 685 in Gazette of India dated the 3rd April, 1968.
- (3) A Copy of the Annual Report of the Food Corporation of India for the year 1966-67 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (4) A copy of the Dock Workers (Advisory Committee) Amendment Rules, 1968 (First Amendment) published in Notification No. S.O. 1169 in Gazette of India dated the 30th March, 1968, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.

6. Government Bill-Introduced

The Public Provident Fund Bill, 1968

The motion for leave to introduce the Bill moved by Shri Morarji R. Desai was opposed. The motion was adopted and the Bill was introduced.

*7. Motion

Shri Atal Bihari Vajpayee moved the following motion:-

"That this House regrets that the Government of India did not reject the report dated the 10th April, 1968 of the Governor of Uttar Pradesh to the President recommending the issue of Proclamation, laid on the Table of the House on the 16th April, 1968, seeking dissolution of the State Assembly and mid-term poll in the State, inasmuch as the S.V.D. in the State Assembly enjoyed majority in the Assembly and its ladder ought to have been invited to form the Ministry."

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

^{*}Discussed together.

*8. Statutory Resolution

Shri Y. B. Chavan moved the following Resolution:—

"That this House approves the Proclamation issued by the President on the 15th April, 1968, under article 356 of the Constitution in relation to the State of Uttar Pradesh, varying the earlier Proclamation issued on the 25th February, 1968."

The following members took part in the combined debate on the Motion (vide para 7 above) and the Resolution:—

- (1) Shri Era Sezhiyan
- (2) Shrimati Sucheta Kripalani
- (3) Shri S. A. Dange
- (4) Shrimati Sushila Rohatgi v
- (5) Shri Anand Narain Mulla
- (6) Shri Sheo Narain
- (7) Shri Arjun Singh Bhadoria
- (8) Shri Chandrajeet Yadava
- (9) Shri J. B. Kripalani
- (10) Shri P. Ramamurti
- (11) Dr. Sushila Navar J
- (12) Shri Samarendra Kundu
- (13) Shri C. K. Bhattacharyya
- (14) Shri Prakash Vir Shastri
- (15) Shri Mushir Ahmad Khan
- (16) Shri Tenneti Viswanatham
- (17) Shri Nageshwar Dwivedi 🗸
- (18) Shri Baij Nath Kureel
- (19) Shri R. K. Sinha /
- (20) Shri Atal Bihari Vajpayee (by way of reply to the Motion). Shri Y. B. Chavan replied to the debate.

The Motion moved by Shri Atal Bihari Vajpayee was negatived.

The Resolution moved by Shri Y. B. Chavan was adopted.

(Lok Sabha adjourned till 11 A-M. on Friday, the 19th April, 1968).

S. L. SHAKDHER.

Secretary.

^{*}Discussed together.

BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 19, 1968 Chaitra 30, 1890 (Saka)

No. 156

1. Starred Questions

Starred Questions Nos. 1317—1320, 1322, 1323 and 1325 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7677—7700, 7702—7704, 7706—7725, 7727—7730, 7732—7796, 7798—7800, 7802—7838, 7840, 7841, 7843—7852, 7854—7865, 7867—7869, 7871—7875, 7877, 7879—7896 and 7898—7917 were laid on the Table.

3. Ouestion under Rule 40

Question No. 3 under Rule 40 addressed to the Chairman. Estimates Committee regarding Action taken on 32nd Report of the Estimates Committee (Fourth Lok Sabha) on Mormugao Port was orally answered.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the School of Planning and Architecture, New Delhi, for the year 1966-67.
- (2) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1968, published in Notification No. G.S.R. 688 in Gazette of India dated the 5th April, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (4) A Note regarding the recent pollution of the water of river Ganges near Monghyr in Bihar and appointment of a Commission to enquire into the causes thereof.
- (5) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The All India Services (Provident Fund) (Amendment) Rules, 1968, published in Notification No. G.S.R. 584 in Gazette of India dated the 30th March, 1968.
 - (ii) The Indian Civil Service Provident Fund (Amendment) Rules. 1968, published in Notification No. G.S.R. 585 in Gazette of India dated the 30th March, 1968.
- (iii) The Indian Civil Service (Non-European Members) Provident Fund (Amendment) Rules, 1968, published in Notification No. G.S.R. 586 in Gazette of India dated the 30th March, 1968.
- (iv) The Secretary of State's Services (General Provident Fund)
 Amendment Rules, 1968, published in Notification No.
 G.S.R. 587 in Gazette of India dated the 30th March,
 1968.
- (v) The Indian Administrative Service (Pay) Amendment Rules, 1968, published in Notification No. G.S.R. 588 in Gazette of India dated the 30th March, 1968.
- (vi) The Indian Police Service (Pay) Amendment Rules, 1968, published in Notification No. G.S.R. 589 in Gazette of India dated the 30th March 1968.
- (vii) The All India Services (Death-cum-Retirement Benefits)
 Fourth Amendment Rules, 1968, published in Notification No. G.S.R. 590 in Gazette of India dated the 30th March, 1968.
- (viii) G.S.R. 636 published in Gazette of India dated the 6th April, 1968, making certain amendments to the Schedule to the Indian Administrative Service (Fixation of cadre Strength) Regulations, 1955.
 - (ix) G.S.R. 637 published in Gazette of India dated the 6th April, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (x) G.S.R. 638 published in Gazette of India dated the 6th April, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (xi) G.S.R. 639 published in Gazette of India dated the 6th April, 1968, making certain amendments to the Indian Police Service (Fixation of cadre strength) Regulations, 1955.

- (xii) G.S.R. 640 published in Gazette of India dated the 6th April, 1968, making certain amendments to the Schedule to the Indian Administrative Service (Fixation of cadre Strength) Regulations, 1955.
- (xiii) G.S.R. 641 published in Gazette of India dated the 6th April, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xiv) G.S.R. 642 published in Gazette of India dated the 6th April, 1968, cancelling Notification No. G.S.R. 185 and G.S.R. 186 published in Gazette of India dated the 3rd February, 1968.

5. Minutes of Estimates Committee-Laid on the Table

Minutes of the Sittings relating to Thirtieth Report of the Estimates Committee on the Ministry of Finance—Foreign Exchange, were laid on the Table.

6. Report of Public Accounts Committee

Shri M. R. Masani presented the Twenty-sixth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1965-66, Audit Reports (Commercial), 1966 and 1967 and Audit Report (Civil), 1967 relating to the Ministries of Finance, Industrial Development and Company Affairs (Department of Industrial Development) and Steel, Mines and Metals (Departments of Iron and Steel, and Mines and Metals) and the action taken by Government on the recommendations of the Committee contained in their Twentieth Report.

7. Report of Committee on Public Undertakings

Pandit D. N. Tiwary presented the Twelfth Report of the Committee on Public Undertakings on Heavy Electricals (India) Limited.

8. Statement Re. Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 22nd April, 1968.

9. Statement by Minister

The Minister of Railways made a statement regarding the collision between Goods Trains No. 846 Up and 768 Up at the Outer signal of Anas 'B' Cabin on the Western Railway on the 18th April, 1968.

10. The Budget (General) 1968-69-Demands for Grants

Discussion on Demands for Grants Nos. 70, 71 and 124 for which the Ministry of Petroleum and Chemicals is responsible commenced.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-15 P.M.)

Thirty cut motions were moved.

The discussion was not concluded.

11. Motion Re. Twenty-Eighth Report of Committee on Private Members' Rills and Resolutions

Shri Ramavatar Shastri moved the following motion:-

"That this House agrees with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th April, 1968."

The motion was adopted.

12. Private Member's Resolution-Negatived

Shri S. Xavier concluded his speech on the following Resolution moved by him on the 5th April, 1968:—

"This House is of opinion that the Planning Commission be reorganised on the basis of the recommendations of the Administrative Reforms Commission."

The following members took part in the debate:—

- (1) Pandit D. N. Tiwary
- (2) Shri Shri Chand Goyal
- (3) Shri S. Supakar
- (4) Shri S. Kandappan
- (5) Shri Chintamani Panigrahi
- (6) Shri J. M. Lobo Prabhu
- (7) Shri K. R. Ganesh
- (8) Shri P. K. Vasudevan Nair
- (9) Shri K. Hanumanthaiya
- (10) Shri Chandrika Prasad
- (11) Shri Shiva Chandra Jha
- (12) Shri Prem Chand Verma
- (13) Shri Dinkar Desai
- (14) Shri Piloo Mody
- (15) Shrimati Indira Gandhi

Shri S. Xavier replied to the debate.

The Resolution was negatived.

13. Private Member's Resolution-Under Consideration

Shri H. N. Mukerjee moved the following Resolution:-

"This House is of opinion that the Government of India should accord immediately full diplomatic recognition to the German Democratic Republic."

His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd April, 1968).

BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 22, 1968 Vaisakha 2, 1890 (Saka)

No. 157

1. Starred Questions

Starred Question Nos. 1349, 1350, 1355, 1357, 1360, 1361, 1362, 1366 and 1368 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7918—7949, 7951—8022, 8024—8038, 8040—8067, 8069—8083, 8085—8109, 8111—8115 and 8117—8122 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri N. K. Somani called the attention of the Minister of Home Affairs to the reported deportation of Father Vincent Ferrer, a missionary who has been working in Manmad (Maharashtra) since 1958.

The Minister of Home Affairs made a statement in regard thereto.

4. Intimations Re: Detention and Removal of Members

The Speaker informed the House of four identical telegrams dated the 21st April, 1968 from the D.S.P. Kutch, intimating that Sarvashri Hemi Barua, Jaganathrao Joshi, Madhu Limaye and Nath Pai, Members, Lok Sabha, were detained and removed on the 21st April, 1968 at 09.15 hours at Khavda, Kutch District, under Section 69 of the Bombay Police Act.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 651 published in Gazette of India dated the 6th April, 1968.
 - (ii) G.S.R. 683 published in Gazette of India dated the 2nd April, 1968.
- (2) A copy of Notification No. G.S.R. 653 published in Gazette of India dated the 6th April, 1968 containing corrigendum to G.S.R. 467 dated the 9th March, 1968, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.

6. Report of Committee on Absence of Members

Shri M. Thirumala Rao presented the Fifth Report of the Committee on Absence of Members from the Sittings of the House.

7. Statement by Minister

The Minister of Food, Agriculture, Community Development and Co-operation made a statement correcting the answer given on the 11th April, 1968 to a supplementary by Shri Madhu Limaye on Starred Question No. 1174 regarding the Appejay Shipping Company.

8. Motion re: Select Committee on Banking Laws (Amendment) Bill

(i) Shri M. Thirumala Rao moved the following motion:-

"That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto, and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955, upto the 6th May, 1968."

The motion was adopted.

(ii) Shri M. Thirumala Rao moved the following motion:—
"That this House do appoint Shri Hem Raj to the Select
Committee on the Bill further to amend the Banking

Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto, and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955 vice Shrimati Vijaya Lakshmi Pandit resigned."

The motion was adopted.

9. The Budget (General) 1968-69-Demands for Grants

(i) Discussion on Demands for Grants Nos. 70, 71 and 124 for which the Ministry of Petroleum and Chemicals is responsible continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The cut motions moved on the 19th April, 1968, were negatived.

All the Demands for Grants for which the Ministry of Petroleum and Chemicals is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

(ii) Discussion on Demands for Grants Nos. 91 to 95, 135 and 136 for which the Department of Communications is responsible commenced and was concluded.

Ninety-six cut motions were moved and negatived.

All the Demands for Grants for which the Department of Communications is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

*10. Statement by Minister

The Minister of Home Affairs made a statement regarding the detention and removal of Sarvashri Hem Barua, Jaganathrao Joshi, Madhu Limaye and Nath Pai M.Ps., at Khavda, Kutch District.

(Lok Sabha adjourned till 11 a.m. on Tuesday, the 23rd April, 1968).

^{*}Made at 6-15 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 23, 1968 Vaisakha 3, 1890 (Saka)

No. 156

1. Starred Questions

Starred Questions Nos. 1377, 1378, 1380, 1381, 1384 and 1385 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8124—8185, 8187—8201, 8203—8219, 8221—8280, 8282—8305 and 8307—8332 were laid on the Table.

Statement by the Minister of Railways correcting the answer given on the 2nd April, 1968 to Unstarred Question No. 6077 regarding arrest of railway employees for stealing telephone wires in Moradabad was also laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 23 addressed to the Minister of Railways regarding cancellation of coal suppliers tenders by Railways was laid on the Table as the Member was absent.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications under subsection (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Cashew Kernels (Quality Control and Inspection) Second Amendment Rules, 1967, published in Notification No. S.O. 87 in Gazette of India dated the 2nd January, 1968.

- (ii) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1968, published in Notification No. S.O. 480 in Gazette of India dated the 5th February, 1968.
- (iii) The Export of Rubber Belting (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 1298 in Gazette of India dated the 4th April, 1968.
- (2) A statement showing reasons for delay in laying the Notifications mentioned at items (i) and (ii) above.
- (3) A copy each of the following Notifications under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - (i) The Mineral Concession (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 703 in Gazette of India dated the 13th April, 1968.
- (ii) The Mineral Concession (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 704 in Gazette of India dated the 13th April. 1968.
- (4) (i) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).
- (ii) A copy of the Annual Report of the Singareni Collieries.

 Company Limited, for the year 1966-67 along with the Audited Accounts, and the comments of the Comptroller and Auditor General thereon.
- @(5) A copy of Government Resolution No. 5-TH. I(35)/67, dated the 19th April, 1968 regarding sanctioning of a scheme for the grant of loans for the construction of hotels of the requisite standard, and for the renovation, expansion and improvement of existing hotels on the approved list of the Department of Tourism to the requisite standard.

5. Minutes of Parliamentary Committees—Laid on the Table

(i) Minutes of the Fourth and Fifth sittings of the Committee on Absence of Members from the Sittings of the House held during the current Session, were laid on the Table.

[@]Laid at 3-45 P.M. by the Minister of Tourism and Civil Aviation while replying to the debate on the Demands or Grants of the Ministry of Tourism and Civil Aviation.

(ii) Minutes of the sittings relating to Forty-seventh Report of the Estimates Committee on the Ministry of Home Affairs—Union Public Service Commission, were laid on the Table.

6. Leave of Absence

The following Members were granted leave of absence from the Sittings of the House for the periods mentioned against each:—

(1) Shri V. Y. Tamaskar	11th April to 10th May, 1968 (Fourth Session).
(2) H.H. Raja Yeshwantrao	12th February to 19th March, 1968 (Fourth Session).
(3) Shri A. Nesamony	23rd December, 1967 (Third Session) and 12th February to 9th April, 1968 (Fourth Session).
(4) Shri Masuriya Din	27th February to 4th April, 1968 (Fourth Session).

(5) Rani Lalita Rajya Laxmi 14th February to 12th April, 1968

(Fourth Session).

7. Report of Committee on Public Undertakings

Pandit D. N. Tiwary presented the Thirteenth Report of the Committee on Public Undertakings on Asoka Hotels Limited, New Defhi.

8. The Budget (General) 1968-69-Demands for Grants

(i) Discussion on Demands for Grants Nos. 75 to 78, 126 and 127 for which the Ministry of Tourism and Civil Aviation is responsible commenced and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.) Fifty cut motions were moved and negatived.

All the Demands for Grants for which the Ministry of Tourism and Civil Aviation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

(ii) Discussion on Demands for Grants Nos. 63 to 67 and 123 for which the Ministry of Labour, Employment and Rehabilitation is responsible commenced and was concluded.

Fifty-eight cut motions were moved and negatived.

All the Demands for Grants for which the Ministry of Labour, Employment and Rehabilitation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

*9. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Eighteenth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th April, 1968).

^{*}Presented at 5-50 RM.

BULLETIN—PART 1

[Brief Record of Proceedings]

Wednesday, April 24, 1968 Vaisakha 4, 1890 (Saka)

No. 159

1. Starred Questions

Starred Questions Nos. 1409, 1411, 1412, 1413, 1415, 1416 and 1417 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8334, 8335, 8337—8342, 8344—8371 and 8372—8421 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 24 addressed to the Minister of Transport and Shipping regarding Passenger Fares on Konkan Coast was orally answered and supplementaries were also answered thereon.

4. Calling Attention to matter of Urgent Public Importance

Shri S. M. Krishna called the attention of the Minister of Industrial Development and Company Affairs to the resignation of Professor Thacker from the Chairmanship of the Industrial Licensing Policy Enquiry Committee.

The Minister of Industrial Development and Company Affairs made a statement in regard thereto.

5. Intimation Rc Arrest of Member

The Speaker informed the House of a telegram, dated the 22nd April, 1968 from the Judicial Magistrate, First Class, Bhuj at Khavda Kutch, intimating that Shri Kameshwar Singh, Member, Lok Sabha, was arrested on the 22nd April, 1968 for offence under Sections 143, 145 and 188 of the Indian Penal Code and that he was detained at Bhuj Jail.

6. Paper laid on the Table

A copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1966-67, was laid on the Table under article 338(2) of the Constitution.

7. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Committee on Public Undertakings

Pandit D. N. Tiwary presented the Fourteenth Report of the Committee on Public Undertakings on the Heavy Engineering Corporation Limited.

9. Motion Re. Eighteenth Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:-

"That this House agrees with the Eighteenth Report of the Business Advisory Committee presented to the House on the 23rd April, 1968."

The motion was adopted.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-05 P.M.)

10. The Budget (General) 1968-69-Demands for Grants

(i) Discussion on Demands for Grants Nos. 84 to 88 and 131 to 133 for which the Ministry of Works, Housing and Supply is responsible commenced and was concluded.

One hundred and seventy-two cut motions were moved and negatived.

All the Demands for Grants for which the Ministry of Works, Housing and Supply is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

(ii) Discussion on Demands for Grants Nos. 89, 90 and 134 for which the Department of Atomic Energy is responsible commenced and was concluded.

All the Demands for Grants for which the Department of Atomic Energy is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

11. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Dhireswar Kalita raised a half-an-hour discussion on points arising out of the answer given on the 25th March, 1968 to Starred Question No. 818 regarding pricing of oil.

Shri K. Raghuramaiah replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th April, 1968).

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 25, 1968 Vaisakha 5, 1890 (Saka)

No. 160

1. Starred Ouestions

Starred Questions Nos., 1442, 1445, 1451, 1452, 1453, 1455 and 1456 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8422—8537 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 25 addressed to the Minister of Railways regarding detention of Lucknow-Delhi Mail due to "Tazia" was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Rabi Ray called the attention of the Minister of Home Affairs to the reported statement by the Agriculture Minister of Andhra Pradesh against Harijans.

The Minister of Home Affairs made an interim statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Madhya Pradesh Foodgrains (Restriction on Border Transport) Amendment Order, 1968, published in Notification No. G.S.R. 716 in Gazette of India dated the 15th April, 1968.

- (ii) The West Bengal Rice (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 746 in Gazette of India dated the 17th April, 1968.
- (iii) G.S.R. 747 published in Gazette of India dated the 17th April, 1968 rescinding Bihar Government's Order No. 21807-S. C. dated the 1st November, 1966, prohibiting export of pulses from Bihar.
- (2) (i) A copy of Notification No. 30-I.R. |IR|1A-1(A)|64-Pt. published in the Calcutta Gazette dated the 25th January, 1968 adding certain industries to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
 - (ii) A statement showing reasons for delay in laying the above Notification.
- (3) A copy of the Employees' State Insurance (Control) Second Amendment Rules, 1968 published in Notification No. G.S.R. 677 in Gazette of India dated the 6th April, 1968, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

6. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Fifty-fourth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Hundred and Second Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—University Grants Commission.

7. Report of Committee on Public Undertakings

Pandit D. N. Tiwary presented the following Reports of the Committee on Public Undertakings:—

- (i) Sixteenth Report on action taken by Government on the recommendations contained in the Thirtyninth Report of the Committee on Public Undertakings (Third Lok Sabha) on Bharat Heavy Electricals Limited, New Delhi.
- (ii) Seventeenth Report on action taken by Government on the recommendations contained in the Fifteenth Report of the Public Accounts Committee (Third Lok Sabha) regarding Audit Report on the Accounts of Damodar Valley Corporation for the year 1961-62.

(iii) Eighteenth Report on action taken by Government on the recommendations contained in the Third Report of the Committee on Public Undertakings (Third Lok Sabha) on the Shipping Corporation of India Limited.

8. Questions on Statement by Minister

Sarvashri Madhu Limaye and George Fernandes asked questions under Direction 17(3) on the statement made by the Minister of Food and Agriculture on the 22nd April, 1968 correcting the answer given on the 11th April, 1968 regarding Apeejay Shipping Company.

The Minister of Food and Agriculture; and the Prime Minister replied.

(Lok Sabha adjourned at 1P.M. and re-assembled at 2.05 P.M.)

9. The Budget (General) 1968-69-Demands for Grants

(i) Discussion on Demands for Grants Nos. 53 to 56 and 119 for which the Ministry of Industrial Development and Company Affairs is responsible commenced and was concluded.

Seven cut motions were moved and negatived.

All the Demands for Grants for which the Ministry of Industrial Development and Company Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

(ii) Discussion on Demands for Grants Nos. 97 and 98 for which the Department of Social Welfare is responsible commenced and was concluded.

Fourteen cut motions were moved and negatived.

All the Demands for Grants for which the Department of Social Welfare is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were voted in full.

- (iii) At 7 P.M. the following Demands for Grants as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1968-69, were submitted to the vote of the House and granted in full:—
 - (i) Demands Nos. 15 to 29 and 106 to 113 for which the Ministry of Finance is responsible;
 - (ii) Demands Nos. 35 to 37 and 116 for which the Ministry of Health, Family Planning and Urban Development is responsible;

- (iii) Demands Nos. 68 and 69 for which the Ministry of Law is responsible;
- (iv) Demand No. 96 for which the Department of Parliamentary Affairs is responsible;
- (v) Demand No. 99 for which the Planning Commission is responsible;
- (vi) Demand No. 100 for which Lok Sabha is responsible;
- (vii) Demand No. 101 for which Rajya Sabha is responsible; and
- (viii) Demand No. 102 for which the Secretariat of the Vice-President is responsible.

10. Government Bill-Introduced

The Appropriation (No. 2) Bill, 1968.

11. Government Bill-Passed

The Appropriation (No. 2) Bill, 1968.

The motion for consideration of the Bill was moved by Shri Morarji R. Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

· Clauses 2 and 3 and the Schedule along with the Annexure were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji R. Desai.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th April, 1968)



BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 26, 1968/Vaisakha 6, 1890 (Saka)

No. 161

1. Starred Ouestions

Starred Questions Nos. 1467-1469, 1471-1473 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies of Unstarred Questions Nos. 8538-8544, 8546-8580, 8582, 8583, 8585—8589 and 8591—8729 were laid on the Table.

Statement by the Minister of Home Affairs correcting the answer given on the 19th April, 1968 to Unstarred Question No. 7915 regarding Inquiry Officers of Delhi Administration was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 26 addressed to the Minister of Health, Family Planning and Urban Development regarding Death of students of Nursing College attached to Irwin Hospital, New Delhi was orally answered and supplementaries were also answered thereon.

4. Question of Privilige

The Speaker gave his consent to the raising of a question of privilege given notice of by Shri Rabi Ray and others against the Minister Industrial Development and Company Affairs for allegedly making misleading statements in the House regarding acceptance of directorship of a bank by Professor M. S. Thacker.

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Shri Rabi Ray then asked for leave of the House to raise the question of privilege. On objection taken to leave being granted, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than twenty-five Members rose, the Speaker informed the House that the leave was granted.

Shri Rabi Ray then moved the following motion:-

"Whereas in the opinion of this House, it clearly appears necessary to inquire whether a breach of privilege of the House has been committed or not by the Minister of Industrial Development and Company Affairs by the reply given by him on the 2nd April, 1968, this House, therefore, resolves to refer this matter to the Committee of Privileges with instructions to report on the first day of the next session."

An amendment was moved by Shri Kanwar Lal Gupta. The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Amrit Nahata
- (3) Shri Kanwar Lal Gupta

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-15 P.M.)

- (4) Shri Chandrajeet Yadava
 - (5) Shri Madhu Limaye
 - (6) Shrimati Tarkeshwari Sinha
 - (7) Shri S. M. Banerjee
 - (8) Shri P. Govinda Menon
 - (9) Shri J. B. Kripalani
- (10) Shri R. Umanath
- (11) Shri P. Venkatasubbaiah
- (12) Shri Srinibas Mishra
- (13) Shri Fakhruddin Ali Ahmed

Shri Rabi Ray replied to the debate.

The amendment moved by Shri Kanwar Lal Gupta was negatived.

On the motion the House divided, Ayes 78; Noes 145. The motion was accordingly-negatived.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Ministry of Finance Notification No. F. 4(4)-W & M 68 published in Gazette of India dated the 25th April, 1968, regarding Market Loans floated by the Central Government in 1968-69 (Hindi and English versions).
- (2) A copy of the Shipping Development Fund (Loans) Amendment Rules, 1968, published in Notification No. G.S.R. 665 in Gazette of India dated the 6th April, 1968, under subsection (3) of section 458 of the Marchant Shipping Act, 1958.
- (3) A copy each of the following Notifications under sub-section
 (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968, published in Notification No. G.S.R. 690 in Gazette of India dated the 13th April, 1968.
 - (ii) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968, published in Notification No. G.S.R. 691 in Gazette of India dated the 13th April, 1968.
 - (iii) The Indian Administrative Service (Appointment by Selection)
 Amendment Regulations, 1968, published in Notification
 No. G.S.R. 692 in Gazette of India dated the 13th April,
 1968.

6. Minutes of Committee on Government Assurances-Laid on the Table

Minutes of the Thirteenth to Nineteenth Sittings of the Committee on Government Assurances, were laid on the Table.

7. Report of Committee on Government Assurances

Shri Atal Bihari Vajpayee presented the Second Report of the Committee on Government Assurances.

8. Evidence before Committee on Government Assurances—Laid on the Table

Shri Atal Bihari Vajpayee laid on the Table a copy of the Evidence given before the Committee on Government Assurances.

9. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Fifty-fifth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Seventy-third Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Food and Agriculture (Department of Agriculture)—Central Arid Zone Research Institute, Jodhpur.

10. Reports of Committee on Public Undertakings

Shri Manubhai Patel presented the following Reports of the Committee on Public Undertakings:—

- (i) Nineteenth Report on action taken by Government on the recommendations contained in Eighth Report of the Committee on Public Undertakings (Third Lok Sabha) on Townships and Factory Buildings of Public Undertakings.
- (ii) Twentieth Report on action taken by Government on the recommendations contained in the First Report of the Committee on Public Undertakings (Third Lok Sabha) on National Buildings Construction Corporation Limited.

11. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 29th April, 1968.

12. Government Bill-Introduced

The Union Territories (Separation of Judicial and Executive Functions) Bill, 1968.

13. Motion Re: Twenty-ninth Report of Committee on Private Members' Bills and Resolutions

Shri K. M. Koushik moved the following motion:—

"That this House agrees with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th April, 1968."

The motion was adopted.

14. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1968 (Amendment of article 217) by Shri M. Narayan Reddy.
- (2) The Labour (Participation in Management) Bill, 1968 by Shri Srinibas Mishra.
- (3) The Constitution (Amendment) Bill, 1968 (Amendment of articles 90, 92 etc.) by Shri Srinibas Mishra.
- (4) The Representation of the People (Amendment) Bill, 1968 (Insertion of new section 86A) by Shri S. S. Kothari.

15. Private Member's Bill-Motion for Introduction Negatived

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1968 (Amendment of section 6) by Shri Manibhai J. Patel.

The motion for leave to introduce the Bill moved by Shri Manibhai J. Patel was opposed. The motion was negatived.

16. Private Member's Bill-Withdrawn

The Salaries and Allowances of Member's of Parliament (Amendment) Bill, 1967 (Amendment of sections 3, 6 etc.) by Shri Panna Lal Barupal.

The motion for consideration of the Bill was moved by Shri Panna Lal Barupal.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri S. M. Banerjee and Tridib Chaudhuri.

The following members took part in the debate:—

- (1) Shri Y. Gadilingana Goud
- (2) Shri Tenneti Viswanatham
- (3) Shri Era Sezhiyan
- (4) Shri Madhu Limaye
- (5) Shri N. P. C. Naidu
- (6) Shri S. M. Banerjee

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- (7) Shri G. M. Bakshi
- (8) Shri Tulshidas Jadhav
- (9) Shri Samar Guha
- (10) Shri R. Umanath
- (11) Shri Sheo Narain
- (12) Dr. Ram Subhag Singh

Shri Panna Lal Barupal replied to the debate.

The Bill was withdrawn by the leave of the House.

17. Motion

Dr. Ram Subhag Singh moved the following motion:-

"That the question of providing further amenities and facilities in the matter of salary, allowances and other amenities to Members of Parliament in the context of the debate in Lok Sabha on the 26th April, 1968 on the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 by Shri Panna Lal Barupal be referred to a Joint Committee of the Houses to be nominated by the Speaker of Lok Sabha and the Chairman of Rajya Sabha, for examination and report;

- that the Committee shall consist of 21 members, 14 from this House and 7 from Rajya Sabha;
- that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;
- that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and
- that the House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 7 members nominated to the Joint Committee by the Chairman of Rajya Sabha."

The motion was adopted.

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18. Private Member's Bill-Motion for Circulation-Under Consideration

The All India Ayurvedic Medical Council Bill, 1967 by Shri A. T. Sarma

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the first day of the next session was moved by Shri A. T. Sarma. His speech was not concluded.

The discussion was not concluded.

19. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri George Fernandes raised a half-an-hour discussion on points arising out of the answer given on the 10th April, 1968 to Short Notice Question No. 19 regarding Suspension of Production of Films in Bombay.

Shri K. K. Shah replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th April, 1968).

BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 29, 1968 Vaisakha 9, 1890 (Saka)

No. 162

1. Starred Questions

Starred Questions Nos. 1497, 1499, 1503, 1506, 1508 and 1509 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8730—8751, 8753—8774, 8776—8790, 8792—8798, 8800—8862, 8864—8883, 8885—8890, 8892, 8893, 8895 and 8898—8910 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 27 addressed to the Minister of Railways regarding Ticketless Travel between Dehri-on-Sone-Gomoh and Barauni-Supaul (M.G.) Sections in Bihar was orally answerd and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

The Minister of Home Affairs made a further statement regarding the reported statement by the Agriculture Minister of Andhra Pradesh against Harijans, to which his attention was called by Shri Rabi Ray on the 25th April, 1968.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

5. Intimations Re: Restraint and Removal of Members

The Deputy Speaker informed the House of four indentical communications dated the 24th April, 1968, from the District Superintendent of Police, Kutch, to the Speaker, intimating that Sarvashri Madhu Limaye, Hem Barua, Nath Pai and Jagannathrao Joshi, Members, Lok Sabha, were restrained at 09.15 hours on the 21st April, 1968 for not conforming to the prohibitory orders under Section 144 of the Code of Criminal Procedure and proceeding in the prohibited area towards the Rann of Kutch along with their followers for satyagraha. The Members were accordingly restrained under Section 69 of the Bombay Police Act and were removed to Gandhidham in Kutch district on the same day and were allowed to go at Gandhidham railway station at 15.00 hours on the 21st April, 1968.

6. Intimation re: Arrest of Member

The Deputy Speaker informed the House of a communication, dated the 24th April, 1968 from the District Superintendent of

Police, Kutch, to the Speaker, intimating that Shri Kameshwar Singh, Member, Lok Sabha, was arrested at 09.15 hours on the 22nd April, 1968, for an offence under Sections 143, 145, 188 of the Indian Penal Code, for having committed breach of Section 144 of the Code of Criminal Procedure while attempting to enter the Rann of Kutch along with his followers for the purpose of offering Satyagraha against the Award announced by the Kutch Tribunal and that he was lodged in the Bhuj Jail at Bhuj.

7. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Calcutta University (Amendment) Act, 1968 (President's Act No. 5 of 1968) published in Gazette of India dated the 26th March, 1968, under subsection (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.
- (2) A copy of the summary of Main Conclusions and Recommendations of the Hospital Review Committee (1968).
 - (3) A copy of the Punjab Requisitioning and Acquisition of Immovable Property (Haryana Amendment) Act, 1968 (President's Act No. 9 of 1968) published in Gazette of India dated the 1st April, 1968, under sub-section (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967.
 - (4) (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (5) A copy each of the following papers under article 323(1) of the Constitution:—
 - (i) Seventeenth Report of the Union Public Service Commission for the period 1st April, 1966 to 31st March, 1967 (Hindi and English versions).
 - (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in the case referred to in para 33 of the above Report (Hindi and English versions).
 - (6) A copy of Notification No. G.S.R. 697 published in Gazette of India dated the 13th April, 1968 under section 159 of the Customs Act, 1962.

*(7) Two statements regarding export of Hides or Skins Raw and Snake Skin Tanned during the years 1965, 1966 and 1967.

8. Minutes of Parliamentary Committees-Laid on the Table

- (1) Minutes of the sittings of the Estimates Committee relating to the following Reports, were laid on the Table:—
 - (i) Thirty-sixth to Forty-third Reports on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Fisheries:
 - (ii) Forty-eighth to Fiftieth Reports on the Ministry of Petroleum and Chemicals—Petro-chemicals, Fertilizers and Petroleum and Petroleum Products; and
 - (iii) Fifty-third Report on the Ministry of Education—Indian School of International Studies. New Delhi.
- (2) Minutes of the Sittings of the Committee on Public Undertakings relating to the Third, Fourth, Sixth to Fourteenth and Sixteenth to Twenty-first Reports and Procedural and Miscellaneous Matters, were laid on the Table.

9. Report of Committee on Public Undertakings

Shri Manubhai Patel presented the Twenty-first Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Fiftieth Report of the Estimates Committee (Third Lok Sabha) on Public Undertakings—Accommodation rented in principal cities; Guest Houses, Staff Cars etc., maintained by them.

10. Statutory Resolution

Shri Dinesh Singh moved the following Resolution:-

"In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (32 of 1934), this House approves of the Notification of the Government of India in the Ministry of Commerce No. S. O. 1340, dated the 10th April, 1968, enhancing the export duty on snake skins from 10 per cent ad valorem to 25 per cent ad valorem."

The Resolution was adopted.

11. Government Bill—Under consideration The Finance Bill, 1968.

The motion for consideration of the Bill was moved by Shri Morarji R. Desai.

An amendment for reference of the Bill to a Select Committee was moved by Shri Indrajit Gupta.

^{*}Laid on the Table by the Minister of Commerce while moving the Statutory Resolution regarding export duty on snake skins.

The following members took part in the debate:-

- (1) Shri N. Dandeker
- (2) Shri S. R. Damani
- (3) Shri S. S. Kothari
- (4) Shrimati Tarkeshwari Sinha
- (5) Shri Era Sezhiyan
- (6) Shri B. N. Katham
- (7) Dr. Karni Singh
- (8) Shri Narendra Kumar Salve
- (9) Shri Amrit Nahata
- (10) Shri Maddi Sudarsanam (Speech unfinished).

The discussion was not concluded.

12. Intimations re: Arrest, Conviction and Release of Members

The Chairman informed the House of two identical communications, dated the 29th April, 1968, from the Sub-Divisional Magistrate, Parliament Street, New Delhi, to the Speaker, intimating that Sarvashri Kedar Paswan and Gunanand Thakur, Members, Lok Sabha, were arrested at 12.10 P.M. on the 29th April, 1968, under Section 188 of the Indian Penal Code, for defiance of the prohibitory order under Section 144 of the Code of Criminal Procedure, by taking out a procession near Irwin Statue, in the jurisdiction of Police Station, Parliament Street, New Delhi, against Kutch Award and were being produced before the Judicial Magistrate at Parliament Street Court for trial today.

The Chairman also informed the House of a further communication, dated the 29th April, 1968, from the Magistrate, 1st Class, New Delhi, to the Speaker, intimating that Sarvashri Kedar Paswan and Gunanand Thakur, Members, Lok Sabha, were tried at the Parliament Street Courts before the Magistrate, 1st Class, New Delhi on a charge under Section 188 of the Indian Penal Code for violation of the prohibitory orders under Section 144 of the Code of Criminal Procedure near Irwin Statue, New Delhi and were sentenced to imprisonment till the rising of the court. The Members were convicted under Section 188 of the Indian Penal Code and were released after the rising of the court today.

13. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri Shivajirao S. Deshmukh raised a half-an-hour discussion on points arising out of the answer given on the 16th April, 1968 to Starred Question No. 1230 regarding prices of cotton.

Shri Dinesh Single replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th April, 1968).

BULLETIN-PART 1

[Brief Record of Proceedings]

Tuesday, April 30, 1968 Vaisakha 10, 1890 (Saka)

No. 163

1. Starred Questions

Starred Questions Nos. 1531, 1533, 1535 and 1547 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8911—8958, 8961—9036, 9039—9060, 9062—9086 and 9088—9141 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Girraj Saran Singh called the attention of the Minister of Home Affairs to the misuse of national awards like Padmashri, Padmabhushan etc. in violation of the code by awardees for commercial and personal aggrandisement and misuse of these in Government of India's Notifications (Vide Ministry of Information and Broadcasting announcement No. 14935064-FC of the 28th March, 1968) as title.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report, Posts and Telegraphs, 1968. under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts, Posts and Telegraphs, for the year 1966-67.

- (3) A copy each of the Annual Reports of the following Development Councils for the year 1966-67, under sub-section
 (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicles Industries, Tractors and Earth Moving Equipment.
 - (ii) Development Council for Machine Tools Industry.
 - (iii) Development Council for Paper, Pulp and Allied Industries.
 - (iv) Development Council for Sugar Industry.
 - (v) Development Council for Organic Chemical Industries.
 - (vi) Development Council for Inorganic Chemical Industries.
 - (4) A copy of the Government Savings Certificates (Fixed Deposits) Rules, 1968, published in Notification No. G.S.R. 745 in Gazette of India dated the 17th April, 1968, under sub-section (3) of section 12 of the Government Savings Certificates Act. 1959.

5. Minutes of Parliamentary Committees-Laid on the Table

- (i) Minutes of the Sittings of the Estimates Committee relating to General Matters, were laid on the Table.
- (ii) Minutes of the Sittings of the Committee on Public Undertakings relating to the Fifteenth Report, were laid on the Table.

6. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Thirtieth Report of the Committee on Private Members' Bills and Resolutions.

7. Reports of Estimates Committee

- Shri P. Venkatasubbaiah presented the following Reports of the Estimates Committee:—
 - (i) Fifty-eighth Report on action taken by Government on the recommendations contained in the Seventy-fifth Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Food and Agriculture (Department of Agriculture)—Indian Council of Agricultural Research.
 - (ii) Sixtieth Report on action taken by Government on the recommendations contained in the Forty-fifth Report of the Estimates Committee on the Ministry of Finance—Review of Defence Budget—Consolidation of Revenue Demands.

8. Reports of Public Accounts Committee

Shri M. R. Masani presented the following Reports of the Public Accounts Committee:—

- (i) Eleventh Report on "New Service"/"New Instruments of Service".
- (ii) Twenty-third Report on Appropriation Accounts (Railways), 1965-66 and Audit Report (Railways), 1967.
- (iii) Twenty-seventh Report on Appropriation Accounts (Civil), 1965-66, Audit Report (Civil), 1967 and Audit Report (Commercial), 1967 relating to the Ministries of Information and Broadcasting, Works, Housing and Supply (Department of Works and Housing), and Food, Agriculture, Community Development and Co-operation (Departments of Food and Agriculture).
- (iv) Twenty-eighth Report on action taken by Government on the First Report of the Public Accounts Committee relating to Purchase of Road Rollers.
- (v) Twenty-ninth Report on Chapters, I, IV and V of Audit Report (Civil), on Revenue Receipts, 1967.

9. Report of Committee on Public Undertakings

Pandit D. N. Tiwary presented the Fifteenth Report of the Committee on Public Undertakings on Financial Management in Public Undertakings.

10. Government Bill-Under Consideration

The Finance Bill. 1968.

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 29th April, 1968, continued.

The following members took part in the debate:-

- (1) Shri Maddi Sudarsanam
- (2) Shri S. A. Dange
- (3) Shri M. V. Rajasekharan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.).

- (4) Shri Madhu Limaye
- (5) Shri Prabhu Dayal Himatsingka

- (6) Shri R. Umanath
- (7) Shrimati Sharda Mukerjee
- (8) Shri Samar Guha
- (9) Shri A. S. Saigal
- (10) Shri N. G. Ranga
- (11) Mahant Digvijai Nath
- (12) Shri Beni Shanker Sharma
- (13) Dr. Surya Prakash Puri

Shri Morarji R. Desai replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri Indrajit Gupta on the 29th April, 1968, was negatived.

The motion for consideration was adopted.

The discussion on the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st May, 1968).

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 1, 1968/Vaisakha 11, 1890 (Saka)

No. 164

1. Starred Questions

Starred Questions Nos. 1557, 1559—1561, 1565, 1566, 1567 and 1577 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9142—9176 and 9178—9249 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 28 addressed to the Minister of Information and Broadcasting regarding Bush Fire close to A.I.R. Transmission Centre, Delhi was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Mahant Digvijai Nath called the attention of the Minister of Home Affairs to the refusal of the Sub-Registrar of Udhampur in Jammu and Kashmir to register land purchased by the President of India for the Posts and Telegraphs Department on the plea that the President is not a citizen of Jammu and Kashmir.

The Minister of Home Affairs made a statement in regard thereto.

5. Paper laid on the Table

A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1968, published in Notification No. S.R.O. 5-E in Gazette of India dated the 19th April, 1968, was laid on the Table under section 185 of the Navy Act, 1957.

6. Announcement by Speaker

The Speaker informed the House of the decisions taken at the sitting of the Business Advisory Committee held on the 30th April, 1968, regarding the feasibility of having discussions about (1) the alleged statement by the Agriculture Minister of Andhra Pradesh against Harijans; and (2) the discrepancies in the communications received regarding restraint on some Members in Kutch.

7. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri M. Thirumala Rao
- (2) Shrimati Tarkeshwari Sinha
- (3) Shri R. D. Bhandare
- (4) Shri Y. Gadilingana Goud
- (5) Shri P. K. Vasudevan Nair
- (6) Shri Hem Barua

8. Intimation Re: Conviction of Member

The Speaker informed the House of a telegram, dated the 30th April, 1968, from the Judicial Magistrate, Bhuj, intimating that Shri Kameshwar Singh, Member, Lok Sabha was convicted under Sections 143 and 145 of the Indian Penal Code and sentenced to simple imprisonment for seven days and was convicted under Section 188 and fined Rs. 25 in default simple imprisonment for three days on the 29th April, 1968, at Bhuj.

9. Statement by Minister

The Minister of State for External Affairs made a statement correcting the answer given on the 27th November, 1967 to Starred Question No. 282 by Sarvashri Hukam Chand Kachwai and Hem Barua regarding Hindus in Pakistan.

10. Statement under Direction 115

Shri Hukam Chand Kachwai made a statement regarding certain information given by the Minister of Railways on the 23rd April, 1968 in answer to Starred Question No. 1384 and supplementaries thereon about Microwave Towers for Railway Communication Service at Gorakhpur.

. The Minister of Railways made a statement in reply thereto.

11. Motion for Election to Committee

Shri M. R. Krishna moved the following motion:-

"That in pursuance of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term commencing from the 17th June, 1968, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

12. Government Bill-Passed

The Finance Bill, 1968

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4, 7 to 11, 13 to 17, 19 to 29, 31, 33 to 44, and First, Second and the Fourth Schedules were adopted.

[On amendment No. 131 to Clause 44 moved by Shri Kanwar Lal Gupta, the House divided, Ayes 47; Noes 110. The amendment was accordingly negatived.]

Clauses 5, 6, 12, 18, 30 and 32 and the Third Schedule were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji R. Desai.

The following members took part in the debate:—

- (1) Shri Kanwar Lal Gupta
- (2) Pandit D. N. Tiwary
- (3) Shri Piloo Mody
- (4) Shri Kushok Bakula
- (5) Shri Madhu Limaye

- (6) Dr. Govind Das
- (7) Shri G. M. Bakshi
- (8) Shri Sheo Narain
- (9) Shri Nathu Ram Ahirwar
- (10) Shri Baij Nath Kureel
- (11) Shri Shivajirao S. Deshmukh
- (12) Shri Morarji R. Desai

The motion was adopted and the Bill, as amended, was passed.

13. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Kanwar Lal Gupta raised a half-an-hour discussion on points arising out of the answer given on the 24th April, 1968 to Starred Question No. 1409 regarding Report of the team of high level officials on the situation in the Eastern Frontier Areas.

Shri Surendra Pal Singh replied to the discussion.

14. Statement: by Minister

The Minister of Commerce laid on the Table a statement in regard to the production and marketing of cotton textiles.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd May, 1968).

LOK SABHA

BULLETIN-PART I

_____Brief Record of Proceedings_______

Thursday, May 2, 1968/Vaisakha 12, 1890 (Saka)

No 165

1. Starred Questions

Starred Questions Nos. 1587, 1589, 1591-1593 and 1596 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9250-9321, 9323-9341, 9343-9377, 9378-9381 and 9383-9394 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 29 addressed to the Minister of Food and Agriculture regarding drought situation in Orissa was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Rajendranath Barua called the attention of the Minister of Food.

Agriculture, Community Development and Cooperation to the reported scarcity conditions prevailing in the Mangaldai sub-division in Assam affecting about one million people in the area where five starvation deaths have also taken place.

The Minister of Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table :-

(1) A copy of the Madhya Pradesh Control of Distribution of Foodgrains' Amendment Order, 1968, published in Notification No. G.S.R. 753 in Gazette of India dated the 19th April, 1968 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (2) A copy of the Main Conclusions of the First Session of the Industrial Committee on Banking Industry held at New Delhi on the 23rd March, 1968.
 - (3) A copy of Notification No. S.O. 1121 published in Gazette of India dated the 23rd March, 1968, under sub-section (2) of section 9 of the Representation of the People Act, 1950.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 30th April, 1968, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a member of Lok Sabha to the Joint Committee on the Monopolies and Restrictive Trade Practices Bill, 1967 in the vacancy caused by the resignation of Shrimati Vijaya Lakshmi Pandit from the membership of the said Joint Committee and communicate to that House the name of the member so appointed by the Lok Sabha to the said Joint Committee.
- (ii) That at its sitting held on the 29th April, 1968, Rajya Sabha agreed without any amendment to the Bihar and Uttar Pradesh (Alteration of Boundaries) Bill, 1968, passed by Lok Sabha on the 19th February, 1968.

7. Intimation re: Restraint and Removal of Member

The Speaker informed the House of a telegram dated the 30th April, 1968 from the District Superintendent of Police, Kutch, intimating that Shri Rij Bhushan Lal, Member, Lok Sabha, was restrained at 10.45 hours on the 30th April, 1968 under Section 69 of the Bombay Police Act for not conforming to lawful direction of the Police Officers near village Dhrobana in Kutch and was later on moved to Khavda village in Kutch District on the same day and allowed to go.

8. Presentation of Petition

Shri Indrajit Gupta presented a petition from Shri A. Sunder Rao and others relating to the Banking Laws (Amendment) Bill, 1967.

9. Government Bill - Passed

The Public Provident Fund Bill, 1968

The motion for consideration of the Bill was moved by Shri Morarji R. Desai.

The following members took part in the debate :-

- (1) Shri C, Muthusami
- (2) Shri T.M. Sheth /
- (3) Shri Om Prakash Tyagi
- (4) Shri Diwan Chand Sharma

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (5) Shri V. Krishnamoorthi
- (6) Shri Hem Raj 🗸
- (7) Shri M. Meghachandra
- (8) Pandit D.N. Tiwary
- (9) Shri Madhu Limaye
- (10) Shri K. Narayana Rao 🗸
- (11) Shri R. Umanath
- (12) Shri Bedabrata Barua J
- (13) Shri Samarendra Kundu

Shri Morarji R. Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 12 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji R. Desai.

Shri Tulshidas Jadhav took part in the debate,

The motion was adopted and the Bill was passed,

10. The Uttar Pradesh Budget

Discussion on Demands for Grants Nos. 1 to 53 in respect of the Budget (Uttar Pradesh) for 1968-69 commenced.

Forty-eight cut motions were moved,

The discussion was not concluded,

11. Motions

*(i) Shri Srini bas Mishra moved the following motion :-

"This House resolves that in pursuance of sub-section (3) of section 21 of the Uniawful Activities (Prevention) Act, 1967, the following modifications be made in the Uniawful Activities (Prevention) Rules, 1968, published in the Gazette of India by Notification No. S.O. 481, dated the 5th February, 1968, and laid on the Table on the 23rd February, 1968, namely:

- (i) in sub-rule (1) of rule 3, the words, 'subject to the provisions of sub-rule (2)' be omitted;
- (ii) sub-rule (2) of rule 3 be omitted.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

*(ii) Shri Madhu Limaye moved the following motion:

"This House resolves that in pursuance of sub-section (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967, the following modifications be made in the Unlawful Activities (Prevention) Rules, 1968 published in the Gazette of India by Notification No. S.O. 481, dated the 5th February, 1968 and laid on the Table on the 23rd February, 1968, namely:

- (i) in sub-rule (1) of rule 3, the words, 'as far as practicable', be omitted;
- (ii) sub-rule (2) of rule 3 be omitted;
- (iii) in rule 4, the words 'all or any of' be omitted;
- (iv) the proviso to rule 5 be omitted;
- (v) in rule 6, the words 'all or any of' be omitted.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

The following members took part in the combined debate on the two mo-

- (1) Shri R. Umanath
- (2) Shri M.K. Nanja Gowder
- (3) Shri S. Kandappan

Discussed together.

- (4) Shri Yogendra Sharma
- (5) Shri Rajendranath Barua
- (6) Shri Shivajirao S. Deshmukh
- (7) Shri Y.B. Chavan
- (8) Shri Srinibas Mishra (by way of reply to his motion)
- (9) Shri Madhu Limaye (by way of reply to his motion)

Both the motions were negatived.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd May, 1968).

S.L. SHAKDHER, Secretary.

BULLETIN -- PART I

Farief Record of Proceedings 7

Friday, May 3 1968/Vaisakha 13, 1890 (Saka)

No. 166

1. Oath or Affirmation

Shri Naval Kishore Sharma made and subscribed the oath in Hindi and took his seat in the House.

2 Starred Questions

Starred Question Nos 1617-1624 were orally answered. Replies to remaining questions were laid on the Table.

3 Unstarred Questions

Replies to Unstarred Questions Nos. 9395-9425, 9427-9433, 9435-9452, 9454-9520, 9522-9548, 9550-9671, 9573 and 9575-9580 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 30 addressed to the Minister of Communications regarding disruption of Tele-communications links of Bihar was orally answered and supplementaries were also answered thereon.

5. Calling Attention to Matter of Urgent Public Importance

Shri Bal Raj Madhok called the attention of the Minister of Health, Family Planning and Urban Development to the acute shortage of drinking water in Ramakrishnapuram and other colonies for Government employees in Delhi.

The Minister of Health, Family Planning and Urban Development made a statement in regard thereto.

6. Papers laid on the Table

The following papers were laid on the Table :-

(1) A copy of the Annual Report of the University Grants Commission for the year 1966-67. under section 18 of the University Grants Commission Act 1956.

- (2) A copy of the Report of the Indian Institute of Management, Calcutta, for the period 1st April, 1964 to 31st March, 1967.
- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:
 - (i) G.S.R. 722 published in Gazette of India dated the 20th April, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - (ii) G.S.R. 723 published in Gazette of India dated the 20th April, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
- (4) A copy of the Post Office Savings Bank (Amendment) Rules, 1968, published in Notification No. G. S. R. 779 in Gazette of India dated the 19th April, 1968, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 6th May, 1968.

8. Motion Re: Joint Committee

Shri Anil K, Chanda moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the inclusion in and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation, and re-delimitation of parliamentary and assembly constituencies in so far as such re-adjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith in the vacancy caused by the resignation of Shri D. Sanjivayya from the membership of the said Joint Committee and do communicate to this Mouse the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

9 The Uttar Pradesh Budget

Discussion on Demands for Grants Nos. 1 to 53 in respect of the Budget (Uttar Pradesh) for 1968-69 continued and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-10 P.M.)

The cut motions moved on the 2nd May, 1968, were negatived.

All the Demands for Grants in respect of the Budget (Uttar Pradesh) 1968-69, as shown under column 4 of the printed List of Demands for Grants in respect of the Budget (Uttar Pradesh) for 1968-69, were voted in full.

10. Government Bill - Introduced

The Uttar Pradesh Appropriation (No. 2) Bill, 1968.

11. Government Bill - Passed

The Uttar Pradesh Appropriation (No. 2) Bill, 1968

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted,

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

12 The West Bengal Budget

Discussion on Demands for Grants Nos. 1 to 9, 11 to 45, 47 to 50 and 52 in respect of the Budget (West Bengal) for 1968-69 commenced.

Seventeen cut motions were moved.

The discussion was not concluded,

13. Motion Re: Thirtieth Report of Committee on Private Members' Bills and Resolutions

Shri K.M. Koushik moved the following motion:

"That this House agrees with the Thirtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th April, 1968."

The motion was adopted.

14. Private Member's Resolution - Withdrawn

Shri H, N. Mukerjee concluded his speech on the following Resolution moved by him on the 19th April, 1968:-

"This House is of opinion that the Government of India should accord immediately full diplomatic recognition to the German Democratic Republic."

Two amendments were moved by Sarvashri Amrit Nahata and Indrajit Gupta.

The following members took part in the debate :-

- (1) Shri Amrit Nahata
- (2) Shri Piloo Mody
- (3) Shri Bakar Ali Mirza
- (4) Shri Ram Sewak Yadav
- (5) Shri K, R, Ganesh√
- (6) Shri Bal Raj Madhok
- (7) Shri S. Kandappan
- (8) Shri Inder J. Malhotra√
- (9) Shri Pattiam Gopalan
- (10) Shri Samar Guha
- (11) Shri S. Supakar 🗸
- (12) Shri J.B. Kripalani
- (13) Shri Indrajit Gupta
- (14) Shri Bali Ram Bhagat

Shri H.N. Mukerjee replied to the debate.

The amendment moved by Shri Amrit Nahata was withdrawn by the leave of the House.

The amendment moved by Shri Indrajit Gupta was negatived.

The Resolution was withdrawn by the leave of the House.

15. Private Member's Resolution - Under Consideration

Shrimati Tarkeshwari Sinha moved the following Resolution:

"This House is of opinion that with a view to ensure efficiency and economy, a high-powered committee be appointed to examine the question of occeation of highly paid posts and selection of personnel in the Civil and Military Departments, including the existing procedure obtaining in regard thereto."

Her speech was not concluded.

The discussion was not concluded,

16. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri K.M. Koushik raised a half-an-hour discussion on points arising out of the answer given on the 23rd April, 1968 to Starred Question No. 1380 regarding Prices of imported Newsprint.

Shri Dinesh Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th May, 1968).

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN - PART I

_ Brief Record of Proceedings 7

Monday, May 6, 1968/Vaisakha 16, 1890 (Saka)

No. 167

1. Oath or Affirmation

Shri Basagondappa Kadappa Gudadinni made and subscribed the oath in Kannadi and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 1648, 1650, 1652-1654 and 1657 were orally amwered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 9581-9613, 9615-9639, 9641, 9643-9662, 9664-9727, 9729-9751, 9753-9775, 9779-9812, 9812-A, 9812-B, 9812-C, 9812-D and 9812-E were laid on the Table.

4. Short Notice Question

Short Notice Question No. 31 addressed to the Minister of Petroleum and Chemical regarding Headquarters of Pyrites and Chemicals Development Corporation was orally answered and supplementaries were also answered thereon.

5. Calling Attention to Matter of Urgent Public Importance

Shri Mohammad Ismail called the attention of the Minister of Commerce to the situation arising out of the reported direction of the Southern India Mill Owners Association to its members in Madras, Kerala, Mysore, Andhra Pradesh and Pondicherry to curtail the textile production by 33½ per cent forthwith.

6. Papers Liad on the Table

The following papers were laid on the Table :-

- (1) A copy of the Audit Report, Defence Services, 1968 under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts of the Defence Services for the year 1966-67 and Commercial Appendix thereto.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:-
 - (i) The Customs and Central Excise Duties Export Drawback (General)
 Thirty-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 739 in Gazette of India dated the 20th April.
 1968.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Fortieth Amendment Rules, 1968, published in Notification No. G.S.R. 740 in Gazette of India dated the 20th April, 1968.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1968, published in Notification No. G.S.R., 741 in Gazette of India dated the 20th April, 1968.
- (4) A copy of Notification No G.S.R. 780 published in Gazette of India dated the 22nd April, 1968 under section 159 of the Customs Act, 1962.
- (5) A copy of the Annual Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1967 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (6) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Compaission Act, 1951
 - (i) Report (1967) of the Tariff Commission on the Fair Selling Prices of Caustic Soda, Chlorine, Hydrochloric Acid and Bleaching Powder.

- (ii) Government Resolution No. 5(30)/67/CH. II dated the 2nd May, 1968,
- (iii) Statement showing reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section.
- (7) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
 - (i) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1963 published in Notification No. G.S.R. 782 in Gazette of India dated the 26th April. 1968.
 - (ii) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1968, published in Notification No. G S.R. 828 in Gazette of India dated the 1st May, 1968.
- (3) (i) Review by the Government on the working of the Madras Fertilizers
 Limited. Madras, for the period 8th December, 1966 to 30th
 June, 1967, under sub-section (1) of section 619A of the
 Companies Act, 1956.
 - (ii) A copy of the Annual Report of the Madras Fertilizers Limited, Madras, for the period 8th December, 1966 to 30th June, 1967 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) (i) Review by the Government on the working of the Durgapur Chemicals Limited, Calcutta, for the year 1966-67, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
 - (ii) A copy of the Annual Report of the Durgapur Chemicals
 Limited, Calcutta for the year 1966-67 along with the
 Audited Accounts and the comments of the Comptroller
 and Auditor General thereon.
- (10) A copy of the Annual Report of the Damodar Valley Corporation and Audit Report on the accounts thereof for the year 1966-67, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1968, passed by Lok Sabha on the 25th April, 1968.

8. Intimations Re: Restraint, Removal and Conviction of Members

(i) The Speaker informed the House of three identical communications, dated the 1st May, 1968, from the District Superintendent of Police, Kutch, intimating that Sarvashri Brij Bhushan Lal and Bharat Singh Chowhan and Shrimati Shakuntala Nayar, Members, Lok Sabha, were restrained at 10.45 hours on the 30th April, 1968, for not conforming to the prohibitory orders under Section 144 of the Code of Criminal Procedure and proceeding in the prohibited areas towards the Rann of Kutch along with their followers for Satyagraha. The Members were accordingly restrained under Section 69 of the Bombay Police Act and were removed to Khavda village in Kutch District on the same day and were allowed to go at 16,30 hours and taken to Bhuj Railway Station at their request.

The Speaker also informed the House of a further telegram dated the 4th May, 1968, from the District Superintendent of Police, Kutch, intimating that the mistake in the names of the said Members of Parliament appeared to be committed by Post Office in transmission and that the correct names as per their record were Shri Brij Bhushan Lal, Shrimati Shakuntala Nayar and Shri Bharat Singh Chowhan,

- (ii) The Speaker informed the House of a telegram dated the 4th May, 1968, from the Judicial Magistrate, Khavda, Kutch, intimating that Sarvashri Shiva Chandra Jha, Kedar Paswan and Gunanand Thakur, Members, Lok Sabha were arrested under Section 188 of the Indian Penal Code and convicted under Section 243 of the Code of Criminal Procedure and sentenced to imprisonment till rising of the Court on the 3rd May, 1968.
- (iii) The Speaker informed the House of a telegram dated the 4th May, 1968, from the District Superintendent of Police, Kutch, intimating that Shri Maharaj Singh Bharti, Member, Lok Sabha, was arrested on the 4th May, 1968 under Section 81 of the Bombay Police Act at 11.00 hours near village Dhrabani six miles north of Khavda in Kutch District and was prosecuted under Section 188 of the Indian Penal Code on the same day and sentenced to undergo simple imprisonment till rising of the court by the First Class Magistrate, Khavda.
- (iv) The Speaker informed the House of a telegram dated the 5th May, 1968 from the Judicial Magistrate, Khavda, intimating that Shri Rabi Ray, Member, Lok Sabha was arrested on the 5th May, 1968 under Section 188 of the Indian Penal Code and convicted under Section 243 of the Code of Criminal Procedure and was sentenced to imprisonment till rising of the Court on the 5th May, 1968.

9. Report of Select Committee

Shri G.S. Dhillon presented the Report of the Select Committee on the Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955.

10. Evidence before Select Committee - laid on the Table

Shri G.S. Dhillon laid on the Table a copy of the evidence given before the Select Committee on the Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto, and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955.

11. Statement by Minister

The Minister of Home Affairs made a further statement regarding the reported statement by the Agriculture Minister of Andhra Pradesh against Harijans. The Minister also laid on the Table a copy of letter dated the 4th May, 1968 from the Chief Minister of Andhra Pradesh together with its enclosures on the subject.

12. Government Bill - Motion for introduction held over

The Estate Duty (Amendment) Bill, 1968

The motion for leave to introduce the Bill moved by Shri Krishna Chandra Pant was opposed.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The motion was held over.

13. Government Bill - Introduced

The State Agricultural Credit Corporations Bill, 1968.

14. The West Bengal Budget

Discussion on Demands for Grants Nos. 1 to 9, 11 to 45, 47 to 50 and 52 in respect of the Budget (West Bengal) for 1968-69 continued and was concluded.

The cut motions moved on the 3rd May, 1968, were negatived.

All the Demands for Grants in respect of the Budget (West Bengal) 1968-69, as shown under column 4 of the printed List of Demands for Grants in respect of the Budget (West Bengal) for 1968-69, were voted in full.

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15. Government Bill - Introduced

The West Bengal Appropriation (No. 2) Bill, 1968.

16. Government Bill - Passed

The West Bengal Appropriation (No. 2) Bill, 1968.

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted. SMERRECOR

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna $\dot{}$ Chandra Pant.

The motion was adopted and the Bill was passed.

17. Government Bill - Under consideration

The Civil Defence Bill, 1967

The motion for consideration of the Bill was moved by Shri K.S. Ramaswamy.

An amendment for reference of the Bill to a Joint Committee was moved by Shri Samar Guha.

The following members took part in the debate :-

- (1) Shri K.P. Singh Deo
- (2) Shri A.S. Saigal

- (3) Shri Ram Singh Ayarwal
- (4) Shri Kamla Misra Madhukar

The discussion was not concluded.

18. Motion

Shri Madhu Limaye moved the following motion :-

"This House recommends that the following amendment be made in the Ministers' Residences (Amendment) Rules, 1967, published in the Gazette of India by Notification No. G.S.R. 1801, dated the 9th December, 1967 and laid on the Table of the 13th February, 1968, namely:-

for rule 2, the following be substituted namely:-

- '2. In the Ministers' Residences Rules, 1962, for rule 8, the following be substituted, namely:-
 - "8. There shall be no discrimination in the matter of amenities provided in these Rules between any Ministers who are Members of the Cabinet," ""

The following members took part in the debate:-

- (1) Shri K. Anirudhan
- (2) Shri Sheo Narain
- (3) Shri Kanwar Lal Gupta
- (4) Shri Srinibas Mishra
- (5) Shri B. D. Deshmukh
- (6) Shri Jaganath Rao

The motion was negatived,

19. Statement by Minister

The Minister of Education made a statement regarding the composition and terms of reference of a Committee appointed to look into the affairs of the Council of Scientific and Industrial Research.

20. Half-an-Hour Discussion on Matters arising out of answer to Question

Shri Diwan Chand Sharma raised a half-an-hour discussion on points arising out of the answer given on the 23rd February, 1968 to Unstarred Question No. 1755 regarding Instructors of National Discipline Scheme.

Shri Bhagwat Jha Azad replied to the discussion.

(Lok Sabha adjourned till 11 A. M. on Tuesday, the 7th May, 1968).

S, L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN-PART I

Brief Record of Proceedings

Tuesday, May 7, 1968/Vaisakha 17, 1890 (Saka)

No. 168

1. Starred Questions

Starred Questions Nos. 1677-1679 and 1681-1683 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9813-9879, 9881-10015, 10018-10068, 10068-A and 10068-B were laid on the Table.

3. Short Notice Question

Short Notice Question No. 32 addressed to the Minister of Education regarding Wrestling Clinic in Yugoslavia was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Inder J. Malhotra called the attention of the Minister of Home Affairs to the reported existence of a new body of infiltrators named 'Jammu and Kashmir Liberation Front' in Pakistan which is preparing to carry out sabotage activities and launch a guerilla armed offensive in Jammu and Kashmir.

The Minister of Home Affairs made a statement in regard thereto.

5. Question of Privilege

Shri D.N. Patodia raised a question of privilege against the Editor, Publisher and Proprietor of the Maharashtra Times, Bombay and one Shri B.V. Paranjpe for the publication of a newsreport in the said newspaper in its issue dated the 3rd May, 1968 allegedly casting reflections on Members of Parliament.

The Speaker referred the matter to the Committee of Privileges for examination, investigation and report.

6. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1966-67.
 - (ii) Annual report of the Hindustan Cables Limited, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Report of the Khadi and Village Industries Committee.
 - (3) A copy of Notification No. S.O. 1338 published in Gazette of India dated the 10th April, 1968 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
 - (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1966-67.
 - (ii) Annual Report of the Hindustan Machine Tools Limited,
 Bangalore, for the year 1966-67 along with the Audited
 Accounts and the comments of the Comptroller and
 Audited General thereon.
 - (5) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:-
 - (i) The Cost Accounting Records (Cycles) Second Amendment Rules, 1967, published in Notification No. G,S,R, 84 in

- (ii) The Cost Accounting Records (Caustic Soda) Amendment Rules, 1967, published in Notification No. G.S.R. 85 in Gazette of India dated the 19th January, 1968.
- (iii) The Cost Accounting Records (Cement) Second Amendment Rules, 1967, published in Notification No. G.S.R. 86 in Gazette of India dated the 13th January, 1968.
- (iv) The Cost Accounting Records (Tyres and Tubes) Amendment Rules, 1968, published in Notification No. G.S.R. 1192 in Gazette of India dated the 30th March, 1968.
- (6) Two statements showing reasons for delay in laying the Notifications mentioned at item No. (5) above
- (7) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi for the year 1966-67 (Hindi and English versions).
 - (ii) Annual Report of the National Coal Development Corporation Limited, Ranchi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of Government Resolution No. C2-8(7)/67, published in Gazette of India dated the 20th April, 1968, extending the period for submission of the final Report of the National Coal Development Corporation Committee (Hindi and English versions).

7. Announcement by Speaker

The Speaker informed the House of the following decisions taken at the sitting of the Business Advisory Committee held on the 6th May, 1968:-

(1) The motion regarding the statement made by the Minister of Home Affairs on the 6th May, 1968 about the reported statement by the Agriculture Minister of Andhra Pradesh against Harijans might be discussed on Wednesday the 8th May, 1968 from 5 P.M. to 7 P.M.

- (2) One hour might be allotted for the motion for reference of the Lokpal and Lokayuktas Bill to a Joint Committee.
- (3) As far as possible the Session need not be extended beyond the 10th May, 1968. In case, however, urgent Government business put down for Friday, the 10th May, 1968 was not finished on that day, the House might sit also on Saturday, the 11th May, 1968 to transact the urgent business which cannot be postponed to the next session.

8. Motion re: Joint Committee

Shri K. V. Raghunatha Reddy moved the following motion .-

"That this House do appoint Seth Achal Singh to the Joint
Committee on the Bill to provide that the operation of
the economic system does not result in the concentration
of economic power to the common detriment, for the control
of monopolies, for the prohibition of monopolistic and
restrictive trade practices and for matters connected therewith or incidental thereto, in the vacancy caused by the
resignation of Shrimati Vijaya Lakshmi Pandit."

The motion was adopted.

9. Government Bill - Introduced

The Estate Duty (Amendment) Bill. 1968

The motion for leave to introduce the Bill moved by Shri Krishna Chandra Pant on the 6th May, 1968, was adopted. The Bill was introduced.

10. Government Bills - Passed

(i) Civil Defence Bill, 1967

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 6th May, 1968, continued.

The following members took part in the debate :-

- (1) Shri Pattiam Gopalan
 - (2) Shri Narendrasingh Mahida
 - (3) Shri Samar Guha

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Shri K.S. Ramaswamy replied to the debate.

The amendment for reference of the Bill to a Joint Committee moved by Shri Samar Guha on the 6th May, 1968, was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 20 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended,

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri K.S. Ramaswamy.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Pondicherry (Extension of Laws) Bill, 1967.

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Madhu Limaye.

The following members took part in the debate :-

- (1) Shri S. Xavier
- (2) Shri N. Sethuramane
- (3) Shri V. Krishnamoorthi
- (4) Shri Madhu Limaye
- (5) Shri Kanwar Lal Gupta
- (6) Shri Narendrasingh Mahida
- (7) Maulana Ishaq Sambhali
- (8) Shri K. Ramani
- (9) Shri Samar Guha

Shri Vidya Charan Shukla replied to the debate.

The amendment moved by Shri Madhu Limaye was withdrawn in by the leave of the House.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

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Clause 3 and the Schedule were adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

The following members - took part in the debate :-

- (1) Shri Samarendra Kundu
- (2) Shri Vidya Charan Shukla

The motion was adopted and the Bill, as amended, was passed.

11. Government Bill - Motion for reference to Joint Committee - Adopted

The Contract Labour (Regulation and Abolition) Bill, 1967.

The motion for reference of the Bill to a Joint Committee was moved by Shri Jai Sukh Lal Hathi.

The motion was adopted as follows:-

"That the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely:-

- (1) Shri R.K. Amin
- (2) Shri N. Anbuchezhian
- (3) Shri Tridib Chaudhuri
- (4) Shri M. Deiveekan
- (5) Shri K. R. Ganesh
- (6) Shri Shri Chand Goyal
- (7) Shri Ram Krishan Gupta
- (8) Shri S.C. Jamir
- (9) Dr. Ranen Sen
- (10) Shri Hukam Chand Kachwai
- (11) Kumari Kamla Kumari
- (12) Shri Samarendra Kundu
- (13) Shri Bhajahari Mahato
- (14) Shri K, Ananda Nambiar

- (15) Shri Kashi Nath Pandey
- (16) Shri S. D. Patil
- (17) Shri Khagapathi Pradhani
- (18) Shri S. P. Ramamoorthy
- (19) Shri Viswasrai Narasimha Rao
- (20) Dr. Sisir Kumar Saha
- (21) Shri P.M. Sayeed
- (22) Shri Deven Sen
- (23) Shri B. Shankaranand
- (24)1 Shri Shashi Bhushan
- (25) Shri Biswanarayan Shastri
- (26) Shri S. M. Solanki
- (27) Shri G, Venkatswamy
- (28) Shri R.S. Vidyarthi
- (29) Shri Virbhadra Singh
- (30) Shri D. R. Chavan, and

15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.

12. Government Bill - under consideration

The Central Laws (Extension to Jammu and Kashmir) Bill, 1967.

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The following members took part in the debate :-

- (1) Shri Brij Bhushan Lal
- (2) Shri Dhireswar Kalita
- (3) Shri R. Umanath
- (4) Shri P. Venkatasubbaiah
- (5) Shri Srinibas Mishra
- (6) Dr. (Mrs.) Maitreyee Bose

- (7) Shri A.T. Sarma
- (8) Shri Tulshidas Jadhav
- (9) Shri Gunanand Thakur
- (10) Shri Diwan Chand Sharma
- (11) Shri Kushok Bakula
- (12) Shri Inder J. Malhotra
- (13) Shri Bal Raj Madhok

The discussion was not concluded.

13. Motion

Shri Erasmo de Sequeira moved the following motion :-

"This House resolves that in pursuance of sub-section (3) of section 3 of the Goa. Daman and Diu (Absorbed Employees) Act, 1965, the following modifications be made in the Goa. Daman and Diu (Absorbed Employees Conditions of Service) Amendment Rules, 1967, published in the Gazette of India by Notification No. S.O. 3702, dated the 21st October, 1967 and laid on the Table on the 13th December, 1967, namely:

in rule 2, -

- (i) in part (ii) of clause (2), after the existing sub-rule (7), the following sub-rule be added, namely --
 - '(8) Notwithstanding anything elsewhere contained in this rule:
 - (1) The service rendered by such employee during the Portuguese regime in the Courts or Public Notary. Offices or elsewhere which was paid for by the Head of the Department concerned out of emoluments collected, before service in such posts became payable by the Treasury, shall be deemed to be service under the Central Government for purposes of pension.
 - by virtue of reduction of age limit due to standardisation of limit prevailing in Goa, Daman and Diu with that in the rest of the country, without completing the number of years of service required for minimum pension, pension shall be payable to such employee to the extent of one upon number of years required to qualify for minimum pension for each year of service rendered.

- (ii) in clause (4), after the existing item 8, the following be added, namely:-
 - '9. Hospicio Hospitals:
 - 10. Comunidades;
 - 11. Municipalities:
 - 12. Any other organisation under the Tutelage of the Government.';
- (iii) in clause (5), in rule 20A, after the word 'Defence' wherever it occurs, the words "or Railway" be added:
- (iv) in clause (5), in rule 20A, the following sub-rules be added, namely:-
 - '(2) The provisions of these rules shall also apply from the appointed day to such employees as are serving on the appointed day in any autonomous body, municipality or organisation under the Tutelage (tutela) of the Portuguese administration which continued to exist.
 - (3) The provisions of these rules shall further apply from the appointed day to the employees of the Minicipal and private electric undertakings taken over by the Goa Government'; and
- (v)! for clause (6), the following be substituted, namely :-
 - '(6) rule 21 shall be omitted.'

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

The following members took part in the debate :-

- (1) Shri Janardan Jagannath Shinkre
- (2) Shri R. Umanath
- (3) Shri Vidya Charan Shukla

Shri Erasmo de Sequeira replied to the debate.

The motion was withdrawn by the leave of the House.

14. Discussion under Rule 193

Shri Kanwar Lal Gupta raised a discussion on the statement made by the Minister of Home Affairs on the 22nd April, 1968 regarding restraint and removal of some Members of Parliament at Khavda, Kutch District.

Shri Madhu Limaye took part in the debate,

Shri Y.B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th May, 1968).

S.L. SHAKDHER, Secretary.

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LOK SABHA

BULLETIN-PART I

Erief Record of Proceedings 7

Wednesday, May 8, 1968/Vaisakha 18, 1890 (Saka)

No. 169

1. Starred Questions

Starred Questions Nos. 1707-1709 and 1712-1714 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 10069, 10071, 10073-10084, 10086-10122, 10124-10132, 10134-10139, 10141-10163, 10163-A, 10163-B, 10163-C and 10168-D were laid on the Table.

3. Short Notice Question

Short Notice Question No. 33 addressed to the Minister of Railways regarding. Foodgrains lying in Rajasthan for want of Wagons was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Tukhidas Jadhav called the attention of the Minister of Irrigation and Power to the reported forcible taking over of Gurgaon Canal headworks by Haryana engineers from U.P. engineers with the help of police.

The Minister of Irrigation and Power made a statement in regard thereto,

5. Paper laid on the Table

A copy of the Uttar Pradesh Nagar Mahapalikas (Alpakalik Vyavastha) (Sanshodhan) Act, 1968 (President's Act No. 12 of 1968) published in Gazette of India dated the 6th April, 1968 was laid on the Table under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968 (Hindi and English versions).

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 29th April, 1968, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term beginning on the 1st May, 1968 and ending on the 30th April, 1969 and also communicated the following names of Members of Rajya Sabha who had been elected to the said Committee:

- (1) Shri A.P. Chatterjee
- (2) Shri K. Damodaran
- (3) Shri M.M. Dharia
- (4) Prof. Shantilal Kothari
- (5) Shri S.S. Mariswamy
- (6) Shri N.R. Muniswamy
- (7) Shri Tarkeshwar Pandey

7. Intimation re: Conviction of Members

The Speaker informed the House of a telegram dated the 7th May, 1968 from the Magistrate First Class, Ghaziabad, intimating that Shrimati Ganga Devi and Shri Sunder Lal, Members, Lok Sabha, were convicted on the 7th May, 1968 for an offence under Section 447 of the Indian Penal Code to pay a fine of Rs. 500/- each or in default each one of them to undergo rigiorous imprisonment for three months. The Members were released immediately after allowing, on their request, ten days' time to pay fine imposed on them.

8. Report of Committee on Private Members' Bills and Resolutions

Shri R.K. Khadilkar presented the Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

9. Statements by Ministers

- (i) The Minister of State for Home Affairs made a statement regarding reorganisation of Assam.
- (ii) The Minister of Railways made a statement regarding the collision between 38 Down Madras-Howrah and a Down Goods train at Anaparti station on the Rajahmundry-Waltair Section of the South Central Railway on the 8th May, 1968.

10. Government Bill - Debate held over

The Central Laws (Extension to Jammu and Kashmir) Bill, 1967.

Discussion on the motion for consideration of the Bill moved on the 7th May, 1968, continued. The following members took part in the debate :-

(1) Shri H.N. Mukerjee

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (2) Shri C.K. Bhattacharyya
- (3) Shri Prakash Vir Shastri

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Consideration of the Schedule was held over.

11. Government Bill - Passed

The Indian Coinage (Amendment) Bill, 1967

The motion for consideration of the Bill was moved by Shri Jagannath Pahadia

The following members took part in the debate :-

- (1) Shri S.S. Kothari
- (2) Shri Era Sezhiyan
- (3) Shri Maharaj Singh Bharti
- (4) Maulana Ishaq Sambhali
- (5) Shri Piloo Mody
- (6) Shri Bhagaban Das
- (7) Shri Srinibas Mishra
- (8) Shri Tenneti Viswanatha m

Shri Jagannath Pahadia replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted,

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jagannath Pahadia.

P.T.O.

The motion was adopted and the Bill, as amended, was passed.

12. Government Bill - Motion for reference to Joint Committee - Adopted

The Government (Liability in Tort) Bill, 1967.

The motion for reference of the Bill to a Joint Committee was moved by Shri Mohammad Yunus Saleem.

The motion was adopted as follows :-

"That the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely:-

- (1) Shri K. Anirudhan
- (2) Shri N. C. Chatterjee
- (3) Shri R. R. Singh Deo
- (4) Shri Devinder Singh
- (5) Shri Anirudha Dipa
- (6) Shri Shri Chand Goyal
- (?) Shri R.M. Hajarnavis
- (8) Shri S. Kandappan
- (9) Shri Brij Bhushan Lal
- (10) Shri Mali Mariyappa
- (11) Shri Srinibas Mishra
- (12) Shri H.N. Mukerjee
- (13) Shri Amrit Nahata
- (14) Shri K. Narayana Rao
- (15) Shri M. Narayan Reddy
- (16) Shri Mohammad Yunus Saleem
- (17) Shri A.T. Sarma
- (18) Shrimati Savitri Shyam
- (19) Shri A.K. Sen
- (20) Shri N. Sethuramane
- (21) Shri M.R. Sharma
- (22) Shri Narayan Swaroop Sharma
- (23) Shri Biswanarayan Shastri
- (24) Shri T. M. Sheth
- (25) Shri Devendra Vijai Singh
- (26) Shri Mudrika Sinha
- (27) Shi G. Viswanathan
- (28) Shri S. Xavier
- (29) Shri Ram Sewak Yadav
- (30) Shri P. Govinda Menon, and

15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

13. Motion re: Joint Committee on Government Bill - Adopted

The Motor Vehicles (Amendment) Bill, 1965.

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Dr. V.K.R.V. Rao.

The motion was adopted as follows :-

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"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Motor Vehicles Act, 1939, made in the motion adopted by Rajya Sabha at its sitting held on the 19th February, 1968 and communicated to this House on the 14th February, 1968 and resolves that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely:

- (1) Shri Syed Ahmed Aga
- (2) Shri Bhakt Darshan
- (3) Shri Ram Dhani SDas
- (4) Shri Tukidas Dasappa
- (5) Shri D. N. Deb
- (6) Shri Kanwar Lal Gupta
- (7) Shri B. D. Deshmukh
- (8) Maulana Ishaq Sambhali
- (9) Shri Liladhar Kotoki
- (10) Shri Vikram Chand Mahajan
- (11) Shri Bhola Nath Master
- (12) Shri Mohammad Ismail
- (13) Shri Mohan Swarup
- (14) Shri Dahyabhai Parmar

- (15) Shri Pashabhai Patel
- (16) Shri Jatindra Nath Pramanik
- (17) Shri K, Rajaram
- (18) Shri Chitta Ranjan Ray
- (19) Shrimati Sushila Rohatgi
- (20) Shri S.K. Sambandhan
- (21) Shri V. Sambasivam
- (22) Shri Beni Shanker Sharma
- (23) Shri Diwan Chand Sharma
- (24) Shri Devendra Vijay Singh
- (25) Shri Prakash Vir Shastri
- (26) Shri Arangil Sreedharan
- (27) Shri S. Supakar
- (28) Shri Kommareddi Suryanarayana
- (29) Shri Om Prakash Tyagi
- (30) Dr. V.K.R.V. Rao"

14. Government Bill - under consideration

The Insecticides Bill, 1967, as passed by Rajya Sabha,

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved by Shri B.S. Murthy on the 13th February, 1968, continued.

The following members took part in the debate :-

- (1) Shri Dinkar Desai
- (2) Shri N. Sreekantan Nair
- (3) Shri E.K. Nayanar
- (4) Shri Onkar Lal Berwa
- (5) Chaudhary Nitiraj Singh
- (6) Shri Maharaj Singh Bharti
- (7) Shri R. Mathu Gounder
- (8) Shri Deorao S. Patil
- (9) Shri Tulshidas Jadhav

Shri B.S. Murthy replied to the debate.

The motion for consideration was adopted.

The discussion on the Bill was not concluded.

15. Statement by Deputy Prime Minister

The Deputy Prime Minister laid on the Table a statement regarding the levy of excise duty on embroidery and refrigerating and air conditioning components.

16. Motion

Shri Hem Barua moved the following motion:-

"That the statement made by the Minister of Home Affairs on the 6th May, 1968 regarding the reported statement by the Agriculture Minister of Andhra Pradesh against Harijans, be taken into consideration."

The following members took part in the debate :-

- (1) Shrimati Sucheta Kripalani
- (2) Shri Tenneti Viswanatham
- (3) Shri M.K. Nanja Gowder
- (4) Shri R. Dasaratha Rama Reddy
- (5) Shri Hardayal Devgun
- (6) Shri K. Narayana Rao
- (7) Shri Era Sezhiyan
- (8) Shri Sheo Narain
- (9) Shri Bhogendra Jha
- (10) Shrimati Sushila Rohatgi
- (11) Shri Arangil Sreedharan
- (12) Shri Kartik Oraon
- (13) Shri C.K. Chakrapani
- (14) Shri J. B. Kripelani
- (15) Sardar Buta Singh
- (16) Shri Ram Charan
- (17) Chaudhary Sadhu Ram
- (18) Shri M. Narayan Reddy
- (19) Shri Baij Nath Kureel
- (20) Shri Y. B. Chavan

Shri Hem Barua replied to the debate.

17. Intimations re: conviction and release of Members

The Chairman informed the House of two identical communications, dated the 7th May, 1968, from the Magistrate First Class, Ghaziabad, to the Speaker intimating that Shri Sunder Lal and Shrimati Ganga Devi, Members, Lok Sahha, were tried at Ghaziabad court before the Magistrate First Class on a charge under Section 447 of the Indian Penal Code for illegally occupying the land of Improvement Trust, Ghaziabad, at Mohalla Jatwara Kalan, Ghaziabad, Police Station Sihani Gate and that they were found guilty of the offence under section 447 of the Indian Penal Code and were sentenced to pay a fine of Rs. 500/- or in default to undergo three months rigorous imprisonment. The said Members were released the same day and allowed ten days' time to pay the fine imposed.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th May, 1968).

LOK SABHA

BULLETIN-PART I

Enief Record of Proceedings

Thursday, May 9, 1968/Vaisakha 19, 1890 (Saka)

No. 170

1. Starred Questions

Starred Questions Nos. 1737-1740 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 10164-10169, 10171-10268, 10270-10290, 10292-10300, 10302-10320, 10320-A, 10320-B and 10320-C were laid on the Table.

3. Short Notice Question

Short Notice Question No. 34 addressed to the Minister of Works, Housing and Supply regarding Delhi High Court Bar Room was orally answered and supplementa were also answered thereon,

4. Calling Attention to Matter of Urgent Public Importance

Shrimati Tarkeshwari Sinha called the attention of the Minister of External Affairs to the use of the U.S. electronic base in Peshawar by Pakistan for spying purpos in India.

The Minister of State for External Affairs made a statement in regard thereto

5. Ruling by Speaker

The Speaker gave a ruling regarding laying on the Table of the House a copy of an affidavit filed before the Delhi High Court on Kutch matter and discussion by the House of a motion relating to a matter which was sub judice.

Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report of the Hindustan Teleprinters Limited, Madras for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).
- (2) The following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha shown against each:

(i)	Supplementary Statements Nos. I and II	Fourth Session, 1968 (Fourth Lok Sabha)
(ii)	Supplementary Statement No. V	Third Session, 1967 (Fourth Lok Sabha)
(üi)	Supplementary Statement No. XIII	Second Session, 1967 (Fourth Lok Sabha)
(iv)	Supplementary Statement No. XIII	Sixteenth Session, 1966 (Third Lok Sabha)
(v)	Supplementary Statement No. XIV	Fifteenth Session, 1966 (Third Lok Sabha)
(vi)	Supplementary Statement No. XV	Thirteenth Session, 1965 (Third Lok Sabha)

- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
 - (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1968, published in Notification No. G.S.R. 781 in Gazette of India dated the 25th April, 1968.
 - (ii) G.S.R. 829 published in Gazette of India dated the 1st May, 1968, rescinding the Madhya Pradesh Teora Flour Besan (Export Control) Order, 1968.
- (4) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:-
 - (i) The Central Excise (First Amendment) Rules, 1968, published in Notification No. G.S.R. 742 in Gazette of India dated the 20th April, 1968.

- (ii) The Central Excise (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 763 in Gazette of India dated the 27th April, 1968.
- (5) (i) A copy of the Uttar Pradesh Sales Tax (Amendment) Act, 1968
 (President's Act No. 11 of 1968) published in Gazette of
 India dated the 6th April, 1968, under sub-section (3) of
 section 3 of the Uttar Pradesh State Legislature (Delegation
 of Powers) Act, 1968 (Hindi and English versions).
 - (ii) A statement showing reasons for delay in laying the Act mentioned above (Hindi and English versions).
- (6) (i) A copy of Notification No. 1300-I.R./IR/IA-1(A)/64-Pt. dated the 2nd March, 1968 published in the Calcutta Gazette adding certain industries to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of societion 40 of the said Act, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
 - (ii) A statement showing reasons for delay in laying the above Notification.
- (7) A copy of Notification No. S.O. 1471 published in Gazette of India dated the 27th April, 1968 adding 'Service in the Uranium Industry' to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act.
- (8) (i) A copy of Notification No. 3089-I, R, /IR/1R-4/65 published in the Calcutta Gazette dated the 21st September, 1967, making certain amendments to the West Bengal Industrial Disputes Rules, 1958, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
 - (ii) A statement showing reasons for delay in laying the above Notification.
- (9) A copy of the Post Office Savings (Certificates (Third Amendment)
 Rules, 1968, published in Notification No. G.S.R. 821 in
 Gazette of India dated the 27th April, 1968, under sub-section
 (3) of section 12 of the Government Savings Certificates Act,
 1959.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 29th April, 1968, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term beginning on the 1st May, 1968 and ending on the 30th April, 1969 and also communicated the following names of Members of Rajya Sabha who had been elected to the said Committee:
 - (1) Shri N.K. Bhatt
 - (2) Miss M.L. Mary Naidu
 - (3) Shri Gaure Murahari
 - (4) Shri Rajendra Pratap Sinha
 - (5) Shri D. Thengari
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1968, passed by Lok Sabha on the 1st May, 1968.

8. Report of Committee on Absence of Members

Shri Amrit Nahata presented the Sixth Report of the Committee on Absence of Members from the Sittings of the House.

9. Report of Joint Committee on Offices of Profit

Shri S.R. Rane presented the Third Report of the Joint Committee on Offices of Profit.

10. Government Bills - Introduced

- (1) The Lokpal and Lokayuktas Bill, 1968.
 - (2) The Border Security Force Bill, 1968.

(Lok Sabha adjourned at 12-45 P.M. and re-assembled at 2-05 P.M.)

11. Government Bills - Passed

(i) The Insecticides Bill, 1967, as passed by Rajya Sabha.

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 38 and the Schedule were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted,

The motion that the Bill, as amended, be passed was moved by Shri B.S. Murthy.

The motion was adopted and the Bill, as amended, was passed,

(ii) The Central Laws (Extension to Jammu and Kashmir) Bill, 1967

Clause-by-clause consideration of the Bill continued.

The Schedule was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended,

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill, as amended, was passed.

Mil) The Estate Duty (Amendment) Bill, 1968

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following members took part in the debate :-

- (1) Shri Srinibas Mishra
- (2) Shri Ramchandra Amin
- (3) Shri Tulshidas Jadhav/
- (4) Shri Beni Shanker Sharma
- (5) Shri Vikram Chand Mahajan 🗸
- (6) Shri Tenneti Viswanatham
- (7) Shri G. Viswanathan
- (8) Shri Diwan Chand Sharma
- (9) Shri Kamla Misra Madhukar

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

12. Intimation re: detention of Member

The Deputy Speaker informed the House of a telegram dated the 9th May, 1968 from the Judicial Magistrate, First Class, Khavda, Kutch, to the Speaker, intimating that Shri George Fernandes, Member, Lok Sabha, having been produced by police for the offence under Sections 143, 145 and 188 of the Indian Penal Code, detained under custody by the Judicial Magistrate, First Class, Khavda, Kutch under the powers under Section 344 of the Code of Criminal Procedure.

13. Motion

Shri Srinibas Mishra moved the following motion :-

"This House recommends that the following amendment be made in the Paradip Port Trust (Procedure at Board Meetings) Rules, 1967, published in the Gazette of India by Notification No. G.S.R. 1669, dated the 31st October, 1967 and laid on the Table on the 22nd November, 1967, namely:

to rule 5, the following proviso be added, namely :-

'Provided that the decision taken on the items so added shall be subject to confirmation by the next meeting of the Board which shall consider the matter and may confirm, rescind, alter or vary the decision taken and may also provide for ancillary matters arising therefrom.'"

The following members took part in the debate :-

- (1) Shri K.P. Singh Deo
- (2) Shri Tenneti Viswanatham
- (3) Dr. V.K.R.V. Rao

Shri Srinibas Mishra replied to the debate.

The motion was withdrawn by the leave of the House.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th May, 1968).

S.L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN - PART I

__Brief Record of Proceedings_

Friday, May 10, 1968/Vaisakha 20, 1890 (Saka)

No. 171

1. Starred Questions

Starred Questions Nos. 1767, 1769-1771, 1773 and 1776 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 10321-10368, 10370-10422, 10424-10431, 10433-10500, 10502-10521 and 10523-10532 were laid on the Table.

3. Short Notice Question

Short Notice Question Nos. 35 addressed to the Minister of Home Affairs regarding Atrocities on Lodha Tribal Community was orally answered and supplementaries were also answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Beni Shanker Sharma called the attention of the Minister of Defence to the reported firing of rockets by China from Sinkiang into the Bay of Bengal in the last week of March, 1968 and metallic pieces resembling the nose of a rocket having fallen in Nepalese territory.

The Minister of Defence made a statement in regard thereto.

P.T.O.

5 Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy each of the following Audit Reports under article 151(1) of the Constitution:
 - (i) Audit Report (Civil) on Revenue Receipts, 1968.
 - (ii) Audit Report (Commercial), 1968.
- (2) A statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on "Public Sector Undertakings."
- (3) (i) A copy of the Annual Report of the Indian Council of Agricultural Research, New Delhi for the year 1965-66 (Hindi and English Versions).
 - (ii) A statement showing reasons for delay in laying the above Report (Hindi and English Versions).
- (4) A copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:-
 - (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1968-69.
 - (ii) Summary of Actuals for the year 1966-67, Budget Estimates and Revised Estimates for the year 1967-68 and Budget Estimates for the year 1968-69 under Capital of Air India.
 - (iii) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines for the year 1968-69
 - (iv) Summary of Actuals for the year 1966-67, Budget Estimates and Revised Estimates for the year 1967-68 and Budget Estimates for the year 1968-69 under Capital of the Indian Airlines.
- (5) A copy of the Central Warehousing Corporation (Amendment) Rules, 1968, published in Notification No. G.S.R. 612 in Gazette of India dated the 30th March, 1968, under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962.
- (6) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the National Buildings
 Construction Corporation Limited, New Delhi for the year 1966-67.

- (ii) Annual Report of the National Buildings Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Annual Report of the Mazagon Dock Limited, Bombay for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Praga Tools Limited, Secunderahad for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:-
 - (i) The Customs and Central Excise Duties Export Drawback (General) Forty-second Amendment Rules, 1968, published in Notification No. G.S.R. 791 in Gazette of India dated the 4th May, 1968.
 - (ii) The Customs and Central Excise Duties Export Drawback (General)
 Forty-third Amendment Rules, 1968, published in Notification
 No. G.S.R. 792 in Gazette of India dated the 4th May, 1968.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Forty-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 793 in Gazette of India dated the 4th May, 1968.
 - (iv) The Customs and Central Excise Dunies Export Drawback (General)
 Forty-fifth Amendment Rules, 1968, published in Notification
 No. G.S.R. 794 in Gazette of India dated the 4th May, 1968.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Forty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 795 in Gazette of India dated the 4th May, 1968.
- (9) A copy of the Notification No. G.S.R. 796 published in Gazette of India dated the 4th May, 1968, under section 159 of the Customs Act, 1962.
- (10) A copy of the Annual Report on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1966-67 (Hindi and English versions).
- (11) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Heavy Electricals (India) Limited, Bhopal for the year 1966-67.

P.T.O.

2.00

- (ii) Annual Report of the Heavy Electricals (India) Limited, Phopal for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon,
- (i) A copy of the Report of the Committee of Inquiry (headed by Shri A. K. Sarkar) into Steel Transactions along with Appendices.
 - (ii) A copy of Government Resolution No. SC-II-14(3)/68 dated the 10th May, 1968 regarding Government's decisions on the conclusions/recommendations of the above Committee.
- (13) A copy of the Uttar Pradesh Official Language (Supplementary Provisions) Act, 1968 (President's Act No. 10 of 1968) published in Gazette of India dated the 6th April, 1968 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968.
- (14) A copy of the Statistical information regarding the working of the Preventive Detention Act, 1950 during the period 30th September, 1966 to 30th September, 1967.
- (15) (i) A copy of the Report of the Commissioner for Linguistic Minorities for the period 1st January, 1965 to 30th June, 1966, under article 350B(2) of the Constitution.
 - (ii) A statement showing reasons for delay in laying the above Report.
- (16) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:-
 - (i) G.S.R. 761 published in Gazette of India dated the 27th April, 1968, making certain amendments to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
 - (ii) G.S.R. 762 published in Gazette of India dated the 27th April, 1968, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (17) A copy each of the following Notifications making certain amendments to the West Bengal Public Service Commission (Consultation by Governor) Regulations, 1955 under article 320(5) of the Constitution read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:-
 - (i) West Bengal Notification No. 114-F dated the 12th 2. January, 1967.
 - (ii) West Bengal Notification No. 3246-F dated the 6th September, 1967.
 - (iii) West Bengal Notification No. 3654-F dated the 23rd October, 1967.

- (iv) West Bengal Notifiaction No. 3655-F dated the 23rd October, 1967.
- (v) West Bengal Notification No. 4300-F dated the 19th December, 1967.
- (18) A copy of the Report of the Madras Agro Industries Corporation Limited, Madras for the period ended 31st March, 1967 along with the Audited. Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A(1) of the Companies Act, 1956.
- (19) A copy of the Delhi Motor Vehicles (Sixth Amendment) Rules, 1967, published in Notification No. F. 19(18)/64-67/Tpt in Delhi Gazette dated the 7th March, 1968, under sub-section (3) of section 183 of the Motor Vehicles Act, 1939.
- (20) A copy of the Annual Report of the Central Road Transport Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (21) (i) A copy of the Annual Report of the India Tourism Development
 Corporation Limited, New Delhi for the year 1965-66 along
 with the Audited Accounts and the comments of the
 Comptroller and Auditor General thereon, under sub-section (1)
 of section 619A of the Companies Act, 1956.
 - (ii) A statement showing reasons for delay in laying the above Report.

6. Minutes of Parliamentary Committees - laid on the Table

- (i) Minutes of the Nineteenth to Thirty-first sittings of the Committee on Private Members' Rills and Resolutions held during the current Session, were laid on the Table.
- (ii) Minutes of the Sixth sitting of the Committee on Absence of Members from the Sittings of the House held during the current Session, were laid on the Table.
- * (iii) Minutes of sittings relating to Fifty-first Report of Estimates
 Committee on the Ministry of Petroleum and Chemicals Oil India Ltd.,
 were laid on the Table.

^{*} Laid at 1-05 P.M.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 8th May, \$2968\$, Rajya Sabha agreed without any amendment to the Public Provident Fund Bill, 1968, passed by Lok Sabha on the 2nd May, 1968.

8. Leave of Absence

The following Members were granted leave of absence from the Sittings of the House for the periods mentioned against each:

(1) Shri S. G. Saboo	6th March to 19th April, 1968 (Fourth Session).
(2) Shri N.C. Chatterjee	18th March to 10th May, 1968 (Fourth Session)
(3) Shri Ram Chander Veerappa	22nd April to 10th May, 1968. (Fourth Session).

9. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Fifty-first Report of the Estimates Committee on the Ministry of Petroleum and Chemicals - Oil India Limited.

10. Personal Explanation Under Rule 357

Shri A.K. Sen made a statement regarding certain allegations made against him by Shri R. Umanath on the 25th April, 1968, during discussion on the Demands for Grants of the Ministry of Industrial Development and Company Affairs.

11. Government Bills - Introduced

- (1) The Companies (Amendment) Bill, 1968.
- (2) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1968.

(Lok Sabha adjourned at \$1.15 P.M. and re-assembled at 2-05 P.M.)

. 12. Government Bill - Motion for Reference to Joint Committee - Adopted

the Lokpal and Lokayuktas Bill, 1968.

The motion for reference of the Bill to a Joint Committee was moved by Shri Vidya Charan Shukla,

The motion was adopted as follows :-

- "T at the Bill to make provisions for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:
- (1) Shri S. A. Agadi
- (2) Shri K. Anbazhagan
- (3) Shri Frank Anthony
- (4) Shrimati Jyotsna Chanda
- (5) H.H. Maharaja Pratap Keshari Deo
- (6) Shri C, C. Desai
- (7) Shri Shivajirao S. Deshmukh
- (8) Shri Gangacharan Dixit
- (9) Shri Samar Guha
- (10) Shri Kanwar Lal Gupta
- (11) Shri Hem Raj
- (12) Shri Gunanand Thakur
- (13) Dr. Karni Singh
- (14) Shri Kinder Lal
- (15) Shri Thandavan Kiruttinan
- (16) Shri Amiya Kumar Kisku
- (17) Shri Bhola Nath Master
- (18) Shri V. Viswanatha Menon
- (19) Shri M.B. Rana
- (20) Shri G.S. Reddi
- (21) Shrimati Uma Roy
- (22) Shri Narayan Swaroop Sharma
- (23) Shri Yogendra Sharma
- (24) Shri Shashi Bhushan
 - (25) Shri Vidya Charan Shukla
 - (26) Shri Ramshekhar Prasad Singh
- (27) Shri R.K. Sinha
- (28) Shri S Supakar
- (29) Shri Tenneti Viswanatham
- (30) Shri Y. B. Chavan, and

15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.

13, Motion

Dr. V.K.R.V. Rao moved the following motion:-

"That the Final Report of the Road Transport Taxation Enquiry Committee (November, 1967) laid on the Table of the House on the 13th December, 1967, be taken into consideration."

Shri R.K. Amin took part in the debate.

The discussion was not concluded.

14. Statement by Minister

The Minister of Home Affairs made a statement regarding Punjab High Court's judgement on Punjab Appropriation Acts of 1968.

15. Intimation re: Arrest of Member

The Speaker informed the House of a communication dated the 10th May, 1968 from the Sub-Divisional Magistrate, New Delhi intimating that Shri Onkar Lal Berwa, Member, Lok Sabha, was arrested at 1.30 P,M, on the 10th May, 1968 under Section 188 of the Indian Penal Code, for taking out a procession and shouting slogans in defiance of the prohibitory orders promulgated under Section 144 of the Code of Criminal Procedure at the Patel Chowk, Parliament Street, New Delhi at 1.30 P.M. on the 10th May, 1968 and was being produced before the Judicial Magistrate, Parliament Street, New Delhi for trial today

16. Motion re Thirty-First Report of Committee on Private Members' Bills and Resolutions

Shri R.K. Khadilkar moved the following motion :-

"That this House agrees with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th May, 1968."

17. Private Members' Bills - Introduced

- (1) The Child Marriage Restraint (Amendment) Bill, 1968 (Amendment of sections 2 and 3) by Shri Diwan Chand Sharma.
- (2) The Constitution (Amendment) Bill, 1968 (Amendment of Seventh Schedule) by Shri Diwan Chand Sharma.
- (3) The Constitution (Amendment) Bill, 1968 (Amendment of article 226) by Shri M. Narayan Reddy.

18. Private Member's Bill - Motion for Circulation Debate Adjourned

The All India Ayurvedic Medical Council Bill, 1967 by Shri A. T. Sarma.

Shri A. T. Sarma concluded his speech on the motion for circulation of the Eill for the purpose of eliciting opinion thereon by the first day of the next session, moved by him on the 26th April, 1968.

The following members took part in the debate :-

- (1) Pandit Shiv Sharma
- (2) Shri S. Supakar
- (3) Shri Shri Chand Goyal
- (4) Shri N. Sethuramane
- (5) Shri S.C. Samanta
- (6) Shri Nathu Ram Ahirwar
- (7) Shri S. Kandappan
- (8) Shri Narendrasingh Mahida
- (9) Shri Rabi Ray
- (10) Shri Bakar Ali Mirza
- (11) Shri Jharkhandey Rai
- (12) Shri Shashi Bhushan
- (13) Shri Yashwant Singh Kushwah
- (14) Shri C, K, Bhattacharyya

A motion moved by Shri B.S. Murthy that the discussion on the Bill be adjourned was adopted.

19. Private Member's Bill - under consideration

The Constitution (Amendment) Bill, 1968 (Amendment of articles 74 and 163) by Shri Madhu Limaye.

The motion for consideration of the Bill was moved by Shri Madhu Limaye.

Shri R. D. Bhandare took part in the debate. His speech was not concluded.

The discussion was not concluded.

20. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Bal Raj Madhok raised a half-an-hour discussion on points arising out of the answer given on the 18th March, 1968 to Starred Question No. 663 regarding Zonal Plans in Delhi.

Shri B.S. Murthy replied to the discussion.

21. Statement under Direction 115

Shri Madhu Limaye made a statement regarding certain information given to the House by the Minister of Industrial Development and Company Affairs on the 24th April, 1968 regarding resignation of Professor Thacker from the Chairmanship of the Industrial Licensing Policy Enquiry Committee.

The Minister of Industrial Development and Company Affairs made a statement in reply thereto.

22. Statement by Minister

The Minister of Parliamentary Affairs made a statement about appointment of a Committee in regard to holding of session of Parliament in the South.

(Lok Sabha adjourned sine die at 7.05 P.M.)

S.L. SHAKDHER, Secretary.